

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 21, 2025/Ashadha 30, 1947 (Saka)

No. 69

11.00 A.M

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Obituary Reference

The Speaker made reference to the passing away of Shri Kishan Kapoor (Member, Seventeenth Lok Sabha); Shri Bhagat Ram (Member, Sixth Lok Sabha); Shri Kumari Ananthan (Member, Sixth Lok Sabha); Dr. Girija Vyas (Member, Tenth, Eleventh, Thirteenth and Fifteenth Lok Sabha); Smt. Minati Sen (Member, Twelfth, Thirteenth and Fourteenth Lok Sabha); Shri Sukhdev Singh Dhindsa (Member, Fourteenth Lok Sabha); Shri Chhotey Singh Yadav (Member, Seventh, Ninth and Tenth Lok Sabha); and Shri Anand Singh (Member, Fifth, Seventh, Eighth and Ninth Lok Sabha).

The Speaker also made reference to the loss of lives of 26 Indians due to terrorist attack in Pahalgam, Jammu and Kashmir on 22 April, 2025.

The Speaker also made reference to the loss of 260 lives in the tragic crash of an Air India flight in Ahmedabad on 12 June, 2025.

He further made reference to the loss of lives and property due to heavy rainfall, floods and landslides in different parts of the country.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.08 A.M

3. Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Indian Space Research Organisation for the first successful mission of an Indian Astronaut, Shri Shubhanshu Shukla to the International Space Station.

11.09 A.M.

4. Starred Questions

Starred Question Nos. 1 to 3 were orally answered. Replies to Starred Question Nos. 4 to 20 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 1 – 230 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.20 A.M
and re-assembled at 12.00 Noon)*

12.00 Noon

6. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy of the Manipur Goods and Services Tax (Amendment) Ordinance, 2025 (No. 1 of 2025)(Hindi and English versions)promulgated by the President on 9thJune, 2025 under article 123 (2) (a) of the Constitution.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the STARS Maharashtra (Maharashtra PrathamikShikshan Parishad),Mumbai, for the year 2023-2024.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS Maharashtra (Maharashtra Prathamik Shikshan Parishad), Mumbai, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the STARS-Rajasthan Council of School Education, Jaipur, for the year 2023-2024, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS-Rajasthan Council of School Education, Jaipur, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Bihar(Bihar Education Project Council), Patna, for the year 2023-2024.
(ii) A copy of the Review (Hindi and English versions)by the Government of the working of the Samagra Shiksha, Bihar(Bihar Education Project Council), Patna, for the year 2023-2024.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Union Territory of Delhi, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Union Territory of Delhi, New Delhi, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Union Territory Mission Authority Andaman & Nicobar, Srivijaya Puram, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Union Territory Mission Authority Andaman & Nicobar, Srivijaya Puram for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Nagaland Education Mission Society, Nagaland, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Nagaland Education Mission Society, Nagaland, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2023-2024.
- (14) A copy of the Annual Report (Hindi and English versions) of the Samagra Shikshana, Karnataka, Bengaluru, for the year 2023-2024.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, UT of Lakshadweep, Kavaratti, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, UT of Lakshadweep, Kavaratti, for the year 2023-2024.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of National Council of Educational Research and Training, New Delhi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2023-2024.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Report No. 3 of 2025) – on Compliance of the Fiscal Responsibility and Budget Management Act, 2003, Department of Economic Affairs, Ministry of Finance for the year 2022-2023.
 - (ii) Report of the Comptroller and Auditor General of India- Union Government (Report No. 5 of 2025) (Compliance Audit-Railways) - Ministry of Railways for the period ended March, 2023.

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 6 of 2025) - (Compliance Audit)- General Purpose Financial Reports of Central Public Sector Enterprises for the period ended March, 2022.
- (2) A copy each of the following notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.164(E) published in Gazette of India dated 7th March, 2025, together with an explanatory memorandum making certain amendments in the four Notifications, mentioned therein.
 - (ii) G.S.R.165(E) published in Gazette of India dated 7th March, 2025, together with an explanatory memorandum making certain amendments in the Notification No. 64/2023-Customs dated 7th December, 2023.
 - (iii) G.S.R.278(E) published in Gazette of India dated 30th April, 2025, together with an explanatory memorandum making certain amendments in Notification No. 27/2011-customs dated 1st March, 2011 and Notification No. 22/2024-Customs dated 2nd April, 2024.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Alternative Investment Funds)(Fifth Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/209 in Gazette of India dated 18th November, 2024.
 - (ii) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities)(Third Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/217 in Gazette of India dated 11th December, 2024.
 - (iii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Third Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/218 in Gazette of India dated 12th December, 2024.
 - (iv) The Securities and Exchange Board of India (Mutual Funds)(Third Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/221 in Gazette of India dated 16th December, 2024.

- (v) The Securities and Exchange Board of India (Procedure for making, amending and reviewing of Regulations) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/229 in Gazette of India dated 13th February, 2025.
- (vi) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/230 in Gazette of India dated 14th February, 2025.
- (vii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/233 in Gazette of India dated 4th March, 2025.
- (viii) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/235 in Gazette of India dated 11th March, 2025.
- (4) A copy of the Notification No. G.S.R.277(E)(Hindi and English versions) published in Gazette of India dated 30th April, 2025, together with an explanatory memorandum making certain amendments in the Second Schedule to the Customs Tariff Act, to align it with changes in the First Schedule Customs Tariff Act *vide* Finance Act, 2025 issued under sub-section (1) of Section 8 of the Customs Tariff Act, 1975.
- (5) A copy of the Notification No. G.S.R.166(E) (Hindi and English versions) published in Gazette of India dated 7th March, 2025, together with an explanatory memorandum seeking to levy anti-Dumping duty on imports of 'Trichloro Isocyanuric Acid' imported from China PR and Japan for a period of 5 years, on the recommendations of DGTR under sub-section (7) of Section 9A of the Customs Tariff Act, 1975

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Hazardous and Other Wastes (Management and Transboundary Movement) Second Amendment Rules, 2024 published in Notification No. G.S.R.698(E) in Gazette of India dated 12th November, 2024.
 - (ii) The Plastic Waste Management (Amendment) Rules, 2025 published in Notification No. G.S.R.73(E) in Gazette of India dated 23rd January, 2025.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No (i) of (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
 - (i) S.O.4747(E) published in Gazette of India dated 31st October, 2023 notifying an area from the boundary of Gudekote Extension Sloth Bear Sanctuary in the State of Karnataka as the Gudekote Extension Sloth Bear Sanctuary Eco-sensitive Zone.
 - (ii) S.O.1738(E) published in Gazette of India dated 4th June, 2020 notifying an area to an extent varying from zero kilometer to 9.8 kilometres around the boundary of Chincholi Wildlife Sanctuary in the State of Karnataka as the Eco-sensitive Zone.
 - (iii) S.O.4950(E) published in Gazette of India dated 16th November, 2023 notifying an area to an extent varying from zero* to 5.25 kilometre around the boundary of Sharavathi Valley Lion Tailed Macaque Sanctuary, in Uttarakannada and Shivamogga District in the State of Karnataka as the Eco-sensitive Zone.
 - (iv) S.O.3039(E) published in Gazette of India dated 30th July, 2024 making certain amendments in the Notification No. S.O.3132(E) dated 27th September, 2017.

- (v) S.O.4343(E) published in Gazette of India dated 7thOctober, 2024 making certain amendments in the Notification No. S.O.1564(E) dated 15thMay, 2017.
- (vi) S.O.654(E) published in Gazette of India dated 11thFebruary, 2020notifying an area to an extent varying from 0 (zero) metre to 400 meters around the boundary of Great Indian Bustard Wildlife Sanctuary in Ahmadnagar and Solapur districts in the State of Maharashtra as the Eco-sensitive Zone.
- (vii) S.O.2938(E) published in Gazette of India dated 28thAugust, 2020notifying the area to an extent varying from 0 (zero) to 100 metres around the boundary of Mayureshwar Supe Wildlife Sanctuary in Pune district in the State of Maharashtra as the Eco-sensitive Zone.
- (viii) S.O.4132(E) published in Gazette of India dated 20thSeptember, 2023notifying the area from the boundary of the Sanctuaries and the Park in the State of Maharashtra as the Navegaor-Nagzira Tiger Reserve Eco-sensitive Zone.
- (ix) S.O.2169(E) published in Gazette of India dated 3rdJune, 2024 making certain amendments in the Notification No.S.O.3029(E) dated 13thSeptember, 2017.
- (x) S.O.2227(E) published in Gazette of India dated 10thJune, 2024 making certain amendments in the Notification No. S.O.1604(E) dated 17thMay, 2017.
- (xi) S.O.2579(E) published in Gazette of India dated 3rdJuly, 2024 making certain amendments in the Notification No. S.O.1367(E) dated 28thApril, 2017.
- (xii) S.O.3456(E) published in Gazette of India dated 14thAugust, 2024 making certain amendments in the Notification No. S.O.3595(E) dated 30thNovember, 2016.
- (xiii) S.O.3445(E) published in Gazette of India dated 13thAugust, 2024 making certain amendments in the Notification No. S.O.2202(E) dated 12thJuly, 2017.

- (xiv) S.O.3819(E) published in Gazette of India dated 5thSeptember, 2024 making certain amendments in the Notification No. S.O.3996(E) dated 9thDecember, 2016.
- (xv) S.O.3956(E) published in Gazette of India dated 17thSeptember, 2024 making certain amendments in the Notification No. S.O.4892(E) dated 18thSeptember, 2018.
- (xvi) S.O.4331(E) published in Gazette of India dated 3rdOctober, 2024 making certain amendments in the Notification No. S.O.654(E) dated 11thFebruary, 2020.
- (xvii) S.O.4366(E) published in Gazette of India dated 8thOctober, 2024 making certain amendments in the Notification No. S.O.2633(E) dated 5thAugust, 2020.
- (xviii) S.O.4382(E) published in Gazette of India dated 9thOctober, 2024 making certain amendments in the Notification No. S.O.3877(E) dated 27thOctober, 2020.
- (xix) S.O.4495(E) published in Gazette of India dated 14thOctober, 2024 making certain amendments in the Notification No. S.O.1175(E) dated 12thApril, 2017.
- (xx) S.O.4554(E) published in Gazette of India dated 17thOctober, 2024 making certain amendments in the Notification No. S.O.27(E) dated 2ndJanuary, 2019.
- (xxi) S.O.4566(E) published in Gazette of India dated 18thOctober, 2024 making certain amendments in the Notification No. S.O.3250(E) dated 11thSeptember, 2019.
- (xxii) S.O.4640(E) published in Gazette of India dated 23rdOctober, 2024 making certain amendments in the Notification No. S.O.1751(E) dated 31stMay, 2017.
- (xxiii) S.O.4637(E) published in Gazette of India dated 23rdOctober, 2024 making certain amendments in the Notification No. S.O.3034(E) dated 7thSeptember, 2020.
- (xxiv) S.O.4705(E) published in Gazette of India dated 28thOctober, 2024 making certain amendments in the Notification No. S.O.3630(E) dated 15thOctober, 2020.

- (xxv) S.O.4654(E) published in Gazette of India dated 24thOctober, 2024 making certain amendments in the Notification No. S.O.2938(E) dated 28thAugust, 2020.
- (xxvi) S.O.3739(E) published in Gazette of India dated 2ndSeptember, 2024 making certain amendments in the Notification No. S.O.4205(E) dated 27thDecember, 2016.
- (xxvii) S.O.2436(E) published in Gazette of India dated 24thJuly, 2020 making certain amendments in the Notification No. S.O.3064(E) dated 15thSeptember, 2017.
- (xxviii) S.O.4799(E) published in Gazette of India dated 3rdNovember, 2023notifying an area to an extent varying from 0.1 kilometers uniform around the boundary of the Ralamandal Wildlife Sanctuary, in Indore District in the State of Madhya Pradesh as the Eco-sensitive Zone.
- (xxix) S.O.2191(E) published in Gazette of India dated 5thJune, 2024notifying an area to an extent varying from 250 meters to 2 kilometers from the boundary of the Panna Tiger Reserve which includes 67 Villages in three district namely, Panna, Chatarpur and Damoh of the State of Madhya Pradesh as the Panna Tiger Reserve Eco-sensitive Zone.
- (xxx) S.O.2984(E) published in Gazette of India dated 26thJuly, 2024 making certain amendments in the Notification No. S.O.3063(E) dated 18thSeptember, 2017.
- (xxxi) S.O.3549(E) published in Gazette of India dated 21stAugust, 2024 making certain amendments in the Notification No. S.O.3064(E) dated 18stSeptember, 2017.
- (xxxii) S.O.3584(E) published in Gazette of India dated 22ndAugust, 2024 making certain amendments in the Notification No. S.O.4030(E) dated 14thDecember, 2016.
- (xxxiii) S.O.3738(E) published in Gazette of India dated 2ndSeptember, 2024 making certain amendments in the Notification No. S.O.3027(E) dated 13thSeptember, 2017.
- (xxxiv) S.O.3943(E) published in Gazette of India dated 13thSeptember, 2024 making certain amendments in the Notification No. S.O.4029(E) dated 14thDecember, 2016.

- (xxxv) S.O.4274(E) published in Gazette of India dated 1stOctober, 2024 making certain amendments in the Notification No. S.O.4028(E) dated 14thDecember, 2016.
- (xxxvi) S.O.2707(E) published in Gazette of India dated 11thJuly, 2024 making certain amendments in the Notification No. S.O.3307(E) dated 26thOctober, 2016.
- (xxxvii) S.O.2722(E) published in Gazette of India dated 15thJuly, 2024 making certain amendments in the Notification No. S.O.2146(E) dated 6thJuly, 2017.
- (xxxviii) S.O.3126(E) published in Gazette of India dated 5thAugust, 2024 making certain amendments in the Notification No. S.O.1311(E) dated 26thApril, 2017.
- (xxxix) S.O.3880(E) published in Gazette of India dated 10thSeptember, 2024 making certain amendments in the Notification No. S.O.3309(E) dated 26thOctober, 2016.
- (xl) S.O.2877(E) published in Gazette of India dated 3rdJuly, 2023notifying an area to an extent varying from 0.272 kilometers to 6.976 kilometers around the boundary of Nokrek National Park, in East Garo Hills, West Garo Hills and South Garo Hills Districts in the State of Meghalaya as the Eco-sensitive Zone.
- (xli) S.O.2704(E) published in Gazette of India dated 10thJuly, 2024 making certain amendments in the Notification No. S.O.1814(E) dated 7th June, 2017.
- (xlii) S.O.2783(E) published in Gazette of India dated 16th July, 2024making certain amendments in the Notification No. S.O.1659(E) dated 17th June, 2015.
- (xliii) S.O.3183(E) published in Gazette of India dated 6th August, 2024making certain amendments in the Notification No. S.O.2539(E) dated 9th August, 2017.
- (xliv) S.O.3452(E) published in Gazette of India dated 13th August, 2024making certain amendments in the Notification No. S.O.1654(E) dated 19th May, 2017.

- (xlv) S.O.3591(E) published in Gazette of India dated 23rd August, 2024making certain amendments in the Notification No. S.O.2906(E) dated 9th September, 2016.
- (xlvi) S.O.4546(E) published in Gazette of India dated 16th October, 2024making certain amendments in the Notification No. S.O.3313(E) dated 26th October, 2016.
- (xlvii) S.O.4647(E) published in Gazette of India dated 24th October, 2024making certain amendments in the Notification No. S.O.4204(E) dated 28th December, 2016.
- (xlviii) S.O.4817(E) published in Gazette of India dated 5th November, 2024making certain amendments in the Notification No. S.O.2638(E) dated 5th August, 2016.
- (xlix) S.O.2016(E) published in Gazette of India dated 17th May, 2024notifying the area of zero* to 1.0 kilometre from the boundary of Tal Chhapar Wildlife Sanctuary in the State of Rajasthan as the Phulwari Ki Nal Wildlife Sanctuary, Eco-sensitive zone.
- (L) S.O.4242(E) published in Gazette of India dated 27th September, 2024notifying an Eco-sensitive Zone around the boundary of Tal Chhapar Wildlife Sanctuary in the State of Rajasthan.
- (Li) S.O.1223(E) published in Gazette of India dated 17thMarch, 2025 making certain amendments in the Notification No. S.O.1533(E) dated 14thSeptember, 2006.
- (Lii) S.O.523(E) published in Gazette of India dated 29thJanuary, 2025, making certain amendments in the Notification No. S.O.1533(E) dated 14th September, 2006.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos (i) to (L) of (5) above.
- (7) (i) A copy each of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the years 2021-2022 and 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the years 2021-2022 and 2022-2023.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Output Outcome Monitoring Framework of the Department of Sports, Ministry of Youth Affairs and Sports for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Department of Youth Affairs, Ministry of Youth Affairs and Sports for the year 2025-2026.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2023-2024.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2023-2024.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2023-2024.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2023-2024.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2023-2024.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Advanced Manufacturing Technology, Ranchi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Manufacturing Technology, Ranchi, for the year 2023-2024.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2023-2024.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2023-2024.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2023-2024.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2023-2024.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Sonapat, Sonapat, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Sonapat, Sonapat, for the year 2023-2024.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2023-2024.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2019-2020.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2023-2024.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2023-2024.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2023-2024.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Hanamkonda, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Warangal, Hanamkonda, for the year 2023-2024.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Calicut, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Calicut, for the year 2023-2024.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2023-2024.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Dayalbagh Educational Institute, Agra, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dayalbagh Educational Institute, Agra for the year 2023-2024.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the theAuroville Foundation, Auroville, for the year 2023-2024.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2023-2024.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2023-2024.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2023-2024, together with Audit Report thereon.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2022-2023.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2023-2024.

- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Gaya, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of South Bihar, Gaya, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Gaya, for the year 2023-2024.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizwal, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizwal, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizwal, for the year 2022-2023.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2023-2024.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

7. Report of the Select Committee on the Income-Tax Bill, 2025

Shri Baijayant Panda presented the Report (Hindi and English versions) of the Select Committee on the Income-Tax Bill, 2025.

8. Record of Evidence of the Select Committee on the Income-Tax Bill, 2025

Shri Baijayant Panda laid on the Table, a copy of the record of evidence given before the Select Committee on the Income-Tax Bill, 2025.

9. Statement by Ministers

- i) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid a Statement (Hindi and English versions) (i) correcting the reply given on 02.12.2024 to Unstarred Question No.1123 asked by Shri Parshottambhai Rupala, MP, regarding "Unsold Seized Assets from various Central Agencies" and (ii) giving reasons for delay in correcting the reply.
- ii) The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid the following statements regarding:-
 - (1) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2024-2025) pertaining to the Ministry of Skill Development and Entrepreneurship.
 - (2) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2025-2026) pertaining to the Ministry of Skill Development and Entrepreneurship.

10. Motions for election to Committee on Welfare of Other Backward Classes

i) Shri Ganesh Singh moved the following motion:-

“That in pursuance of para (3) of item at Sl. No. 7 containing the Motion adopted by the House on 01.07.2024, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

The motion was put to vote and adopted.

ii) Shri Ganesh Singh moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

The motion was put to vote and adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.14 P.M
and re-assembled at 2.00 P.M)*

2.00 P.M

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Vishnu Dayal Ram regarding establishment of a Ethanol Distillery in Palamu Parliamentary Constituency, Jharkhand.
2. Shri Ramvir Singh Bidhuri regarding need to provide stoppage of Train Nos. 20451/52 and 12059/60 at Tughlakabad Railway Station.
3. Shri Alok Sharma regarding need to start operation of international flight services from Raja Bhoj International Airport, Bhopal, Madhya Pradesh.
4. Shri Dilip Saikia regarding need to frame "National Population Control Policy'.
5. Shri Dushyant Singh regarding need to include Catheterization Laboratory facility in Jhalawar and Baran district hospitals of Rajasthan under NPCDCS.
6. Shri Mansukhbhai Dhanjibhai Vasava regarding need to undertake repair of stretch of NH 64 and NH 56(B) alongwith bridges constructed on the National Highways in Bharuch Parliamentary Constituency, Gujarat.
7. Smt. Anita Subhadarshini regarding need to establish a Textile Park and Skill Development Centre at Hinjili in Aska Parliamentary Constituency, Odisha.
8. Dr. Manna Lal Rawat regarding availing of benefits earmarked for Scheduled Tribes by persons converted to other religions.
9. Shri Raju Bista regarding need for construction of an alternate route from Siliguri to Darjeeling via Balason in West Bengal.
10. Shri Janardan Singh Sigriwal regarding need to construct a new railway line between Chhapra Junction and Motihari Railway Station in Bihar.
11. Shri Rodmal Nagar regarding doubling of Indore-Gwalior Railway Line.

12. Smt. D.K. Aruna regarding need to lay new railway lines from Mahabubnagar to Tandur and from Jadcherla to Miryalaguda in Telangana.
13. Shri Rahul Kaswan regarding regular quality check of water in Indira Gandhi Canal and set up special Health Centres in cancer affected areas in Rajasthan.
14. Ms. Praniti Sushilkumar Shinde regarding need to recruit eligible local candidates in NTPC Project in Solapur, Maharashtra.
15. Shri Shyamkumar Daulat Barve regarding need to curb the pollution in Kanhan river and ensure adequate supply of water from Pench Dam to farmers for irrigation purposes.
16. Dr. Shashi Tharoor regarding need to accord 'Institution of National Importance' status to Indian Institute of Space Science and Technology (IIST), Thiruvananthapuram.
17. Shri Muhammed Hamdullah Sayeed regarding need for permanent appointment of Special Educators in Lakshadweep.
18. Shri Ramashankar Vidharthi Rajbhar regarding need to set up a system and frame law to curb superstitious activities in the country.
19. Shri Aditya Yadav regarding need for giving options to Government Employees in Uttar Pradesh to choose Unified Pension Schemes.
20. Dr. Ganapathy Rajkumar P. regarding need to expedite acquisition of land for expansion of Coimbatore airport in Tamil Nadu.
21. Shri B.K. Parthasarathi regarding need to include Veerashaiva Lingayat/Linga Baliya community in the list of Other Backward Classes (OBC).
22. Shri Rajabhau Parag Prakash Waje regarding need to release the delayed grants to local civic bodies in Maharashtra under 15th Finance Commission.

23. Shri Nilesh Dnyandev Lanke regarding need to establish a Central University in Ahilyanagar district, Maharashtra.
24. Shri Maddila Gurumoorthy regarding issuance of Non-Convertible Debentures by APDMC.
25. Shri K Radhakrishnan regarding need to provide enhanced ex-gratia compensation to the family members of civilians who lost their lives and were injured in terrorist attack in Pahalgam, Jammu and Kashmir.

*(Due to interruptions, Lok Sabha adjourned at 2.01 P.M
and re-assembled at 4.00 P.M)*

4.01 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Tuesday, the 22nd July, 2025*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 22, 2025 / Ashadha 31, 1947 (Saka)

No. 70

11.00 A.M

1. Starred Questions

Starred Question No.21 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 21 – 40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231 – 251 and 253 – 460 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2022-2023.

- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Central Reserve Police Force, Sub-Inspector (General Duty), General Duty Cadre, Group 'B' Post Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.449 (E) in Gazette of India dated 4th July, 2025 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.
- (2) A copy of the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Sub-Inspector (Physiotherapist) (Group 'B' Post) Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.390 (E) in Gazette of India dated 18th June, 2025 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (3) A copy of the Ministry of Home Affairs, Sashastra Seema Bal, Combatised (General Duty), Group 'B' Non-Gazetted posts, Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.421 (E) in Gazette of India dated 27th June, 2025 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.
- (4) A copy of the Border Security Force, General Duty Cadre (Non-Gazetted) Recruitment (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.387 (E) in Gazette of India dated 17th June, 2025 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2020-2021, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Port Blair Municipal Council, Port Blair, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Ballabgarh, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Ballabgarh, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table a copy of the Foreign Contribution (Regulation) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.342 (E) in Gazette of India dated 26th May, 2025 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

The Minister of State in the Ministry of Rural Development (Shri Kamlesh Paswan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha, that at its sitting held on the 21st July, 2025, Rajya Sabha agreed without any amendment to the 'Bills of Lading Bill, 2025', as passed by Lok Sabha.

5. Assent to Bills

(I) Secretary General laid on the Table the following 10 Bills passed by the Houses of Parliament during the Fourth Session of the Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 3rd February, 2025:-

- 1) The Appropriation Bill, 2025;
- 2) The Appropriation (No.2) Bill, 2025;

- 3) The Manipur Appropriation Bill, 2025;
- 4) The Manipur Appropriation (Vote on Account) Bill, 2025;
- 5) The Finance Bill, 2025;
- 6) The Appropriation (No.3) Bill, 2025;
- 7) The Railways (Amendment) Bill, 2025;
- 8) The Disaster Management (Amendment) Bill, 2025;
- 9) The Banking Laws (Amendment) Bill, 2025; and
- 10) The Protection of Interests in Aircraft Objects Bill, 2025.

(II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 6 Bills passed by the Houses of Parliament and assented to by the President:-

- 1) The Oilfields (Regulation and Development) Amendment Bill, 2025;
- 2) The "Tribhuvan" Sahkari University Bill, 2025;
- 3) The Boilers Bill, 2025;
- 4) The Immigration and Foreigners Bill, 2025;
- 5) The Waqf (Amendment) Bill, 2025; and
- 6) The Mussalman Wakf (Repeal) Bill, 2025.

6. Report of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy presented the Fifth Report (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs (2024-25) on the subject, 'Regional Rapid Transit System and Role of NCRTC' of the Ministry of Housing and Urban Affairs.

7. Report of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the Tenth Report (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj on 'Functioning of National Institute of Rural Development and Panchayati Raj (NIRD&PR)' pertaining to the Department of Rural Development (Ministry of Rural Development).

8. Motion for election of two Members to the Rehabilitation Council of India

Dr. Virendra Kumar moved the following motion:-

"That in pursuance of clause (h) of sub-section (3) of Section 3 read with Section 4 of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner, as the Speaker may direct two members from amongst themselves to serve as members of the Rehabilitation Council of India for a term of two years from the date of their appointment or until their successor shall have been duly appointed, whichever is longer, subject to the other provisions of the said Act."

The motion was put to vote and adopted.

9. Motion for election of two Members to the Central Advisory Board on Disability

Dr. Virendra Kumar moved the following motion:-

"That in pursuance of clause (c) of sub-section (2) of Section 60 of the Rights of Persons with Disabilities Act, 2016, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board on Disability for the period till they cease to be the member of the House, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was put to vote and adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.
and re-assembled at 2.00 P.M)*

2.00 P.M

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Dr. Nishikant Dubey regarding need to recognize the aborigines of Santhal Parganas as Scheduled Tribes.
2. Dr. Hemant Vishnu Savara regarding need to sanction central assistance for establishment of 'Warli haat' in Palghar district Maharashtra for promotion of Warli art and culture.
3. Shri Tejasvi Surya regarding need to create specialized All India Service Cadre for urban transport systems.
4. Shri Vishweshwar Hegde Kageri regarding need to implement National Bamboo Mission Projects in Uttara Kannada Parliamentary Constituency, Karnataka.
5. Shri Ganesh Singh regarding need to amend Rule 20 of the CCS Conduct Rules, 1964.
6. Shri P C Mohan regarding increasing contamination of groundwater in Bengaluru Urban, Karnataka.
7. Shri Khagen Murmu regarding relief and rehabilitation in flood affected areas caused by River Ganga, Phulhar and Koshi in West Bengal.
8. Shri Eatala Rajender regarding need for an elevated flyover in place of underpass proposed between Chinthalkunta Check post and Auto Nagar on NH-65 connecting Hyderabad and Vijayawada.
9. Smt. Manju Sharma regarding need to review and improve EWS (Economically Weaker Section) eligibility criteria.
10. Shri Haribhai Patel regarding need to construct a railway overbridge at level crossing No. 19 near Jotana Railway Station in Mahesana Parliamentary Constituency, Gujarat.

11. Shri Bidyut Baran Mahato regarding need to establish an AIIMS in Jamshedpur Parliamentary Constituency, Jharkhand.
12. Shri Jagdambika Pal regarding need to improve the service conditions of Anganwadi workers.
13. Smt. Smita Uday Wagh regarding need for expansion of Terminal and runway of Jalgaon airport, Maharashtra.
14. Shri Brijendra Singh Ola regarding need to establish a CGHS Wellness Centre in Jhunjhunu district, Rajasthan.
15. Shri Chamala Kiran Kumar Reddy regarding need to expedite approval of Hyderabad Metro Rail Phase –II expansion proposal covering 5 corridors as a Joint venture project.
16. Shri K Sudhakaran regarding need to increase financial allocation and streamline health assistance schemes for affordable treatment of cancer patients in Government Hospitals of Kerala.
17. Shri Satpal Brahamchari regarding rate of compensation of farmers of Murthal Village in Haryana acquired by NHAI.
18. Dr. Mohammad Jawed regarding need to expedite clearance to construction work of Kishangnj Centre of Aligarh Muslim University, Bihar.
19. Shri Vijaya Kumar alias Vijay Vasanth regarding need to expedite completion of track doubling project between Thiruvannanthapuram in Kerala and Nagercoil in Tamil Nadu.
20. Shri Dharmendra Yadav regarding railway related issue of Azamgarh Parliamentary Constituency, Uttar Pradesh.
21. Shri Pushpendra Saroj regarding need to establish a Kendriya Vidyalaya in Kaushambi district, Uttar Pradesh.
22. Shri Khalilur Rahman regarding problems faced by Bengali- speaking migrant workers in various states.
23. Shri Tharaniventhan M. S. regarding need to set up a handicraft park at Vandavasi in Arani Parliamentary Constituency, Tamil Nadu to promote Korai Products.

24. Shri Kesineni Sivanath regarding need to review the Procedure of Selection of PM SHRI Schools and allocate more number of schools to NTR district, Andhra Pradesh.
25. Shri Naresh Ganpat Mhaske regarding railway related issues of Thane Parliamentary Constituency, Maharashtra.
26. Smt. Shambhavi regarding need to provide stoppage of Saharsa – Lok Manya Tilak Amrit Bharat Express at Rusera Ghat Railway Stations in Samastipur district, Bihar.
27. Shri Sudama Prasad regarding alleged harassment meted out to loaners especially women in Bihar by agents of Micro Finance Institutions.
28. Shri Chandan Chauhan regarding need to construct Daurala - Hastinapur- Bijnor railway line.
29. Adv. Chandra Shekhar regarding need to schedule a replacement DV for candidates who cleared CBT and PET as a part of recruitment in Railways.
30. Shri Unmeshbhai Babubhai Patel regarding need to conduct examination for recruitment in Government schools in Union Territory of Dadra and Nagar Haveli and Daman and Diu within the geographical boundary of the UT and fill-up the posts lying vacant in various departments.

2.05 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Wednesday, the 23rd July, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 23, 2025 / Sravana 1, 1947 (Saka)

No. 71

11.00 A.M

1. Starred Questions

Starred Question No. 41 was orally answered. Replies to Starred Question Nos. 42 to 60 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.08 A.M.
and re-assembled at 12.00 Noon)*

2. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

- (1) A copy of the Telecom Regulatory Authority of India (Salary, Allowances and other conditions of Service of the officers and employees) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.

423(E) in Gazette of India dated 27th June, 2025 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

- (2) A copy of the Telecommunications (Framework to Notify Standards, Conformity Assessment and Certification) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 315(E) in Gazette of India dated 16th May, 2025 under sub-section (3) of Section 56 of the Telecommunications Act, 2023.
- (3) A copy of the Telecommunications (Removal of Difficulties) Amendment Order, 2025 (Hindi and English version) published in Notification No. S.O. 2962(E) in Gazette of India dated 2nd July, 2025 under sub-section (2) of Section 58 of the Telecommunications Act, 2023.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table a copy of the Mineral Concession (Amendment) Rules, 2025 (Hindi and English version) published in Notification No. G.S.R. 323(E) in Gazette of India dated 20th June, 2025 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid on the Table:-

- (1) A copy of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-
 - (i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2025 published in Notification No. S.O. 137(E) in Gazette of India dated 17th February, 2025.
 - (ii) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2025 published in Notification No. G.S.R. 298(E) in Gazette of India dated 8th May, 2025.

- (2) A copy of the Credit Guarantee scheme for e-NWR based pledge financing (CGS-NPF) (Hindi and English versions) published in Notification No. S.O. 746(E) in Gazette of India dated 13th February, 2025.
- (3) A copy of the Sugar (Control) Order, 2025 (Hindi and English versions) published in Notification No. G.S.R.280 (E) in Gazette of India dated 1st May, 2025 issued under Section 3 of the Essential Commodities Act, 1955.

4. Report of Committee on Estimates

Shri Brijmohan Agrawal presented the Sixth Report (Hindi and English versions) of the Committee on Estimates (2024-25) on the subject 'Promotion of Climate Resilient Agriculture, Natural and Organic Farming through KVKs' pertaining to the Ministry of Agriculture and Farmers Welfare.

5. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Vijay Kumar Dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) Eleventh Report on 'Action Taken by the Government on the Recommendations contained in the 1st Report on Demands for Grants (2024-25)' pertaining to the Department of Rural Development (Ministry of Rural Development).
- (2) Twelfth Report on 'Action Taken by the Government on the Recommendations contained in the 2nd Report on Demands for Grants (2024-25)' pertaining to the Department of Land Resources (Ministry of Rural Development).

6. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) made the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 388th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (2) the status of implementation of the recommendations contained in the 389th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Scientific & Industrial Research (DSIR), Ministry of Science and Technology.
- (3) the status of implementation of the recommendations contained in the 390th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (4) the status of implementation of the recommendations contained in the 393rd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Ministry of Earth Sciences.

12.04 P.M

7. Government Bills – Introduced

- (i) The National Sports Governance Bill, 2025.*
- (ii) The National Anti-Doping (Amendment) Bill, 2025.*

12.06 P.M

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Mukesh Kumar Chandrakaant Dalal regarding need to frame law for compulsorily hallmarking of silver at par with Gold.
2. Shri Bibhu Prasad Tarai regarding need to expedite implementation of projects approved under Pradhan Mantri Matsya Sampada Yojna (PMMSY) in various parts of Odisha.
3. Shri Damodar Agrawal regarding need to conserve and declare Nandasa Stupa in Nandasa village in Bhilwara Parliamentary Constituency, Rajasthan as a National Memorial.
4. Shri Lumbaram Choudhary regarding railway related issue of Jalore Parliamentary Constituency.
5. Shri Arun Kumar Sagar regarding need to establish a stadium in Katra Legislative Assembly in Uttar Pradesh.
6. Shri Dharambir Singh regarding railway related issue of Bhiwani-Mahendragarh Parliamentary Constituency, Haryana.
7. Shri Darshan Singh Choudhary regarding initiatives taken to ensure the safety and security of girls in the country.
8. Shri Pradeep Purohit regarding need to issue instructions to stop the dumping of fly ash on roadsides by overloaded trucks in Jharsuguda district, Odisha.

9. Dr. K Sudhakar regarding need to comply with crowd management regulations strictly during religious or cultural gatherings/festivals to control stampedes in the country.
10. Smt. Kamlesh Jangde regarding need to restore stoppage of trains at railway stations in Janjgir-Champa Parliamentary Constituency, Chhattisgarh.
11. Shri Bhartruhari Mahtab regarding need to expedite approval of the Detailed Project Report for the proposed elevated corridor project on NH 55 in Cuttack, Odisha.
12. Shri Kanwar Singh Tanwar regarding need to run Namo Bharat Train between Meerut and Garhmukteshwar in Uttar Pradesh.
13. Shri Bunty Vivek Sahu regarding need to establish a Regional Office of Indian Council of Agricultural Research in Chhindwara Parliamentary Constituency, Madhya Pradesh.
14. Shri S. Supongmeren Jamir regarding the Act East Policy for North Eastern States.
15. Shri Benny Behanan regarding need for re-approval of proposed Global City Project at Ayyampuzha in Angamaly, Kerala under National Industrial Corridor Development and Implementation Trust (NICDIT).
16. Shri Sasikanth Senthil regarding need to upgrade railway infrastructure in Tamil Nadu and other parts of country to ensure safety of railway passengers and property.
17. Shri Ramasahayam Raghuram Reddy regarding need to impose prohibition on Paraquat, a highly toxic herbicide used for weed management in crops in Telangana and other parts of the country.
18. Shri Amrinder Singh Raja Warring regarding Indian citizens missing in Russia.
19. Shri Sanatan Pandey regarding need to reserve a separate railway coach for Army personnel.
20. Shri Lalji Verma regarding construction of Railway underpass at level crossing between Khajurhat and Kurebhar in Ayodhya district, Uttar Pradesh.

21. Smt. June Maliah regarding problems being faced by the Bengali speaking migrant workers at Jai Hind Colony in Vasant Kunj near Delhi.
22. Smt. Pratima Mondal regarding alleged error in publication of map of India by NITI Aayog showing Bihar as West Bengal.
23. Shri C N Annadurai regarding need to provide railway infrastructure to Tiruvannamalai in order to develop the city as a tourist destination.
24. Smt. Kanimozhi Karunanidhi regarding publication of Keezhadi excavation Report.
25. Shri Appalanaidu Kalisetti regarding need to establish a Services Selection Board (SSB) Centre for Centre for Army at Vizianagaram or Vishakhapatnam.
26. Shri Dinesh Chandra Yadav regarding need to address the problem of water logging in railway underpasses at level crossing Nos. 98C and 99C on Baijnarpur- Mathai railway section in Bihar.
27. Shri Tangella Uday Srinivas regarding need to expedite approval of Kakinada Coastal Erosion Mitigation Project in Andhra Pradesh.

*(Due to interruptions, Lok Sabha adjourned at 12.07 P.M.
and re-assembled at 2.00 P.M)*

2.03 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Thursday, the 24th July, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 24, 2025 / Sravana 2, 1947 (Saka)

No. 72

11.00 A.M

1. Starred Questions

Starred Question No. 61 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M.
and re-assembled at 2.00 P.M)*

Replies to Starred Question Nos. 62 to 80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691 – 920 were laid on the Table.

2.00 P.M

3. Reports of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2024-25):-

- (1) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' relating to the Ministry of Communications (Department of Posts).

- (2) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' relating to the Ministry of Information and Broadcasting.
- (3) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' relating to the Ministry of Electronics and Information Technology.
- (4) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' relating to the Ministry of Communications (Department of Telecommunications).

4. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Janardan Mishra presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj on 'Action Taken by the Government on the Recommendations contained in the 3rd Report on Demands for Grants (2024-25)' pertaining to the Ministry of Panchayati Raj.

2.01 P.M

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Vijay Baghel regarding transfer of land under Bhilai Steel Plant to Nagar Nigam Risali, Durg district. Chhattisgarh.
2. Shri Jashubhai Bhilubhai Rathva regarding need to frame a plan for repair of roads and bridges in Chhota Udaipur district, Gujarat.
3. Shri Anurag Sharma regarding need to ensure adequate supply of DAP and Urea to farmers in Jhansi Parliamentary Constituency, Uttar Pradesh.

4. Shri Parbhubhai Nagarbhai Vasava regarding need to establish a Tribal University/ University Center in Tapi district, Gujarat.
5. Smt. Malvika Devi regarding need to establish a Tribal University in Kalahandi Parliamentary Constituency, Odisha.
6. Dr. Vinod Kumar Bind regarding development of infrastructure for promotion of Carpet industry in Bhadohi Parliamentary Constituency, Uttar Pradesh.
7. Shri P P Chaudhary regarding need to launch a comprehensive camel conservation and livelihood scheme.
8. Dr. C. M. Ramesh regarding need for agricultural policy to promote ecologically sustainable and bio-input based agricultural practice in the country.
9. Shri Dulu Mahato regarding need to run Swarna Rekha Express (train no. 13301/02) via Bokara and Purulia.
10. Shri Gyaneshwar Patil regarding need to establish an Ethanol Production Unit in Burhanpur district in Madhya Pradesh.
11. Shri Vijay Kumar Dubey regarding need to introduce a Rajdhani/Vande Bharat train service between Gorakhpur and New Delhi.
12. Shri Rajiv Pratap Rudy regarding need to resolve the dispute over payment of dues to employees of State Corporations of undivided Bihar.
13. Dr. Prabha Mallikarjun regarding need to increase the ceiling of insured persons under ESI Act, 1948 from Rs. 21000 To Rs. 30000 per month.
14. Md. Rakibul Hussain regarding situation arising out of eviction drive carried out in various districts of Assam.
15. Smt. Geniben Nagaji Thakor regarding need to ensure adequate supply of Urea to farmers in Gujarat.
16. Shri Rajmohan Unnithan regarding need to allocate additional 5 Kg of rice to non-National Food Security Act card holder households of Kerala during Onam festival.
17. Shri Hibi Eden regarding need to include disease Lupus under the National policy for Rare Disease.
18. Shri Robert Bruce C regarding need for allocation of Central share fund for construction of 'Y' shaped ROB at Kulavanigarpurvam on Tirunelveli- Tiruchendur railway section in Tamil Nadu.

19. Shri Ram Shiromani Verma regarding need to ensure adequate supply of DAP and Urea to farmers in the country.
20. Ms. Iqra Choudhary regarding delay in implementation of projects under Jal Jeevan Mission in Kairana Parliamentary Constituency, Uttar Pradesh.
21. Shri Malaiyarasan D regarding need to establish a Public Sector undertaking (PSU) in Kallakurichi Parliamentary Constituency, Tamil Nadu.
22. Smt. Lovely Anand regarding need to confer Bharat Ratna on former PM Late Shri Chandrasekhar.
23. Shri Sanjay Haribhau Jadhav regarding need to drop existing criteria on size of agriculture land for determination of EWS category.
24. Shri Shrirang Appa Chandu Barne regarding need to introduce AC Local train services from Chhatrapati Shivaji Terminus to Karjat and Khopali in Maharashtra.
25. Shri Navaskani K regarding need to provide financial assistance under Centrally Sponsored Schemes to address water scarcity in Ramanathapuram Parliamentary Constituency, Tamil Nadu.
26. Shri N. K. Premachandran regarding need to expedite the process to transfer the land owned by Parvathy Mills at Kollam to ESIC for establishment of a medical college.

2.06 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Friday, the 25th July, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 25, 2025 / Sravana 3, 1947 (Saka)

No. 73

11.00 A.M

1. *Reference by the Speaker

The Speaker made reference on the 26th anniversary of Kargil Vijay Diwas and on behalf of the House, paid homage to the martyrs of Kargil War.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs of Kargil War.

2. Starred Questions

Starred Question No. 81 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M.
and re-assembled at 2.00 P.M)*

Replies to Starred Question Nos. 81 to 100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 921 – 1150 were laid on the Table.

* Original in Hindi. For details, please see debates of the day.

2.00 P.M

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of North Eastern Institute of Ayurveda & Homeopathy, Shillong, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda & Homeopathy, Shillong, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) A copy of the Review by the Government of the working of the HLL Medipark Limited, Chennai, for the year 2021-2022.
 - (ii) Annual Report of the HLL Medipark Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizwal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizwal, for the year 2023-2024.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Medical Commission, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Medical Commission, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2018-2019.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2023-2024.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2023-2024.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Drugs and Cosmetics (Compounding of Offences) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 259(E) in Gazette of India dated 25th April, 2025 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 18 of the Pharmacy Act, 1948:-
 - (i) The Pharmacy Practice (Amendment) Regulations, 2025 published in Notification No. 14-148/2024-PCI in Gazette of India dated 3rd April, 2025.

- (ii) The Pharmacy Council of India (Manner of Holding Inquiry and Imposition of Penalty) Regulations, 2025 published in Notification No. 19-1/2025-PCI in Gazette of India dated 13th June, 2025.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Seaman's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seaman's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Marine Aids to Navigation (Training and Certification) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated 18th June, 2025 under Section 51 of the Marine Aids to Navigation Act, 2021.

The Minister of State in the Ministry of Women and Child Development (Shrimati Savitri Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Reports of Public Accounts Committee

Shri Dharmendra Yadav presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2025-26):-

- (1) Twenty-second Report on the subject 'Failure of the CMPFO Management to take timely decision to redeem debentures of Dewan Housing Finance Corporation Limited (DHFL) resulting in avoidable loss of Rs.315.35 crores'.
- (2) Twenty-third Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 97th Report (Seventeenth Lok Sabha) on 'Loss due to indecision of Railway Administration in the Matter of Land Acquisition: East Central Railway'.
- (3) Twenty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 136th Report (Seventeenth Lok Sabha) on 'Grant of Concession Without the Support of Declaration in Form – F'.
- (4) Twenty-fifth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 138th Report (Seventeenth Lok Sabha) on 'Evasion of Tax Due to Suppression of Sales'.

6. Statements of Standing Committee on External Affairs

Shri Arvind Ganpat Sawant laid on the Table the following statements (Hindi and English versions) of the Standing Committee on External Affairs: -

- (1) The Statement showing Action Taken by the Government on the Observations/ Recommendations contained in the First Report of the Committee on External Affairs (Eighteenth Lok Sabha) on action taken on the Recommendations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) on the subject "India and Gulf Cooperation Council (GCC) - Contours of Cooperation".

- (2) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Second Report of the Committee on External Affairs (Eighteenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in the Twenty-seventh Report (Seventeenth Lok Sabha) on the subject "India's Engagement with G20 Countries".
- (3) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Third Report of the Committee on External Affairs (Eighteenth Lok Sabha) on action taken by the Government on the Observations/Recommendations contained in the Twenty-eighth Report (Seventeenth Lok Sabha) on the Subject "Countering Global Terrorism at Regional and International Levels".

7. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Tenth Report of the Business Advisory Committee.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 28th July, 2025.

2.04 P.M

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Ravi Kishan regarding need to establish an Indian Institute of Technology in Gorakhpur, Uttar Pradesh.
2. Shri Ashok Kumar Rawat regarding need to conserve historical forts, sites and structures associated with Passi kings at various places in Uttar Pradesh.
3. Smt. Mahima Kumari Mewar regarding need to restart Mahalaxmi Mill, Beawar district, Rajasthan.
4. Shri Jugal Kishore regarding need to develop historical places in Reasi district in Jammu Parliamentary Constituency.
5. Shri Captain Brijesh Chowta regarding need to expedite implementation of Mangaluru-Lakshadweep dedicated Jetty project.
6. Shri Yogender Chandolia regarding need to extend benefits of Central Government Schemes to farmers of Delhi.
7. Shri Arun Govil regarding need to extend Delhi-Meerut Namo Bharat Corridor (Rapid Rail Transit System) upto Haridwar in Uttarakhand.
8. Shri Gopal Jee Thakur regarding non-supply of piped drinking water in Darbhanga district, Bihar.
9. Shri Manoj Tiwari regarding need to construct a building complex for police department in North East Delhi district.
10. Shri Gaurav Gogoi regarding need to strengthen rail, road and air connectivity for regional development in Barak Valley, Assam.
11. Shri Vamsi Krishna Gaddam regarding need to establish cold storage and mini on-farm processing units in Peddapalli region in Telangana.

12. Shri V K Sreekandan regarding need to expedite completion of work to widen the stretch of NH No. 966 between Olavakkode and Thanavu in Kerala.
13. Shri Kodikunnil Suresh regarding need for a comprehensive plan to develop Raja Ravi Varma College of Fine Arts in Kerala as Centre of Excellence.
14. Dr. Prashant Yadaorao Padole regarding conservation of Wainganga river in Maharashtra.
15. Shri M. K. Raghavan regarding need to ensure scientific and technology based construction of 6-laning project on NH No. 66 in Kerala.
16. Shri Utkarsh Verma Madhur regarding railway related issues of Kheri Parliamentary Constituency, Uttar Pradesh.
17. Shri Magunta Sreenivasulu Reddy regarding need to restore stoppage of trains withdrawn during covid-19 pandemic in Ongole Parliamentary Constituency, Andhra Pradesh.
18. Shri Arvind Ganpat Sawant regarding need to ensure passenger and aircraft safety through robust aviation measures.
19. Shri Hanuman Beniwal regarding need to restart excavation of Tungsten in Degana area in Nagaur district, Rajasthan.
20. Shri Rajkumar Roat regarding creation of 'Bheel Pradesh'.

2.13 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Monday, the 28th July, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 28, 2025 / Sravana 6, 1947 (Saka)

No. 74

11.00 A.M

1. Starred Questions

Starred Question No. 101 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.12 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 102 - 120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151 – 1380 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2023-2024, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2023-2024.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-
 - (i) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument" Rudreswar Temple, Locality-Bamunara, District-Bardhaman, West Bengal.
 - (ii) The National Monuments Authority Heritage Bye-laws, 2025of the Protected Monument - "The Rock-cut sculpture representing Vishnu (with adjoining figures of Surya, Ganesa, Devi, etc.) locally known as Vishnu Janardan, Locality-Guwahati, District-Kamrup, (now in Kamrup Metro), Assam."
 - (iii) The National Monuments Authority Heritage bye-laws 2025of the Protected Monument "The Palace Situated in the Fort atBurhanpur, Madhya Pradesh."

- (iv) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monument - "Mahadeo Temple with its Compound near the Inspection Bungalow, Asirgarh, District-Burhanpur, Madhya Pradesh."
- (v) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monument - "Duargarila Rock Inscription, Guwahati, District-Kamrup Metro, Assam."
- (vi) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument - "Ancient fort attributed to Raja Suchet Singh and Samadhi of Queen of Raja Suchet Singh, Ramnagar, District-Udhampur, Jammu and Kashmir."
- (vii) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument - "Madan Mahal on the top of the hill upon a large boulder rock, District-Jabalpur, Madhya Pradesh."
- (viii) The National Monuments Authority Heritage Bye-laws 2025 of the Protected Monument "The carvings, inscriptions and pillar on the Urbasi Island, Locality-Guwahati, District-Kamrup (now in Kamrup Metro), Assam."
- (ix) The National Monuments Authority Heritage Bye-laws 2025 of Protected Monument - "Tomb of Shah Shuja, Burhanpur, District – Burhanpur, Madhya Pradesh."
- (x) The National Monuments Authority Heritage Bye-laws 2025 of Protected Monument "Bijamandal Mosque, Bhilsa, District-Vidisha, Madhya Pradesh."
- (xi) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monument "Caves 1 to 20 and Ruins of Gupta temple, Udaygiri, District-Vidisha, Madhya Pradesh."
- (xii) The National Monuments Authority Heritage bye-laws 2025 of Protected Monument-"A large temple dedicated to the Sun, Katarmal, District – Almora, Uttarakhand."
- (xiii) The National Monuments Authority Heritage Bye-Laws 2025 of Protected Monument-"Asoka Rock Edict at Kalsi', District-Dehradun, Uttarakhand."

- (xiv) The National Monuments Authority Heritage Bye-Laws, 2025 of Protected Monument-"Gujari Mahal, District – Hissar (now known as Hisar), Haryana."
- (xv) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monument-"Temple of Vishnu at Bishenpur in the Manipur State, District Bishnupur, Manipur."
- (xvi) The National Monuments Authority Heritage Bye-Laws 2025 of Protected Site "The Great Lake of Kirat Sagar, about 1^{1/2} miles in circumference constructed 1063 A.D. to 1079 A.D., Malakpura, Tehsil and District-Mahoba, Uttar Pradesh."
- (xvii) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Site-"Archaeological Site and Remains, Ashwamedha Yagya No. 1, 2 & 3, Jagatgram Village, Dehradun."
- (xviii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Archaeological Site and Remains, Dronasagar, (Govishana Mound), Kashipur, Udham Singh Nagar, Uttarakhand."
- (xix) The National Monuments Authority Heritage Bye-Laws, 2025 of Protected Site-"The Lake of Madan Sagar, about 3 miles in Circuit, Constructed 1129-65 A.D. at Madan Sagar, Tehsil and District-Mahoba, Uttar Pradesh."
- (xx) The National Monuments Authority Heritage Bye-Laws, 2025 of Protected Monument-"Rani Lakshmi Bai Mahal together with area comprised in part of survey plot No. 3952, Tehsil and District-Jhansi, Uttar Pradesh."
- (xxi) The National Monuments Authority Heritage bye-laws, 2025 of Protected Monument-"Group of Baleswar Temples and the land adjoining enclosed by stone walls and Naula or covered spring attached to the Baleswar Temples, Champawat, District Almora, Uttarakhand."
- (xxii) The National Monuments Authority Heritage Bye-Laws 2025 of Protected Monument-"Old Cemetery at Rurki (Roorkee), District-Haridwar, Uttarakhand."

- (xxiii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument-“Chhatari of Raja Ganga Dhar Rao along with tank and adjacent area comprised in part of survey plot No. 1301, Tehsil and District – Jhansi, Uttar Pradesh.”
- (xxiv) The National Monuments Authority Heritage Bye-Laws 2025 of Protected Archaeological Site and Remains-“Ancient Site and Remains comprised in survey plot Nos. 103, 104, 116, 247 and part of survey plot No. 248, Burzahom, Tehsil and District – Srinagar, Jammu and Kashmir.”
- (xxv) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument “Ancient Palace attributed to Raja Suchet Singh, Ramnagar, District-Udhampur, Jammu and Kashmir.”
- (xxvi) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monument- “Ancient and Historical Monuments in the Gwalior Fort – (i) Badal Mahal or Hindola Gate (ii) Chaturbhuj Temple (iii) Ganesh Gate (iv) Gwalior or Alamgiri Gate (v) Lakshman Gate (vi) Mansingh’s Palace (vii) Rock-cut Jain colossi (viii) Sas Bahu Temples (ix) Teli Ka Mandir (x) Urwahi Gate, Gwalior, Madhya Pradesh.”

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Uttarakhand, Dehradun, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Uttarakhand, Dehradun, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shikshana Karnataka, Bengaluru, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shikshana Karnataka, Bengaluru, for the year 2023-2024.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (Jharkhand Education Project Council), Ranchi, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Samagra Shiksha (Jharkhand Education Project Council), Ranchi, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the STARS, Rajasthan, Jaipur, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS, Rajasthan, Jaipur, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the STARS, Samagra Shiksha, Kerala, Thiruvananthapuram, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS, Samagra Shiksha, Kerala, Thiruvananthapuram, for the year 2022-2023.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the STARS, (MaharashtraPrathmikShikshan Parishad), Mumbai, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS, (Maharashtra Prathmik Shikshan Parishad), Mumbai, for the year 2023-2024.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Samagra Shiksha, Goa, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Goa Samagra Shiksha, Goa, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) G.S.R.211(E) published in Gazette of India dated 28th March, 2025, together with an explanatory memorandum making certain amendments in Notification No. 22/2022-Customs dated 30.04.2022, so as to deepen tariff concessions in respect of specified goods when imported from UAE as per the India-UAE Comprehensive Economic Partnership Agreement.
- (ii) The Passenger Name Record Information Regulations, 2022 published in Notification No. G.S.R. 621(E) in Gazette of India dated 8th August, 2022, together with an explanatory memorandum.
- (iii) The Passenger Name Record Information (First Amendment) Regulations, 2024 published in Notification No. G.S.R. 656(E) in Gazette of India dated 22nd October, 2024, together with an explanatory memorandum.
- (iv) The Customs (Administration of Rules of Origin under Trade Agreements) Amendment Rules, 2025 published in Notification No. G.S.R. 178(E) in Gazette of India dated 18th March, 2025, together with an explanatory memorandum.

- (v) G.S.R. 236(E) published in Gazette of India dated 17th April, 2025 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.792(E) dated 20th October, 2023.
- (vi) G.S.R.183(E) published in Gazette of India dated 20th March, 2025, together with an explanatory memorandum seeking to provide variance not exceeding + 0.01 mm in height for re-imported diamonds under Notifications No. 09/2012-Customs dated 09th March, 2012.
- (vii) G.S.R.210(E) published in Gazette of India dated 28th March, 2025, together with an explanatory memorandum making certain amendments in Notification No. 25/2021-Customs dated 31.03.2021.
- (viii) G.S.R.218(E) published in Gazette of India dated 4th April, 2025, together with an explanatory memorandum seeking to amend entry at S.No.515 C of Notification No 50/2017-Customs dated 30th June, 2017.
- (ix) G.S.R.268(E) published in Gazette of India dated 28th April, 2025, together with an explanatory memorandum seeking to amend List 34A and List 34B of S.No. 359A of Notification No 50/2017-Customs dated 30th June 2017.
- (x) G.S.R.273(E) published in Gazette of India dated 30th April, 2025, together with an explanatory memorandum seeking to amend various Customs Notifications, mentioned therein, in order to align the HS Codes of the said notification with changes made vide Finance Act, 2025, with effect from 01.05.2025.
- (xi) G.S.R.274(E) published in Gazette of India dated 30th April, 2025, together with an explanatory memorandum seeking to rescind Notification No. 04/2025-Customs dated the 1st February, 2025."
- (xii) G.S.R.302(E) published in Gazette of India dated 9th May, 2025, together with an explanatory memorandum issued in order to exempt the basic customs duty on imports of works of arts, antiques.
- (xiii) G.S.R.337(E) published in Gazette of India dated 23rd May, 2025, together with an explanatory memorandum making certain

amendments in Notification No. 55/2022-Customs dated 31.10.2022.

- (xiv) G.S.R.355(E) published in Gazette of India dated 30th May, 2025, together with an explanatory memorandum seeking to (i) extend the specified condition of exemption to imports of Yellow Peas (HS 0713 10 10) to bill of lading issued on or before 31.03.2026; (ii) to reduce the basic custom duty on crude soya bean oil (HS Code 15071000), crude sunflower oil (HS Code 15121110), and crude palm oil (HS Code 15111000) from 20% to 10%.
 - (xv) G.S.R.435(E) published in Gazette of India dated 30th June, 2025, together with an explanatory memorandum making certain amendments in Notification No. 130/2010-Customs dated 23.12.2010.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (ii) and (iii) of (1) above.
 - (3) A copy of the Government Savings Promotion General (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 214(E) in Gazette of India dated 2nd April, 2025 under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873.
 - (4) A copy of the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2025/245 in Gazette of India dated 30th April, 2025 under the Section 27 of the Depositories Act, 1996 and Section 31 of the Securities and Exchange Board of India Act, 1992.
 - (5) A copy of the Securities Contracts (Regulation) (Stock Exchange and Clearing Corporations) (Second Amendment) Regulations, 2025 (Hindi and English versions) published in Notification F. No. SEBI/LAD-NRO/GN/2025/238 in Gazette of India dated 20th March, 2025 under the sub-section (3) of Section 31 of the Securities, Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992.
 - (6) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Intermediaries) (Second Amendment) Regulations, 2025 published in Notification F.

- No. SEBI/LAD-NRO/GN/2025/237 in Gazette of India dated 20th March, 2025.
- (ii) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2025 published in Notification F.No. SEBI/LAD-NRO/GN/2025/235 in Gazette of India dated 11th March, 2025.
 - (iii) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) (Amendment) Regulations, 2025 published in Notification F.No. SEBI/LAD-NRO/GN/2025/251 in Gazette of India dated 14th July, 2025.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Securities, Contracts (Regulation) Act, 1956:-
- (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Third Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/246 in Gazette of India dated 30th April, 2025.
 - (ii) The Securities Contracts (Regulation) Amendment Rules, 2025 published in Notification No. G.S.R. 318(E) in Gazette of India dated 19th May, 2025.
- (8) A copy of the 44th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, July, 2025.
- (9) A copy of the Notification No. G.S.R.220(E) (Hindi and English versions) published in Gazette of India dated 7th April, 2025 together with an explanatory memorandum making certain amendments in Notification No. 05/2019-Central Excise dated 06th July, 2019 under sub-section (2) of Section 38 of Central Excise Act, 1944.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.176(E) published in Gazette of India dated 17th March, 2025, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of "Aluminum foil upto 80 micron, excluding aluminum foil below 5.5 micron for non-capacitor application" originating in or exported from China PR, in pursuance of preliminary findings issued by DGTR.
- (ii) G.S.R.175(E) published in Gazette of India dated 17th March, 2025, together with an explanatory memorandum seeking to impose anti-dumping duty for a period of five years on "vacuum insulated flask and other vacuum vessels, of stainless steel" originating from or exported from China PR.'
- (iii) G.S.R.179(E) published in Gazette of India dated 18th March, 2025, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of "Soft Ferrite Cores" originating in or exported from China PR, for a period of 5 years, in pursuance of Final Findings issued by DGTR.'
- (iv) G.S.R.185(E) published in Gazette of India dated 21st March, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of "Poly Vinyl Chloride Paste Resin" Imported from China PR, Korea RP, Malaysia, Norway, Taiwan and Thailand for a period of 5 years, on the recommendations of DGTR.'
- (v) G.S.R.191(E) published in Gazette of India dated 24th March, 2025, together with an explanatory memorandum seeking to impose a definitive anti-dumping duty on imports of "Roller Chains" originating in or exported from China PR, for a period of 5 years, in pursuance of Final Findings issued by DGTR.'
- (vi) G.S.R.192(E) published in Gazette of India dated 25th March, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Acrylic Solid Surfaces' imported from China PR for a period of 5 years, on the recommendation of DGTR.'
- (vii) G.S.R.276(E) published in Gazette of India dated 30th April, 2025, together with an explanatory memorandum making certain amendments in three notifications, mentioned therein.

- (viii) G.S.R.300(E) published in Gazette of India dated 8th May, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Glufosinate and its salt' originating in or imported from China PR for a period of 5 years, on the recommendation of DGTR.'
- (ix) G.S.R.301(E) published in Gazette of India dated 8th May, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Sodium Citrate' originating in or imported from China PR for a period of 5 years, on the recommendation of DGTR.'
- (x) G.S.R.299(E) published in Gazette of India dated 8th May, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Textured Tempered Glass' originating in or exported from China PR and Vietnam for a period of 5 years from the date of imposition of provisional anti dumping duty i.e. 4th December, 2024.'
- (xi) G.S.R.305(E) published in Gazette of India dated 10th May, 2025, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of 'Titanium Dioxide' originating in or exported from China PR.'
- (xii) G.S.R.372(E) published in Gazette of India dated 6th June, 2025, together with an explanatory memorandum seeking to levy of anti-dumping duty on "insoluble Sulphur" imported from China PR and Japan for 5 years pursuant to Final Findings issued by DGTR.'
- (xiii) G.S.R.373(E) published in Gazette of India dated 6th June, 2025, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Vitamin-A Palmitate" imported from China PR, European Union and Switzerland for 5 years pursuant to Final Findings issued by DGTR.'
- (xiv) G.S.R.398(E) published in Gazette of India dated 19th June, 2025, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of "Aluminum foil upto 80 micron" originating in or exported from China PR, pursuance to Final Findings issued by DGTR.'

- (xv) G.S.R.399(E) published in Gazette of India dated 19th June, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of "Acetonitrile" originating in or imported from China PR, Russia and Taiwan for a period of 5 years, on the recommendations of DGTR'.
- (xvi) G.S.R.400(E) published in Gazette of India dated 19th June, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of "Pretilachlor in any of its from & its intermediate-2, 6-Diethyl-n-(2-prpoxyethyl) Aniline (Also known as PEDDA)" originating in or exported from China PR, for a period of 5 years, on the recommendations of DGTR."
- (xvii) G.S.R.404(E) published in Gazette of India dated 23rd June, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of "Linear Alkyl Benzene(LAB)" originating in or imported from Iran and Qatar for a period of 5 years, on the recommendations of DGTR."
- (xviii) G.S.R.407(E) published in Gazette of India dated 24th June, 2025, together with an explanatory memorandum making certain amendments in Notification No. 77/2021-Customs(ADD) dated 27th December, 2021.
- (xix) G.S.R.406(E) published in Gazette of India dated 24th June, 2025, together with an explanatory memorandum seeking to levy anti-dumping duty on imports "Potassium Tertiary Butoxide" originating in, or exported from China PR and United States of America and "Sodium Tertiary Butoxide" originating in, or exported from China PR for a period of 5 years, on the recommendations of DGTR."
- (xx) G.S.R.418(E) published in Gazette of India dated 26th June, 2025, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of "Plastic Processing Machines" originating in, or exported from China PR and Taiwan, for a period of 5 years, in pursuance of Final findings issued by of DGTR."

- (xxi) G.S.R.243(E) published in Gazette of India dated 21st April, 2025, together with an explanatory memorandum seeking to impose a provisional safeguard duty at the rate of 12% ad valorem on imports of "Non-Alloy and Alloy Steel Flat Products", for a period of 200 days, in pursuance of preliminary findings issued by DGTR, further, the safeguard duty will not apply to imports of the subject goods originating from developing countries, except China PR and Vietnam."
- (xxii) G.S.R.275(E) published in Gazette of India dated 30th April, 2025, together with an explanatory memorandum making certain amendments in Notification No. 05/2024-Customs (CVD) dated the 11th September, 2024.
- (xxiii) G.S.R.304(E) published in Gazette of India dated 10th May, 2025, together with an explanatory memorandum seeking to levy countervailing duty on imports of "Textured Tempered Coated and Uncoated Glass" originating in or exported from Vietnam for a period of 5 years from the date of notification."
- (xxiv) G.S.R.420(E) published in Gazette of India dated 26th June, 2025, together with an explanatory memorandum seeking to levy countervailing duty on imports of "Effect pearlescent pigments or mica pearlescent pigments, excluding effect pigments for automotive applications" originating in or imported from China PR for a period of 5 years, on the recommendations of DGTR."
- (xxv) G.S.R.424(E) published in Gazette of India dated 27th June, 2025, together with an explanatory memorandum seeking to impose a countervailing duty on imports of "Digital Offset Printing Plates" originating in or exported from China PR and Taiwan, for a period of 5 years, in pursuance of Final findings issued by DGTR."
- (xxvi) G.S.R.441(E) published in Gazette of India dated 03rd July, 2025, together with an explanatory memorandum seeking to impose a countervailing duty on imports of "Continuous Cast Copper Wire Rods" originating in or exported from Indonesia, Malaysia, Thailand and Vietnam, for a further period of 5 years, in pursuance of Final findings issued by DGTR."

- (xxvii) G.S.R. 458(E) published in Gazette of India dated 10th July, 2025, together with an explanatory memorandum making certain amendments in Notification no. 37/2020-Customs (ADD) dated 11th November, 2020.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the DattopantThengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DattopantThengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947:-
 - (i) S.O.1699(E) in Gazette of India dated 11th April, 2025 declaring the services of the industry engaged in the Iron Ore Mining to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 14th April, 2025.

- (ii) S.O.1924(E) in Gazette of India dated 29th April, 2025 declaring the services engaged in the Bhartiya Reserve Bank note Mudran (P) Limited, Mysore (Karnataka) Salboni (West Bengal) to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 6th May, 2025.
- (iii) S.O.2118(E) in Gazette of India dated 9th May, 2025 declaring the services engaged in the processing or production or distribution of fuel gases (Coal gas, natural gas and the like) to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months from the date of this notification in the Official Gazette publication.
- (iv) S.O.2241(E) in Gazette of India dated 20th May, 2025 declaring the services of the industry engaged in the Uranium Industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from 20th June, 2025.
- (v) S.O.2518(E) in Gazette of India dated 9th June, 2025 declaring the services engaged in the Copper Mining industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months from the date of Publication of this notification in the Official Gazette.
- (vi) S.O.2519(E) in Gazette of India dated 9th June, 2025 declaring the services engaged in the Banking industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 15th June, 2025.
- (vii) S.O.2520(E) in Gazette of India dated 9th June, 2025 declaring the services engaged in the industry of Defence establishments to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 24th June, 2025.
- (viii) S.O.2714(E) in Gazette of India dated 17th June, 2025 declaring the services engaged in the Coal industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 28th June, 2025.

- (ix) S.O.2715(E) in Gazette of India dated 17th June, 2025 declaring the services engaged in the Lead and Zinc Mining industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months from the date of the publication of this Notification in the Official Gazette.
- (x) S.O.2717(E) in Gazette of India dated 17th June, 2025 declaring the services of the industry engaged in the Industrial establishments manufacturing or producing Nuclear Fuel and components, Heavy Water and Allied Chemicals and Atomic Energy to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 28th June, 2025.
- (xi) S.O.2953(E) in Gazette of India dated 1st July, 2025 declaring the services of the industries engaged in the Food stuffs to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months from the date of Publication of this notification in the Official Gazette.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2022-2023.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Anti Doping Agency, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Anti Doping Agency, New Delhi, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) A copy of the University Grants Commission (Recognition and Grant of Equivalence to Qualifications obtained from Foreign Educational Institutions) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No.1-9/2023(Equivalence) in Gazette of India dated 4th April, 2025 under Section 28 of the University Grants Commission Act, 1956.
- (2) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No.F.No.CA/498/2025/MSAE(Regulations) in Gazette of India dated 9th June, 2025 under sub-section (3) of Section 45 of the Architects Act, 1972.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Jirania, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Jirania, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Kurukshetra, Kurukshetra, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Kurukshetra, Kurukshetra, for the year 2023-2024.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Chumoukedima, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Chumoukedima, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizwal for the year 2023-2024, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Central University, Motihari, East Champaran, for the year 2023-2024, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Samba, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Samba, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Samba, for the year 2023-2024.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendergarh, for the year 2023-2024.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar (Garhwal), for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar (Garhwal), for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemvati Nandan Bahuguna Garhwal University, Srinagar (Garhwal), for the year 2023-2024.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25)
 - (i) A copy each of the Annual Reports (Hindi and English versions) of the Manipur University, Canchipur, for the years 2022-2023 and 2023-2024.

- (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Manipur University, Canchipur for the years 2022-2023 and 2023-2024, together with Audit Reports thereon.
 - (iii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2022-2023 and 2023-2024.
- (26) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2021-2022.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2021-2022.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)
 - (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2023-2024, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Prayagraj, for the year 2023-2024.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2023-2024.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Dharamshala, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Dharamshala, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Dharamshala, for the year 2023-2024.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2023-2024.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2023-2024, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2023-2024.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tripura University, Suryamaninagar, for the year 2023-2024, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2023-2024.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2023-2024, together with Audit Report thereon.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2023-2024, together with Audit Report thereon.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2023-2024, together with Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2023-2024.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2023-2024, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2023-2024.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

- (1) A copy of the Competition Commission of India (Determination of Cost of Production) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No.CCI/Reg-COP/01/2025-26 in Gazette of India dated 6th May, 2025 under sub-section (3) of Section 64 of the Competition Act, 2002.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) G.S.R. 238(E) published in Gazette of India dated 17th April, 2025 establishing a Tribunal consisting of the persons, mentioned therein, to decide disputes arising under Section 10B of the Chartered Accountants, Act 1949 in the matter of election to the Council of the Institute of Chartered Accountants of India, held in December, 2024.
 - (ii) S.O. 1775(E) published in Gazette of India dated 17th April, 2025 making certain amendments in the Notification No. S.O.1591(E) dated 12th April, 2019.

- (iii) G.S.R. 432(E) published in Gazette of India dated 30th June, 2025 making certain amendments in the Notification No. G.S.R.38(E) dated 19th January, 2011.
 - (iv) G.S.R. 456(E) published in Gazette of India dated 8th July, 2025 making certain amendments in the Notification No. G.S.R.835(E) dated 3rd November, 2015.
 - (v) Notification No. F.No. 21-CMA/2025 published in Gazette of India dated 28th April, 2025, designating CMA (Dr.) Hemant Kumar Sindhvani, Director as the Director (Discipline) of the Institute of Cost Accountants of India w.e.f. 27th March, 2025.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost Accountants Act, 1959:-
- (i) G.S.R. 235(E) published in Gazette of India dated 17th April, 2025 making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015.
 - (ii) G.S.R. 237(E) published in Gazette of India dated 17th April, 2025 making certain amendments in the Notification No. G.S.R.741(E) dated 16th October, 2023.
 - (iii) The Cost and Works Accountants (Amendment) Regulations, 2025 published in Notification No. F.No. CWR(1)/2025 in Gazette of India dated 25th April, 2025.
- (4) A copy of the Notification No. G.S.R. 433(E) (Hindi and English versions) published in Gazette of India dated 30th June, 2025 making certain amendments in the Notification No. G.S.R.835(E) dated 4th November, 2015 under Section 30B of the Chartered Accountants Act, 1949; Section 40 of the Companies Secretaries Act, 1980 and Section 40 of the Cost and Works Accountants Act, 1959.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
- (i) The Companies (Indian Accounting Standards) Amendment Rules, 2025 published in Notification No. G.S.R.291(E) in Gazette of India dated 7th May, 2025.
 - (ii) The Companies (Accounts) Amendment Rules, 2025 published in Notification No. G.S.R.317(E) in Gazette of India dated 19th May, 2025.
 - (iii) The Companies (Management and Administration) Amendment Rules, 2025 published in Notification No. G.S.R.358(E) in Gazette of India dated 30th May, 2025.

- (iv) The Companies (Audit and Auditors) Amendment Rules, 2025 published in Notification No. G.S.R.359(E) in Gazette of India dated 30th May, 2025.
- (v) The Companies (Cost Records and Audit) Amendment Rules, 2025 published in Notification No. G.S.R.361(E) in Gazette of India dated 30th May, 2025.
- (vi) The Companies (Registration Offices and Fees) Amendment Rules, 2025 published in Notification No. G.S.R.360(E) in Gazette of India dated 30th May, 2025.
- (vii) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Amendment Rules, 2025 published in Notification No. G.S.R.371(E) in Gazette of India dated 6th June, 2025.
- (viii) The Companies (Restriction on number of layers) Amendment Rules, 2025 published in Notification No. G.S.R.427(E) in Gazette of India dated 27th June, 2025.
- (ix) The Companies (Incorporation) Amendment Rules, 2025 published in Notification No. G.S.R.426(E) in Gazette of India dated 27th June, 2025.
- (x) The Companies (Listing of equity shares in permissible jurisdictions) Amendment Rules, 2025 published in Notification No. G.S.R.443(E) in Gazette of India dated 3rd July, 2025.
- (xi) The Companies (Accounts) Second Amendment Rules, 2025 published in Notification No. G.S.R.357(E) in Gazette of India dated 30th May, 2025.
- (xii) The Companies (Corporate Social Responsibility Policy) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 452(E) in Gazette of India dated 7th July, 2025.

4. Report of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on 'Action Taken by the Government on the Recommendations contained in the 7th Report on Demands for Grants (2025-26)' pertaining to the Ministry of Panchayati Raj.

5. Statements by Ministers

- (i) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) made a statement regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Finance on Demands for Grants (2025-2026) pertaining to the Departments of Economic Affairs, Expenditure, Public Enterprises and Investment & Public Asset Management, Ministry of Finance.
- (ii) The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) made a statement regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Social Security and Welfare Measures for Inter-State Migrant Workers' pertaining to the Ministry of Labour and Employment.

6. Motion

Shri Kiren Rijiju moved the following motion:-

“That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on 25th July, 2025.

The motion was put to vote and adopted.

12.06 P.M

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Vijay Baghel regarding alleged irregularities by a cement company located in village Khaparadih, Tehsil Simga, Baloda Bazar district, Chhattisgarh.
2. Shri Pradeep Purohit regarding storage and distribution of grain stock by Food Corporation of India in Odisha.
3. Shri Suresh Kumar Kashyap regarding construction of roads in Himachal Pradesh.
4. Shri Ashok Kumar Rawat regarding need to establish a Kendriya Vidyalaya and Navodaya Vidyalaya in Misrikh Parliamentary Constituency, Uttar Pradesh.
5. Shri Rajkumar Chahar regarding need to establish a sports stadium of international standard in Agra District, Uttar Pradesh.
6. Shri Vishweshwar Hegde Kageri regarding need to put in place a system for regular maintenance of Rain Gauges in Uttara Kannada and other districts in Karnataka.
7. Smt. Malvika Devi regarding need for a by-pass road for Kesinga in Kalahandi district, Odisha.
8. Dr. Jayanta Kumar Roy regarding need to include Rajbanshi language in the Eighth Schedule to the Constitution.
9. Shri Naveen Jindal regarding need to draft a comprehensive National policy on Agri-tourism.
10. Shri Mukesh Kumar Chandrakant Dalal regarding need for extension of platform of Utran railway station in Gujarat to facilitate halting of Express trains.
11. Shri Mitesh Patel Bakabhai regarding need to restore operation of train service on Kathana–Borsad-Vadodara route.
12. Shri Ramasahayam Raghuram Reddy regarding amendment of Section 35(3) of Bharatiya Nagarik Suraksha Sanhita.
13. Shri Ummeda Ram Beniwal regarding payment of pending dues under MGNREGS.
14. Prof. Varsha Eknath Gaikwad regarding need to ban online gaming.

15. Shri Jai Prakash regarding need to connect Hisar Airport in Haryana with prominent cities under UDAN Scheme.
16. Shri Manickam Tagore B. regarding need to review the decision to exclude Madurai, Tamil Nadu from the list of 'Points of Call' under the ASEAN Open Sky Policy.
17. Shri Utkarsh Verma Madhur regarding need to construct embankment from Sharda bridge to Sharda Barrage in Lakhimpur Kheri district, Uttar Pradesh.
18. Shri Chhotelal regarding need to include certain castes of Eastern Uttar Pradesh in the list of Scheduled Castes.
19. Shri Arup Chakraborty regarding need to formulate a long term action plan along with financial assistance for desilting and modernization of Mukutmanipur dam in West Bengal.
20. Shri Mani A regarding need to conduct a feasibility study along with financial assistance for construction of an ROB at Avvaivali Road in Tamil Nadu.
21. Shri Lavu Sri Krishna Devarayalu regarding establishment of an 100-bedded ESI hospital in Narasaraopet, Palnadu district, Andhra Pradesh.
22. Shri Giridhari Yadav regarding need to expedite construction of NH-133E between Bhagalpur and Dhakamora into a four lane road.
23. Shri Sanjay Haribahu Jadhav regarding uniform norms for construction of houses in urban and rural areas under Pradhan Mantri Awas Yojana.
24. Shri Bajrang Manohar Sonwane regarding proper implementation of PM Fasal Bima Yojna in Marathwada Region of Maharashtra.
25. Shri Raja Ram Singh regarding need to restart recording and broadcasting of Urdu Service Programmes by Akashvani.
26. Shri Chandan Chauhan regarding correction in the spelling of 'DHANGAR' caste erroneously spelt as 'DHANGAD' in the official records.

27. Shri N. K. Premchandran regarding need to open CGHS Wellness Centre at Kollam.

*(Due to interruptions, Lok Sabha adjourned at 12.09 P.M.
and re-assembled at 1.00 P.M)*

1.00 P.M

*(Due to interruptions, Lok Sabha adjourned at 1.02 P.M.
and re-assembled at 2.00 P.M)*

2.00 P.M

**8. Special Discussion on India's strong, successful and decisive
'Operation Sindoor' in response to terrorist attack in Pahalgam**

Time available: 16 hrs.

Time taken: 10 hrs. 52 mins.

Time available: 5 hrs. 08 mins.

The Speaker made an observation[#] on the subject.

Thereafter, Shri Raj Nath Singh^{*} initiated the discussion.

The following members took part in the discussion:-

2. Shri Gaurav Gogoi
3. Shri Ramashankar Vidharthi Rajbhar
4. Shri Kalyan Banerjee
5. Shri Lavu Sri Krishna Devarayalu
6. @Shri Rajiv Ranjan Singh
7. Shri Arvind Ganpat Sawant
8. Shri Amar Sharadrao Kale
9. Shri Baijayant Panda
10. Shri Deepender Singh Hooda
11. Smt. Shambhavi
12. Shri Abhay Kumar Sinha
13. Shri Y S Avinash Reddy

[#] Original in Hindi. For details, please see the debates of the day.

^{*} Minister of Defence.

[@] Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying

14. \$Dr. Subrahmanyam Jaishankar
15. Shri Mian Altaf Ahmad
16. Shri Chhotelal
17. Shri Tejasvi Surya
18. Ms. Praniti Sushilkumar Shinde
19. Shri Tatkare Sunil Dattatreya
20. Smt. Supriya Sule
21. Shri Anurag Singh Thakur
22. Shri S Venkatesan
23. Shri Dileshwar Kamait
24. Shri M Mallesh Babu
25. Shri Raja Ram Singh
26. Dr. Rajkumar Sangwan
27. Shri Saptagiri Sankar Ulaka
28. Shri Asaduddin Owaisi
29. Adv K. Francis George
30. Adv. Chandra Shekhar
31. Shri N K Premachandran
32. Dr. Thirumaavalavan Tholkappiyan
33. Shri Dilip Saikia
34. Shri Hanuman Beniwal
35. Shri Balashowry Vallabhaneni
36. Shri Patel Umeshbhai Babubhai
37. Shri Aga Syed Ruhullah Mehdi
38. Shri Rajesh Ranjan
39. Shri Durai Vaiko
40. Shri Dharmendra Yadav
41. Shri Jugal Kishore
42. Shri Brijendra Singh Ola

\$ Minister of External Affairs

43. Shri Mohmad Haneefa
44. Shri Rajkumar Roat
45. Shri Vishaldada Prakashbapu Patil
46. Smt. Kamaljeet Sehrawat
47. Shri Gurjeet Singh Aujla
48. Shri Saumitra Khan
49. Shri Manoj Kumar
50. Shri Anand Bhadauria
51. Shri Amrinder Singh Raja Warring
52. Smt. Lovely Anand
53. Shri Shafi Parambil

The discussion was not concluded.

12.52 A.M.

(Lok Sabha adjourned till 11.00 A.M., today, Tuesday, the 29th July, 2025)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 29, 2025 / Sravana 7, 1947 (Saka)

No. 75

11.00 A.M

1. #Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Ms. Divya Deshmukh for winning the FIDE Chess Women's World Cup Final becoming the first Indian woman to win the competition and the fourth Indian female chess grandmaster of India. The Speaker also congratulated Mrs. Koneru Humpy for reaching the final of the competition.

2. Starred Questions

Starred Question Nos. 121 – 125 were orally answered. Replies to Starred Question Nos. 126 - 140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1381 – 1610 were laid on the Table.

[#] Original in Hindi. For details, please see debates of the day.

12.00 Noon

4. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) A copy of the Special Economic Zones (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.364(E) in Gazette of India dated 3rd June, 2025 under sub-section (3) of the Section 55 of the Special Economic Zones Act, 2005.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
 - (i) S.O.528(E) published in Gazette of India dated 30th January, 2025, regarding amendment in Import Policy covered under CTH 890690 of Chapter 89 of ITC (HS) 2022, Schedule – I (Import Policy).
 - (ii) S.O.614(E) published in Gazette of India dated 4th February, 2025, regarding amendment in Export Policy of De-Oiled Rice Bran.
 - (iii) S.O.2848(E) published in Gazette of India dated 25th June, 2025, regarding Export of Broken Rice to Senegal through National Cooperative Exports Limited (NCEL).
 - (iv) S.O.669(E) published in Gazette of India dated 7th February, 2025, regarding Amendment in Import Policy condition No. 1(III) under Chapter 87 of ITC (HS), 2022, Schedule-I (Import Policy).
 - (v) S.O.2847(E) published in Gazette of India dated 25th June, 2025, regarding Amendment in Export Policy of Raw Human Hair.
 - (vi) S.O.1085(E) published in Gazette of India dated 5th March, 2025, regarding Amendment in Import Policy and Policy Condition of Platinum covered under HS Code 7110 of Chapter 71 of ITC (HS) 2022, Schedule – I (Import Policy).
 - (vii) S.O.2849(E) published in Gazette of India dated 25th June, 2025, regarding Amendment in Export Policy of Broken Rice under HS code 1006 40 00.

- (viii) S.O.1110(E) published in Gazette of India dated 10th March, 2025, regarding Amendment in Export Policy Condition under HSN of Schedule-II (Export Policy), ITC(HS) 2022.
- (ix) S.O.1116(E) published in Gazette of India dated 11th March, 2025, regarding Extension in Import Period for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule-I (Import Policy).
- (x) S.O.1117(E) published in Gazette of India dated 11th March, 2025, regarding Extension in "Free" Import Policy of Urad ([Beans of SPP Vigna Mungo (L.) Hepper]) [ITC (HS) Code 07133110] under ITC (HS) 2022, Schedule-I (Import Policy).
- (xi) S.O.1251(E) published in Gazette of India dated 19th March, 2025, regarding Amendment in import policy condition of Urea [Exim Code 31021010] in the ITC (HS) 2022, Schedule – I (Import Policy).
- (xii) S.O.1340(E) published in Gazette of India dated 20th March, 2025, regarding Extension of RoDTEP for Advance Authorizations (AAs) Holders, Special Economic Zone (SEZs) and Export Oriented Units (EOUs) upto 5.2.2025.
- (xiii) S.O.1562(E) published in Gazette of India dated 1st April, 2025, regarding supply of essential commodities to the Republic of Maldives during 2025-2026.
- (xiv) S.O.1578(E) published in Gazette of India dated 3rd April, 2025, regarding Amendment in import policy and policy condition of Roasted Areca Nuts falling under ITC (HS) Code 20081920 of Chapter-20 of ITC (HS), 2022, Schedule-I (Import Policy).
- (xv) S.O.1581(E) published in Gazette of India dated 3rd April, 2025, regarding Inclusion of Land Custom Stations Darranga as Food Import Entry Points in List "A" of Appendix-V to Schedule – I (Import Policy), ITC (HS), 2022 in sync with relevant FSSAI Notification.
- (xvi) S.O.1725(E) published in Gazette of India dated 15th April, 2025, regarding Amendment in Import Policy Condition No. 07 (i) of Chapter – 27 of Schedule-I (Import Policy) of ITC (HS), 2022.

- (xvii) S.O.2347(E) published in Gazette of India dated 26th May, 2025, regarding Prohibition on Import or transit of all goods originating in or exported from Pakistan- Insertion of Para 2.20A of Foreign Trade Policy (FTP) 2023.
- (xviii) S.O.1839(E) published in Gazette of India dated 23rd April, 2025, regarding Amendment in Import Policy Condition of Synthetic Knitted Fabrics Covered under Chapter 60 of the ITC (HS), 2022.
- (xix) S.O.2235(E) published in Gazette of India dated 19th May, 2025, regarding Port restriction on import of certain goods from Bangladesh to India – Insertion of a new Para 19 under 'General Notes Regarding Import Policy' under ITC (HS), 2022 Schedule 1 (Import Policy).
- (xx) S.O.2237(E) published in Gazette of India dated 19th May, 2025, regarding Amendment in Import Policy and Policy Conditions of specific ITC (HS) codes under Chapter 71 of Schedule-I (Import Policy) of ITC (HS) 2022 in sync with the Finance Act, 2025.
- (xxi) S.O.2238(E) published in Gazette of India dated 19th May, 2025, regarding Harmonisation of Schedule-II (Export Policy), ITC (HS) 2022 with amendments introduced vide Finance Act, 2025.
- (xxii) S.O.2367(E) published in Gazette of India dated 28th May, 2025, regarding Alignment of RoDTEP Schedule consequent to changes in the First Schedule of Customs Tariff Act w.e.f. 01.05.2025.
- (xxiii) S.O.2368(E) published in Gazette of India dated 28th May, 2025, regarding Restoration of RoDTEP for Advance Authorisations (AAs) Holders, Special Economic Zones (SEZs) and Export-Oriented Units (EOUs) from 01.06.2025.
- (xxiv) S.O.2369(E) published in Gazette of India dated 28th May, 2025, regarding Amendments to Para 4.41(5) of FTP-2023.
- (xxv) S.O.2348(E) published in Gazette of India dated 26th May, 2025, regarding Amendment in Import Policy Condition of Roller chain and parts thereof covered under Chapter 73 of ITC (HS), 2022, schedule- I (Import Policy).

- (xxvi) S.O.2350(E) published in Gazette of India dated 26th May, 2025, regarding Removal of Port Restrictions and Testing Requirements for Export of Finished Leather, Wet Blue Leather, El Tanned Leather and Crust Leather.
 - (xxvii) S.O.2349(E) published in Gazette of India dated 26th May, 2025, regarding Amendment in Import Policy Condition of Cabinet Hinges covered under Chapter 83 of ITC (HS), 2022, Schedule- I (Import Policy).
 - (xxviii) S.O.2449(E) published in Gazette of India dated 2nd June, 2025, regarding Extension in Import period for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule-I (Import Policy).
 - (xxix) S.O.2846(E) published in Gazette of India dated 25th June, 2025, regarding Amendment in Export Policy for Pharma Grade Sugar.
 - (xxx) S.O.2777(E) published in Gazette of India dated 23rd June, 2025, regarding Amendment in Import Policy of specific items covered under Chapter 71 of ITC (HS) 2022 of Schedule-I (Import Policy).
 - (xxxi) S.O.2774(E) published in Gazette of India dated 23rd June, 2025, regarding Amendment in Import Policy of items covered under CTH 2843 under Chapter 28 of ITC (HS) 2022, Schedule-I (Import Policy).
 - (xxxii) S.O.2781(E) published in Gazette of India dated 23rd June, 2025, regarding Amendment in Para 2.03(A) (i) (g) of the Foreign Trade Policy, 2023 laying down enabling provisions for import of inputs, that are subjected to mandatory Quality Control Orders (QCOs), by Advance Authorisation holders, EOU and SEZ.
- (3) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos (i to x) of the (2) above.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the MEPZ Special Economic Zone, Chennai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MEPZ Special Economic Zone, Chennai, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table a copy each of the following Notifications (Hindi and English Versions) issued under Section 3 of the Essential Commodities Act, 1955

- (1) S.O. 1101(E) published in Gazette of India dated 6th March, 2025 making certain amendments in Notification No. S.O.3723(E) dated 2nd September, 2023.
- (2) S.O.1102(E) published in Gazette of India dated 6th March, 2025, authorising the manufacturers of Fermented Organic Manure and Liquid Fermented Organic Manure and to sell their products mentioned therein, in bulk directly to farmers for a period of three years from the date of publication of this Order in the Official Gazette.
- (3) S.O.3042(E) published in Gazette of India dated 8th July, 2025, authorising the manufacturers of Fermented Organic Manure and Liquid Fermented Organic Manure and to sell their products, mentioned therein, in bulk directly to farmers for a period of three years from the date of publication of this Order in the Official Gazette .
- (4) The Fertilizer (Inorganic, Organic or Mixed) (Control) (Third) Amendment Order, 2025 published in Notification No. S.O.1477(E) in Gazette of India dated 27th March, 2025.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Ladakh Civil Services Decentralization and Recruitment-Grant of Domicile Certificate (Procedure) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.363(E) in Gazette of India dated 3rd June, 2025 under sub-section (2) of Section 15 of the Ladakh Civil Service Decentralisation and Recruitment (Amendment) Regulation, 2025.

- (2) A copy of the Ministry of Home Affairs, Directorate General (Fire Service, Civil Defence and Home Guards), Dispatch Rider (Group 'C' Post) Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.44 in weekly Gazette of India dated 20th April, 2025 under article 309 of the Constitution.
- (3) A copy of the Rashtriya Raksha University Tribunal of Arbitration (Employees) Statutes, 2025 (Hindi and English versions) published in Notification No. F.No. RRU/REGI/Statutes/Tribunal of Arbitration/2025/513(E) in Gazette of India dated 20th May, 2025 under sub-section (2) of Section 51 of the Rashtriya Raksha University Act, 2020.
- (4) A copy of the Government of National Capital Territory of Delhi (Conditions of Service of Officers and Other Employees) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 453(E) in Gazette of India dated 7th July, 2025 under sub-section (2) of Section 45K of the Government of National Capital Territory of Delhi Act, 1991.
- (5) A copy of the Central Industrial Security Force, Security Force, Security Wing, Sub-Inspector (Executive) Recruitment(Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.380(E) in Gazette of India dated 11th June, 2025 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities (Divyangjan), New Delhi, for the year 2022-2023.
- (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities (Divyangjan), New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Rural Development (Shri Kamlesh Paswan) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2023-2024.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2022-2023.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table:-

- (1) A copy of the Report of the Comptroller and Auditor General of India (Hindi and English versions) Report No. 10 of 2025 - Union Government on Inventory Management in Steel Authority of India Limited - Ministry of Steel - (Performance Audit-Commercial) under Article 151(1) of the Constitution.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the MECON Limited and the Ministry of Steel, for the year 2024-2025.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Manmade and Technical Textiles Export Promotion Council (formerly SRTEPC), Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manmade and Technical Textiles Export Promotion Council, (formerly SRTEPC), Mumbai, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Products Development & Export Promotion Council, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Products Development & Export Promotion Council, Kolkata, for the year 2023-2024.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987:-
- (i) S.O.1830(E) published in Gazette of India dated 22nd April, 2025, directing that the Commodities specified in Column 2 of the notification, mentioned therein, shall be packed in jute packaging material for supply or distribution, in such minimum percentage as specified in column 3 of the notification with effect from the date of publication of this notification in the Official Gazette, upto 30th June, 2025.
 - (ii) S.O.2902(E) published in Gazette of India dated 30th June, 2025, making certain amendments in Notification No. S.O.1830(E) dated the 22nd April, 2025.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948:-
- (i) S.O.2016(E) published in Gazette of India dated 5th May, 2025, nominating persons to serve as member, mentioned therein, of the Central Silk Board for a period of 3 years from the date of this notification, subject to Central Silk Board Act, 1948.
 - (ii) S.O.2039(E) published in Gazette of India dated 7th May, 2025, nominating Dr. K. Sreenivasulu, IAS, Director of Horticulture & Sericulture, Government of Andhra Pradesh to serve as member of the Central Silk Board for a period of three years from the date of this notification, subject to Central Silk Board Act, 1948.
 - (iii) S.O.2625(E) published in Gazette of India dated 13th June, 2025, nominating persons to serve as member, mentioned therein, of the Central Silk Board for a period of 3 years from the date of this notification, subject to Central Silk Board Act, 1948.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Jute Corporation of India Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the Jute Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

5. Reports of Public Accounts Committee

Shri Jai Parkash presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2025-26):-

- (1) Twenty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 87th Report (Seventeenth Lok Sabha) on 'Irregularities in receipt and utilisation of compensation and Grossly irregular and manipulated award and execution of work relating to the renovation of the basement at India House, London, leading to undue benefits being extended to the Contractor'.
- (2) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 113th Report (Seventeenth Lok Sabha) on 'Development of Railway Land for Commercial use by Rail Land Development Authority'.

- (3) Twenty-eighth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 141st Report (Seventeenth Lok Sabha) on 'Loss of Revenue Due to Non-Registration of Lease Agreement'.

6. Statements of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Communications and Information Technology (2024-25):-

- (1) First Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-seventh Report (Seventeenth Lok Sabha) on 'Department of Posts- Initiatives and Challenges' relating to the Department of Posts (Ministry of Communications).
- (2) Sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-sixth Report (Seventeenth Lok Sabha) on 'Regulation of Cable Television in India' relating to the Ministry of Information and Broadcasting.
- (3) Seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-fourth Report (Seventeenth Lok Sabha) on 'Digital payment and Online security measures for data protection' relating to the Ministry of Electronics and Information Technology.

7. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Kanimozhi Karunanidhi presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2024-2025):-

- (1) Ninth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Fifth Report of the Committee (Eighteenth Lok Sabha) on Demands for Grants (2024-25) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Tenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Sixth Report of the Committee (Eighteenth Lok Sabha) on Demands for Grants (2024-25) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

8. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Ramashankar Rajbhar presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj on 'Devolution of Funds under Panchayati Raj System' pertaining to the Ministry of Panchayati Raj.

9. Statements by Ministers

- (I) The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) make a statement regarding the status of implementation of the recommendations/observations contained in the 189th Report of the Standing Committee on Commerce on 'Demands for Grants (2025-2026) (Demand No. 10)' pertaining to the Department of Commerce, Ministry of Commerce and Industry.

(II) The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) made the following statements regarding:-

(1) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2024-2025) pertaining to the Department of Land Resources, Ministry of Rural Development.

(2) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2025-2026) pertaining to the Department of Land Resources, Ministry of Rural Development.

(III) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) made a statement regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2025-2026) pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.

12.06 P.M

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Dr. Bhola Singh regarding need to establish an ESIC hospital in Bulandshahr district, Uttar Pradesh.

2. Ms. Kangna Ranaut regarding relief and rehabilitation measures in Mandi District, Himachal Pradesh affected by cloudburst.
3. Shri Ravindra Shukla alias Ravi Kishan regarding need to establish a Food Park in Gorakhpur, Uttar Pradesh.
4. Shri Dulu Mahato regarding development of Ganga dam and City Park in Bokaro, Jharkhand as Tourist destination.
5. Dr. Manna Lal Rawat regarding need to enact law to curb forced religious conversion in the country.
6. Smt. Manju Sharma regarding need to establish a Cooperative University in Jaipur Parliamentary Constituency.
7. Shri Alok Sharma regarding need to make 'Bada Talab' of Bhopal free from encroachment and pollution and make measures to conserve the same.
8. Smt. Smita Uday Wagh regarding services of Train Nos. 19005 (Surat-Bhusawal Express) and 11113 (Devlali-Bhusawal).
9. Smt. Bijuli Kalita Medhi regarding need to include Kamakhya Temple in Assam in the list of Iconic Tourist Destinations.
10. Smt. Mahima Kumari Mewar regarding need to establish a Division office of Department of Posts in Rajsamand headquarters, Rajasthan.
11. Shri Chandra Prakash Joshi regarding need to introduce a new train from Chittorgarh to Mumbai via Udaipur and Ahmedabad.
12. Shri Dilip Saikia regarding need to implement National Flood Management Policy and River Interlinking Project to prevent the devastation caused by annual floods in the rivers.
13. Shri Khagen Murmu regarding relief and rehabilitation of people in flood affected areas in West Bengal.
14. Shri Tanuj Punia regarding need to set up an All India Judicial Service.
15. Shri Murari Lal Meena regarding need to provide fee-concession to SC/ST students in admission to MBBS Courses in private Medical and Dental Colleges.
16. Shri Kuldeep Indora regarding need to ensure minimum 150 days of employment with Rs. 500 per day wages under MGNREGS.

17. Dr. Shashi Tharoor regarding situation arising out of the decision to delink Brahmos Aerospace Thiruvananthapuram Limited (BATL) from Brahmos Aerospace Private Limited (BAPL).
18. Smt. Geniben Nagaji Thakor regarding need to provide compensation to farmers who lost their crops due to heavy rains in Banaskantha district, Gujarat.
19. Shri Neeraj Maurya regarding need to establish a Navodaya Vidyalaya in Aonla Parliamentary Constituency, Uttar Pradesh.
20. Shri Lalji Verma regarding need to include Brick Soling Road for construction of roads under Pradhan Mantri Gram Sadak Yojna.
21. Smt. Pratima Mondal regarding need to renovate and preserve the house occasionally visited by Rabindranath Tagore located at Ramgarh in Nainital district, Uttarakhand as a heritage place.
22. Shri Selvaganapathi T. M. regarding need to resolve the problems being faced by the mango growers in Tamil Nadu and to implement the Market Intervention Scheme under the PM-AASHA for mangoes.
23. Shri G. M. Harish Balayogi regarding need to operationalise and promote the Coconut Farmer Producer Organisations in Konaseema and other districts of Andhra Pradesh.
24. Dr. Shrikant Eknath Shinde regarding establishment of Ex-servicemen Contributory Health Scheme (ECHS) polyclinic and Indian Naval Canteen Service (INCS) outlet at Ambarnath in Kalyan Parliamentary Constituency.
25. Shri Arun Bharti regarding need to announce a special financial package to promote industrialisation in Bihar.
26. Shri Sudhakar Singh regarding need for conservation of Rohtasgah Fort in Rohtas district, Bihar under 'Apni Dharohar, Apni Pehchaan' scheme.
27. Shri Maddila Gurumoorthy regarding alleged breakdown of law and order situation in Andhra Pradesh.

28. Shri Hanuman Beniwal regarding need to make public the report on Air crash in Ahmedabad and improve all the safety norms related to maintenance and operation of aircrafts.
29. Shri Rajesh Ranjan regarding loan disbursal by public sector banks in Bihar.

12.07 P.M

11. Further special discussion on India's strong, successful and decisive 'Operation Sindoor' in response to terrorist attack in Pahalgam

Time allotted: 16 hrs.

Time taken: 18 hrs. 41 mins.

Further special discussion on India's strong, successful and decisive 'Operation Sindoor' in response to terrorist attack in Pahalgam continued.

The following members took part in the discussion:-

1. @Shri Amit Shah
2. Smt. Kanimozhi Karunanidhi
3. Shri Akhilesh Yadav
4. Smt. Priyanka Gandhi Vadra
5. Dr. Shrikant Eknath Shinde
6. Ms. Sayani Ghosh
7. Dr. Nishikant Dubey
8. Shri Raja A
9. Shri E T Mohammed Basheer
10. Shri Abdul Rashid Sheikh
11. Shri K C Venugopal
12. Smt. Harsimrat Kaur Badal
13. Smt. Dimple Yadav
14. Shri Subbarayan K

@ Minister of Home Affairs; and Minister of Cooperation

15. Shri Gurmeet Singh Meet Hayer
16. Shri Vijay Kumar Hansdak
17. \$Smt. Anupriya Patel
18. Shri Rahul Gandhi
19. Dr. Sambit Patra
20. Dr. Sanjay Jaiswal

Shri Narendra Modi replied.

The discussion was concluded.

7.56 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 30th July, 2025)

UTPAL KUMAR SINGH
Secretary General

\$ Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 30, 2025 / Sravana 8, 1947 (Saka)

No. 76

11.00 A.M

1. Starred Questions

Starred Question Nos. 141 – 146 were orally answered. Replies to Starred Question Nos. 147 - 160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611 – 1840 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2024, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Sixteenth, Seventeenth and Eighteenth Lok Sabha:-

SIXTEENTH LOK SABHA

- | | | |
|----|------------------|-----------------------------|
| 1. | Statement No. 28 | Sixth Session, 2015 |
| 2. | Statement No. 28 | Eighth Session, 2016 |
| 3. | Statement No. 26 | Tenth Session, 2016 |
| 4. | Statement No. 27 | Eleventh Session, 2017 |
| 5. | Statement No. 21 | Thirteenth Session, 2017-18 |
| 6. | Statement No. 20 | Sixteenth Session, 2018-19 |

SEVENTEENTH LOK SABHA

- | | | |
|-----|------------------|--------------------------|
| 7. | Statement No. 26 | First Session, 2019 |
| 8. | Statement No. 20 | Second Session, 2019 |
| 9. | Statement No. 20 | Third Session, 2020 |
| 10. | Statement No. 21 | Fifth Session, 2021 |
| 11. | Statement No. 20 | Sixth Session, 2021 |
| 12. | Statement No. 14 | Seventh Session, 2021 |
| 13. | Statement No. 14 | Eighth Session, 2022 |
| 14. | Statement No. 12 | Ninth Session, 2022 |
| 15. | Statement No. 10 | Tenth Session, 2022 |
| 16. | Statement No. 10 | Eleventh Session, 2023 |
| 17. | Statement No. 8 | Twelfth Session, 2023 |
| 18. | Statement No. 8 | Fourteenth Session, 2023 |
| 19. | Statement No. 6 | Fifteenth Session, 2024 |

EIGHTEENTH LOK SABHA

- | | | |
|-----|-----------------|----------------------|
| 20. | Statement No. 5 | Second Session, 2024 |
| 21. | Statement No. 4 | Third Session, 2024 |
| 22. | Statement No. 2 | Fourth Session, 2025 |

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:-

- (1) The Aadhaar (Enrolment and Update) First Amendment Regulations, 2025 published in Notification No. F.No. HQ-16024/4/2021-EU-II-HQ(E-5735) in Gazette of India dated 3rd July, 2025.
- (2) The Unique Identification Authority of India (Appointment of Officers and Employees) Second Amendment Regulations, 2025 published in Notification No. F.No. A-12013/13/RR/2016-UIDAI(E) in Gazette of India dated 24th March, 2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B.L.Verma) laid on the Table a copy of the Legal Metrology (General) Second Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 242(E) in Gazette of India dated 21st April, 2025 under Section 52(4) of the Legal Metrology Act, 2009.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2024-2025.
 - (ii) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways (Railway Board) for the year 2024-2025.
 - (iii) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2024-2025.
 - (iv) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2024-2025.
 - (v) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2024-2025.
 - (vi) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2024-2025.
 - (vii) Memorandum of Understanding between the Braithwaite & Co. Limited and the Ministry of Railways for the year 2024-2025.
 - (viii) Memorandum of Understanding between the Container Corporation of India Limited (CONCOR) and the Ministry of Railways for the year 2024-2025.
 - (ix) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2024-2025.
 - (x) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2024-2025.

- (2) A copy of the Notification No. S.O.2354(E) (Hindi and English versions) published in Gazette of India dated 27th May, 2025, notifying that the Centre for Railway Information System (CRIS) be allowed to perform Aadhaar authentication, on voluntary basis, to establish the identity of ticket-checking staff, crew members and passengers, using Yes/No or eKYC authentication facility, at the assigned duty station during duty sign on/off before start of and on completion of their duties or for their monitoring, as the case may be, issued under sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.
- (3) A copy of the Notification No. F.No.2023/E&R/1(1)/2(Pt.) (Hindi and English versions) published in Gazette of India dated 29th May, 2025 notifying constitution of a new Division, mentioned therein, with headquarter at Jammu Tawi under Northern Railway with effect from 01.06.2025.
- (4) A copy of the Railways (Opening for Public Carriage of Passengers) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.451(E) in Gazette of India dated 7th July, 2025 under Section 199 of the Railways Act, 1989.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid on the Table a copy of the Notification No. S.O.1459(E) (Hindi and English versions) published in Gazette of India dated 27th March, 2025, making certain amendments in Notification No. S.O. 371(E) dated 8th February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

4. Reports of Committee on Empowerment of Women

Dr. D. Purandeswari presented the following Action Taken Reports (Hindi and English versions) of the Committee on Empowerment of Women:-

- (1) First Report of the Committee (2025-26) on action taken by the Government on the observations/recommendations contained in their Eighth Report (Seventeenth Lok Sabha) on 'Working of National Commission for Women and State Commissions for Women' pertaining to the Ministry of Women and Child Development.
- (2) Second Report of the Committee (2025-26) on action taken by the Government on the observations/recommendations contained in their Seventh Report (Seventeenth Lok Sabha) on the subject 'Health Facilities for Tribal Women' pertaining to the Ministry of Tribal Affairs.

5. Statements by Ministers

- (I) The Minister of Consumer Affairs, Food and Public Distribution; and Minister of New and Renewable Energy (Shri Pralhad Joshi) made a statement regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Energy on Demands for Grants (2025-2026) pertaining to the Ministry of New and Renewable Energy.
- (II) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) made a statement regarding the status of implementation of the recommendations contained in the 145th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2025-2026) pertaining to the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions.

(III) The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) made the following statements regarding:-

(1) the status of implementation of the recommendations/ observations contained in the 2nd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2024-2025) pertaining to the Department of Posts, Ministry of Communications.

(2) the status of implementation of the recommendations/ observations contained in the 5th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2024-2025) pertaining to the Department of Telecommunications, Ministry of Communications.

(IV) The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) made a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Railways on Demands for Grants (2025-2026) pertaining to the Ministry of Railways.

(V) The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) made a statement regarding the status of implementation of the recommendations/observations contained in the 253rd Report of the Standing Committee on Home Affairs on Demands for Grants (2025-2026) pertaining to the Ministry of Development of North Eastern Region.

6. Motion regarding Joint Committee

Shri P. P. Chaudhary moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one Member of Rajya Sabha to the Joint Committee on the Constitution (One Hundred and Twenty-ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 in the vacancy caused by the retirement of Shri P. Wilson from Rajya Sabha and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee.”

The motion was put to vote and adopted.

***2.06 P.M**

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Raju Bista regarding need to develop Metro Rail connectivity in Siliguri and adjoining areas in West Bengal.
2. Shri Gyaneshwar Patil regarding non-payment of salaries to employees of NEPA Limited, Nepanagar, Madhya Pradesh.
3. Shri Janardan Singh Sigriwal regarding construction of Saryu River Front in Maharajganj Parliamentary Constituency, Bihar.
4. Dr. Hemant Vishnu Savara regarding need to give recognition to sports certificates given to students by Navodaya Vidyalaya Samiti at par with those of State/National level.
5. Shri Arun Govil regarding establishment of Cow Sanctuaries.
6. Shri Balabhadra Majhi regarding need to ensure efficient implementation of MGNERGS in Odisha.

* From 12.08 P.M. to 4.32 P.M., Members raised matters of public importance.

7. Shri Rajiv Pratap Rudy regarding need for stringent action to curb illegal mining and construction activities in Raiwala-Bhogpur region of Haridwar district, Uttarakhand.
8. Dr. Rabindra Narayan Behera regarding need for revival of canals and sub-canals in Jajpur district, Odisha for irrigation and navigation purpose.
9. Shri Eatala Rajender regarding need to provide rail connectivity to Medaram village in Mulugu district, Telangana and interlink it with nearest railway junctions.
10. Shri Tejasvi Surya regarding need to develop a comprehensive policy framework to put in place the modern tram system in Bengaluru and other cities.
11. Smt. D K Aruna regarding need for utilization of vacant land near Gadwal Railway Station in Telangana by establishing a Skill Development centre for unemployed youth.
12. Shri Charanjeet Singh Channi regarding need to take comprehensive measures for safety and security of Sri Harmandir Sahib (Golden Temple) in Amritsar, Punjab.
13. Shri Benny Behanan regarding need to ensure availability of WHO-standard vaccines and medically guided protocols to address rising rabies deaths due to stray dog menace in Kerala and other parts of country.
14. Shri Balwant Baswant Wankhede regarding farmers' suicides in Amravati and Yavatmal districts in Maharashtra.
15. Shri Varun Chaudhary regarding need for restoration of trains originating from/passing through Ambala Parliamentary Constituency, Haryana.
16. Shri Vijaykumar alias Vijay Vasanth regarding need to withdraw the mandatory Face Recognition System applied to Anganwadi Workers for Take Home Rations and to address the problems being faced by them.
17. Shri Pushpendra Saroj regarding need to declare and develop Prayagraj-Lucknow State Highway as a National Highway.
18. Shri Ramashankar Vidharthi Rajbhar regarding need to re-employ the contract para-medical employees who rendered their services in Railway Hospitals during Covid period.

19. Shri Malaiyarasan D regarding need to provide stoppage to Pallavan Express (No. 12606) and Vaigai Express (No. 12636) at Ulundurpettai railway station in Tamil Nadu.
20. Thiru D. M. Kathir Anand regarding need to declare 'Thirukkural' the book authored by Tamil poet Thiruvalluvar as National Treasure Book of the country.
21. Shri G. Lakshminarayana regarding need to address the problems being faced by handloom weavers in Andhra Pradesh.
22. Shri Sunil Kumar regarding need to declare the birthday of King Ashoka as the National festival and declare the day as national holiday.
23. Shri M. P. Abdussamad Samadani regarding situation arising out of eviction drive in Assam.
24. Shri Umeshbhai Babubhai Patel regarding construction of National Highways in Daman and Diu Parliamentary Constituency.
25. Shri Parbhubhai Nagarbhai Vasava regarding need to establish ESIC hospital in Bardoli Parliamentary Constituency, Gujarat.
26. Shri Hasmukhbhai Somabhai Patel regarding need to construct a railway foot overbridge near Kuber Nagar in Ahmedabad East Parliamentary Constituency, Gujarat.

4.32 P.M.

8. Statutory Resolution – Adopted

Shri Nityanand Rai on behalf of Shri Amit Shah moved the following resolution:-

“That this House approves the continuance in force of the Proclamation, dated the 13th February, 2025 in respect of Manipur, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 13th August, 2025.”

The following members spoke on the Resolution:-

1. Shri Anto Antony
2. Shri Lalji Verma
3. Dr. Kakoli Ghosh Dastidar[#]

*(Due to interruptions, Lok Sabha adjourned at 4.56 P.M.
and re-assembled at 5.30 P.M)*

4. Dr. Angomcha Bimol Akoijam
5. Shri C N Annadurai
6. Shri Lavu Sri Krishna Devarayalu

Shri Nityanand Rai replied to the Statutory Resolution.

The resolution was put to vote and adopted.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 31st July, 2025)

UTPAL KUMAR SINGH
Secretary General

[#] She resumed her speech after the House re-assembled at 5.30 P.M.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 31, 2025 / Sravana 9, 1947 (Saka)

No. 77

11.00 A.M

1. *Reference by the Speaker

The Speaker made reference to the successful launching of the NASA-ISRO Synthetic Aperture Radar (NISAR) satellite from Satish Dhawan Space Centre at Sriharikota on 30th July, 2025.

2. Announcement by Speaker

The Speaker made an announcement regarding nomination of Shri N.K Premachandran as a Member of the Panel of Chairpersons, Lok Sabha.

3. Starred Questions

Starred Question Nos. 161 and 162 were taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M.
and re-assembled at 2.00 P.M)*

Replies to Starred Question Nos. 161 - 180 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1841 – 2070 were laid on the Table.

* Original in Hindi. For details, please see debates of the day.

2.00 P.M

5. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
 - (i) The Bureau of Energy Efficiency (Recruitment, Appointment and Terms and Conditions of Service of Officers and other Employees) Rules, 2025 published in Notification No. G.S.R. 36(E) in Gazette of India dated 5th April, 2025.
 - (ii) S.O.1684(E) published in Gazette of India dated the 9th April, 2025, making certain amendments in the Notification No. S.O.481(E) dated 2nd February, 2023.
 - (iii) S.O.2521(E) published in Gazette of India dated the 9th June, 2025, making certain amendments in the Notification No. S.O.481(E) dated 2nd February, 2023.
 - (iv) S.O.2792(E) published in Gazette of India dated the 23rd June, 2025, making certain amendments in the Notification No. S.O.1022(E) dated 2nd March, 2023.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Conduct of Business) (First Amendment) Regulations, 2025 published in the Notification No. F.No.L-1/2064/2022-CERC in Gazette of India dated 11th April, 2025.
 - (ii) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Sixth Amendment) Regulations, 2025 published in the Notification No. F.No 2/2(2)/2011-Estt./-CERC in Gazette of India dated 24th April, 2025.

- (iii) The Central Electricity Regulatory Commission (Appointment of Consultants) (Fifth Amendment) Regulations, 2025 published in Notification No. L-7/1/OS44(59)-CERC in Gazette of India dated 11th April, 2025.
 - (iv) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2025 published in Notification No. F.No. L-1/268/2022/CERC in Gazette of India dated 11th April, 2025.
 - (v) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 published in Notification No. F.No. L-1/250/2019/CERC in Gazette of India dated 2nd July, 2025.
 - (vi) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Second Amendment) Regulations, 2025 published in Notification No. L-1/260/2021/CERC in Gazette of India dated 2nd July, 2025.
 - (vii) The Electricity (Late Payment Surcharge and Related Matters) (Amendment) Rules, 2025 published in Notification No. G.S.R. 288(E) in Gazette of India dated 5th May, 2025.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
- (i) The Joint Electricity Regulatory Commission for the State of Goa and the Union Territories (For holding inquiry to be conducted by Adjudicating Officer) Regulations, 2024 published in Notification No. F.No. JERC-35/2025 in Gazette of India dated 17th February, 2025.
 - (ii) The Joint Electricity Regulatory Commission (Framework for Resource Adequacy) Regulations, 2025 published in Notification No. JERC-36/2025 in Gazette of India dated 2nd June, 2025.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1 (b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2023-2024.
 - (ii) Annual Report of the Madhya Pradesh Metro Rail Corporation, Bhopal, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of the Section 32 of the Metro Railways (Construction of Works) Act, 1978:-
 - (i) S.O.372(E) published in Gazette of India dated 22nd January, 2025 making certain amendments in Notification No. S.O.3706(E) dated 14th October, 2019 and Notification No. S.O. 2819(E) dated 19th August, 2020.
 - (ii) S.O. 1848(E) published in Gazette of India dated 24th April, 2025 adding to the Schedule of the Metro Railways (Construction of Works) Act, 1978, regarding metro alignment of Thane Integral Ring Metro Project in respect of Metropolitan area of Thane, mentioned therein.
 - (iii) S.O. 1930(E) published in Gazette of India dated 29th April, 2025 adding to the Schedule of the Metro Railways (Construction of Works) Act, 1978, regarding metro alignment of Bangalore Metro Rail Project Phase-3 in respect of Metropolitan area of Bangalore, mentioned therein.

- (iv) S.O. 2061(E) published in Gazette of India dated 9th May, 2025 making certain amendments in Notification No. S.O.2731(E) dated 20thOctober, 2014 and Notification No. S.O. 3915(E) dated 29th August, 2023.
- (4) A copy of the Metro Railways (Procedure of Claims) Amendment Rules, 2025(Hindi and English versions) published in Notification No. G.S.R. 402(E) in Gazette of India dated 23rdJune, 2025 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table a copy of the Independent Panel of Experts for Comprehensive Dam Safety Evaluation of each specified dam Regulations, 2025 (Hindi and English versions) published in Notification No. F.No.TE-32/2/2023-NSDA-MOWR in Gazette of India dated 2ndJune, 2025 under Section 55 of the Dam Safety Act, 2021.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table a copy of the Radio Telephone Operator (Restricted) Certificate and Licence Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated 25th June, 2025 under Section 35 of the Bharatiya Vayuyan Adhiniyam, 2024.

6. Statements of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing Final Action Taken by the Government on the observations/recommendations contained in Chapter I of the Third Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Thirtieth Report (Seventeenth Lok Sabha) of the Committee on 'Measures

undertaken to secure representation of OBCs in employment and for their welfare in various Departments/ Organisations/ Institutions under Department of Personnel and Training (DoPT) pertaining to the Ministry of Personnel, Public Grievances and Pensions.

- (2) Statement showing Final Action Taken by the Government on the observations/recommendations contained in Chapter I of the Fifth Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-second Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Industrial Security Force (CISF)' pertaining to the Ministry of Home Affairs.

7. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Fourteenth Report on Action taken by the Government on the Observations/Recommendations contained in the First Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Public Enterprises and Investment and Public Asset Management).
- (2) Fifteenth Report on Action taken by the Government on the Observations/Recommendations contained in the Second Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Finance (Department of Revenue).
- (3) Sixteenth Report on Action taken by the Government on the Observations/Recommendations contained in the Third Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Corporate Affairs.
- (4) Seventeenth Report on Action taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Planning.

- (5) Eighteenth Report on Action taken by the Government on the Observations/Recommendations contained in the Fifth Report of the Standing Committee on Finance on 'Demands for Grants (2024-25)' of the Ministry of Statistics and Programme Implementation.

8. Statements by Ministers

- (I) The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid the following statements regarding:-
- (1) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Water Resources on Demands for Grants (2024-2025) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.
 - (2) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Water Resources on Demands for Grants (2025-2026) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.
 - (3) the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Water Resources on 'Glacier management in the country - Monitoring of glaciers/lakes including glacial lake outbursts leading to flash-floods in the Himalayan region' pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.
- (II) The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid a statement regarding the status of implementation of the recommendations contained in the 334th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Civil Aviation.

2.04 P.M

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Bhartruhari Mahtab regarding additional allocation of Iron, Bauxite and Chromite ore mines to Odisha Mining Corporation.
2. Shri P. P. Chaudhary regarding need to formulate a comprehensive Solar-Waste management policy and to establish an advanced solar-panel recycling plant in Rajasthan.
3. Shri Vijay Kumar Dubey regarding need to establish an Indoor Stadium in Kushi Nagar Parliamentary Constituency, Uttar Pradesh.
4. Shri Bidyut Baran Mahato regarding need to increase the numbers of beds for patients in ESIC, Adityapur in Jamshedpur Parliamentary Constituency, Jharkhand.
5. Shri Vishnu Dayal Ram regarding need to start operation of flights from Chiyanki Airport in Palamu Parliamentary Constituency, Jharkhand and take measures for expansion of the airport.
6. Shri Ashish Dubey regarding need to restart cruise ship service from Bargi dam to Mandla in Jabalpur Parliamentary Constituency.
7. Dr. Rajesh Mishra regarding need for establishment of cowshed (Gaushala) in every district of the country.
8. Shri Ramvir Singh Bidhuri regarding utilization of land acquired by now closed down NTPC Power house in Badarpur in South Delhi Parliamentary Constituency.
9. Shri Parimal Suklabaidya regarding need to introduce a direct flight service between Silchar and New Delhi.
10. Shri Arun Kumar Sagar regarding need to provide funds and technical assistance under PM Kisan Sampada Yojana to set up food processing industries in Shahjahanpur district, Uttar Pradesh.
11. Smt. Anita Subhadarshini regarding need to set up a Cold Storage at Hinjili in Aska Parliamentary Constituency, Odisha.

12. Shri Lumbaram Choudhary regarding providing water to Jalore and Sirohi districts of Rajasthan for drinking & irrigation purposes.
13. Shri Rahul Kaswan regarding need to take stringent action against companies involved in production and sale of spurious fertilizers and seeds.
14. Shri Shyamkumar Daulat Barve regarding merger of Kamptee Cantonment Board, Maharashtra with Municipal Corporation.
15. Shri Chamala Kiran Kumar Reddy regarding need to expedite the River Musi Rejuvenation Project.
16. Dr. Prashant Yadaorao Padole regarding recent ceasefire between India and Pakistan.
17. Adv Dean Kuriakose regarding need to take comprehensive measures to address stray dog attacks and rabies deaths in Kerala.
18. Shri Virendra Singh regarding closing down of schools in Chandauli district, Uttar Pradesh.
19. Shri Selvam G regarding need to establish a dedicated Handloom cluster in Kanchipuram Parliamentary Constituency, Tamil Nadu.
20. Dr. Alok Kumar Suman regarding construction of new National Highway-19 in Bihar.
21. Dr. Amol Ramsing Kolhe regarding need to review the decision for realignment of Pune-Nashik Semi-High Speed Railway Project in Maharashtra.
22. Shri Shrirang Appa Chandu Barne regarding need to provide free education to children who lost their father during Covid period.
23. Shri K Radhakrishnan regarding need for comprehensive measures to curb use and selling of banned pesticides in the country.
24. Dr. D. Ravi Kumar regarding need for fixation of Minimum and Maximum age limits for graduate level competitive examinations in line with UPSC Norms.

*(Due to interruptions, Lok Sabha adjourned at 2.06 P.M.
and re-assembled at 4.00 P.M)*

4.00 P.M

10. Suo Motu Statement by Minister

The Minister of Commerce and Industry (Shri Piyush Goyal) made a statement regarding, 'India-US Bilateral Trade'.

4.09 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Friday, the 1st August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 1, 2025 / Sravana 10, 1947 (Saka)

No. 78

11.00 A.M

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 181 – 200 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2071 - 2300 would be printed in the Official Report of the day.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 2.00 P.M)*

2.00 P.M

2. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the HLL Medipark Limited, Thiruvananthapuram, for the year 2022-2023.

- (ii) Annual Report of the HLL Medipark Limited, Thiruvananthapuram, for the year 2022-2023 for the alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda & Folk Medicine Research, Pasighat, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda & Folk Medicine Research, Pasighat, for the year 2023-2024.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 113 of the Inland Vessels Act, 2021:-

- (1) The Inland Vessels (Crew and Passenger Accommodation) Amendment Rules, 2025 published in Notification No. G.S.R. 346(E) in Gazette of India dated 28th May, 2025.
- (2) The Inland Vessels (Registration and other Technical Issues) Amendment Rules, 2025 published in Notification No. G.S.R. 347(E) in Gazette of India dated 28th May, 2025.
- (3) The Inland Vessels (Life Saving Appliances) Amendment Rules, 2025 published in Notification No. G.S.R. 349(E) in Gazette of India dated 28th May, 2025.
- (4) The Inland Vessels (Fire Fighting Appliances) Amendment Rules, 2025 published in Notification No. G.S.R. 350(E) in Gazette of India dated 28th May, 2025.
- (5) The Inland Vessels (Prevention and Containment of Pollution) Amendment Rules, 2025 published in Notification No. G.S.R. 348(E) in Gazette of India dated 28th May, 2025.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Land Warfare Studies, New Delhi, for the year 2024-2025, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Land Warfare Studies, New Delhi, for the year 2024-2025.
- (2) A copy of the Works of Defence Rules, 2025 (Hindi and English versions) published in Notification No. S.R.O.4(E) in Gazette of India dated 3rd April, 2025 under sub-section (3) of Section 44 of the Works of Defence Act, 1903.
- (3) A copy of the Inter-services Organizations (Command, Control and Discipline) Rules, 2025 (Hindi and English versions) published in Notification No. S.R.O.10 (E) in Gazette of India dated 27th May, 2025 under Section 15 of the Inter-services Organizations (Command, Control and Discipline) Act, 2023.

3. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid a statement regarding the status of implementation of the recommendations contained in the 137th and 150th reports of the Standing Committee on Health and Family Welfare on 'Vaccine Development, Distribution Management and Mitigation of Pandemic Covid-19' pertaining to the Ministry of Health and Family Welfare.

4. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 4th August, 2025.

2.05 P.M

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Kalaben Mohanbhai Delkar regarding need to provide adequate funds to improve facilities in Government schools in Dadra and Nagar Haveli Parliamentary Constituency.
2. Smt. Shobhanaben Mahendrasinh Baraiya regarding improvement of NH-48 passing through Himmatnagar in Sabarkantha Parliamentary Constituency, Gujarat.
3. Shri Praveen Patel regarding need to extend benefit of Central Government Schemes to give impetus to industrial development in Phulpur Parliamentary Constituency, Uttar Pradesh.
4. Shri Mansukhbhai Dhanjibhai Vasava regarding need to enhance the amount of honorarium of Anganwadi workers.

5. Shri Godam Nagesh regarding establishment of Jawahar Navodaya Vidyalaya in Adilabad Parliamentary Constituency, Telangana.
6. Smt. Aparajita Sarangi regarding need to strengthen primary and digital healthcare services in Urban and peri-urban slums in Bhubaneswar, Odisha.
7. Dr. K Sudhakar regarding shortage of fertilizers in Karnataka.
8. Shri Yogender Chandolia regarding non-extension of cashless medical facilities to pensioners of Electricity Distribution Companies in Delhi.
9. Shri Janardan Mishra regarding need to establish a Navodaya Vidyalaya or PM Shree School in Mauganj district, Madhya Pradesh.
10. Shri Bibhu Prasad Tarai regarding need to ensure healthcare services to all the employees including contractual workers of Paradip Port Authority through Paradip Port Authority Hospital.
11. Shri Kota Srinivasa Poojary regarding need to establish a National Environmental Management and Research Centre in Kudremukh township, Karnataka.
12. Shri Anoop Pradhan Valmiki regarding need to restore stoppage of 'Bandikui-Bareilly Passenger' and 'Dehradun- Subedarganj Link Express' at Hathras Railway Station, Uttar Pradesh.
13. Dr. Kirsan Namdeo regarding alleged irregularities in implementation of Skill India Mission.
14. Dr. Shivaji Bandappa Kalge regarding need to expedite completion of the doubling of Latur Road - Kurduwadi Railway Line Project in Maharashtra.
15. Shri Hibi Eden regarding need to address the stray dog menace in Kerala and other parts of country.
16. Shri Shafi Parambil regarding need to enhance the supply of non-subsidised Kerosene to Kerala through PDS.
17. Shri Brijendra Singh Ola regarding need to construct a new railway line on Dabla-Khetri-Singhana-Chirawa route in Rajasthan.

18. Shri Zia Ur Rehman regarding need to reopen the schools closed down in Sambhal district of Uttar Pradesh.
19. Shri Krishna Prasad Tenneti regarding need to ensure efficient implementation of centrally sponsored Fisheries Schemes in Bapatla Parliamentary Constituency, Andhra Pradesh.
20. Shri Sanjay Dina Patil regarding likely ecological damage due to rehabilitation of affected Persons Project proposed on salt-pan land in Mulund, Bhandup and Vikhroli areas in Maharashtra.
21. Shri Balashowry Vallabhaneni regarding need to establish a Trauma Care Centre in AIIMS, Mangalagiri in Andhra Pradesh.
22. Shri Chandra Prakash Choudhary regarding need to address the issue of land subsidence caused by Coal mine blasts in Jharkhand.
23. Shri Vishaldada Prakashbapu Patil regarding need to expedite work on six laning of Pune-Kolhapur National Highway in Maharashtra.

2.09 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Monday, the 4th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 4, 2025 / Sravana 13, 1947 (Saka)

No. 79

11.00 A.M

1. Starred Questions

Starred Question No. 201 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.10 A.M.
and re-assembled at 2.00 P.M)*

Replies to Starred Question Nos. 202 - 220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2301 – 2530 were laid on the Table.

2.00 P.M

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Assam, Guwahati, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Assam, Guwahati, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Mizoram, Aizawl, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Mizoram, Aizawl, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2022-2023.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Sikkim, Gangtok, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Sikkim, Gangtok, for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Meghalaya, Shillong, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Meghalaya, Shillong, for the year 2022-2023.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Telangana, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Telangana, Hyderabad, for the year 2023-2024.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
- (i) The International Financial Services Centres Authority (Bullion Market) in Notification Regulations, 2025 published No. F.No.IFSCA/GN/2025/001 in Gazette of India dated 13th February, 2025
- (ii) Notification No. IFSCA/NICCL/Renewal/2025-26 published in Gazette of India dated 2nd June, 2025 regarding renewal of recognition of Clearing Corporation for three years, mentioned therein, commencing on the 29th day of May 2025 to 28th day of May 2028.

- (iii) Notification No. IFSCA/GN/2024/012 published in Gazette of India dated 13th February, 2025, containing corrigendum to the Notification No. IFSCA/GN/2024/012 published in Gazette of India dated 18th November, 2024.
 - (iv) Notification No. IFSCA/NSE-IFSC/Renewal/2025-26 published in Gazette of India dated 2nd June, 2025 regarding renewal of recognition of Clearing Corporation for three years, mentioned therein, commencing on the 29th day of May 2025 to 28th day of May 2028.
 - (v) The International Financial Services Centres Authority (Fund Management) Regulations, 2025 published in Notification No. F.No.IFSCA/GN/2025/002 in Gazette of India dated 13th February, 2025.
 - (vi) The International Financial Services Centres Authority (KYC Registration Agency) Regulations, 2025 published F.No.IFSCA/GN/2025/004 in Gazette of India dated 16th April, 2025.
 - (vii) The International Financial Services Centres Authority (Capital Market Intermediaries) Regulations, 2025 published in Notification No. F.No.IFSCA/GN/2025/003 in Gazette of India dated 16th April, 2025.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (4) of the Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
- (i) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 2025 published in Notification No. F.No.: AX1/ST/OSR/01/2025-26 in Gazette of India dated 29th May, 2025.

- (ii) The Central Bank of India (Officers') Service (Amendment) Regulations, 2025 published in Notification No. F.No CO:HCM:IRP:2025-26:51 in Gazette of India dated 29th May, 2025.
 - (iii) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 2025 published in Notification No. HRMD/SUP/177/01/25-26 in Gazette of India dated 29th May, 2025.
 - (iv) The Punjab & Sind Bank (Officers') Service (Amendment) Regulations, 2025 published in Notification No. PSB/HRD/OSR/2025-26/1. in Gazette of India dated 29th May, 2025.
 - (v) The UCO Bank (Officers) Service (Amendment) Regulations, 2025 published in Notification No. HO/EST/2025-26/25 in Gazette of India dated 29th May, 2025.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
- (i) The Coinage (Issue of Commemorative Coin on the occasion of Golden Jubilee of New Mangalore Port Authority) Rules, 2025 published in Notification No. G.S.R.249(E) in Gazette of India dated 22nd April, 2025.
 - (ii) The Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of Bhagawan Sri Sathya Sai Baba) Rules, 2025 published in Notification No. G.S.R.250(E) in Gazette of India dated 22nd April, 2025.

- (iii) The Coinage (Issue of Commemorative Coin on the occasion of 50 Glorious Years of Statehood - Sikkim) Rules, 2025 published in Notification No. G.S.R.309(E) in Gazette of India dated 13th May, 2025.
- (iv) The Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of Panth Rattan Late Shri Gurcharan Singh Tohra) Rules, 2025 published in Notification No. G.S.R.313(E) in Gazette of India dated 15th May, 2025.
- (v) The Coinage (Issue of Commemorative Coin on the occasion of Sri Ramanasramam Centenary) Rules, 2025 published in Notification No. G.S.R.314(E) in Gazette of India dated 15th May, 2025.
- (vi) The Coinage (Issue of Commemorative Coin on the occasion of 300th Birth Anniversary of Ahilyabai Holkar) Rules, 2025 published in Notification No. G.S.R.336(E) in Gazette of India dated 23rd May, 2025.
- (vii) The Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of Acharya Shri Vidyanand Ji Maharaj) Rules, 2025 published in Notification No. G.S.R.428(E) in Gazette of India dated 27th June, 2025.
- (viii) The Coinage (Issue of Commemorative Coin on the occasion of 75th Anniversary of the National Sample Survey) Rules, 2025 published in Notification No. G.S.R.429(E) in Gazette of India dated 27th June, 2025.

- (ix) The Coinage (Issue of Commemorative Coin on the occasion of 125th Birth Anniversary of Dr. Syama Prasad Mookerjee) Rules, 2025 published in Notification No. G.S.R.457(E) in Gazette of India dated 8th July, 2025.
 - (x) The Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of Prof. M.S. Swaminathan) Rules, 2025 published in Notification No. G.S.R.463(E) in Gazette of India dated 11th July, 2025.
 - (xi) The Coinage (Issue of Commemorative Coin on the occasion of 10th Anniversary of Make in India) Rules, 2025 published in Notification No. G.S.R.462(E) in Gazette of India dated 11th July, 2025.
 - (xii) The Coinage (Issue of Commemorative Coin on the occasion of Golden Year Celebration of Official Language Department) Rules, 2025 published in Notification No. G.S.R.412(E) in Gazette of India dated 25th June, 2025.
- (4) A copy of the Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.403(E) in Gazette of India dated 23rd June, 2025 under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.
 - (5) A copy of the Audit Report (Hindi and English versions) on the Stressed Assets Stabilisation Fund, Mumbai, for the year ended 31st March, 2024 under sub-section (1) of Section 20 of Comptroller and Auditor-General's (Duties, Powers and conditions of Service) Act, 1971.
 - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.470(E) published in Gazette of India dated 15th July, 2025, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Hydrofluorocarbon (HFC) Component R-32" originating in, or exported from China PR to amend the name of exporter from "Shandong Dongyue Chemical Co. Ltd" to "Shandong Dongyue Refrigerants Co. Limited" based on the recommendation of the Directorate General of Trade Remedies.
 - (ii) G.S.R.471(E) published in Gazette of India dated 15th July, 2025, together with an explanatory memorandum making certain amendments in Notification No. 76/2021-Customs(ADD) dated 22nd December, 2021 regarding levy of anti-dumping duty on "Hydrofluorocarbon (HFC) Blends. All blends other than 407 and 410 are excluded" originating in, or exported from China PR to amend the name of exporter from "Shandong Dongyue Chemical Co. Ltd" to "Shandong Dongyue Refrigerants Co. Ltd" based on the recommendation of the Directorate General of Trade Remedies.
 - (iii) G.S.R.479(E) published in Gazette of India dated 18th July, 2025, together with an explanatory memorandum seeking to continue imposition of Anti-dumping duty on "Airline" originating in, or exported from China PR for a period of 5 years, in pursuance of sunset review final findings issued by DGTR.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) G.S.R.477(E) published in Gazette of India dated 18th July, 2025, together with an explanatory memorandum making certain amendments in Notification No. 146/94-Customs, dated the 13th July, 1994.

- (ii) G.S.R.481(E) published in Gazette of India dated 19th July, 2025, together with an explanatory memorandum making certain amendments in Notification No. 146/94-Customs, dated the 13th July, 1994.
- (iii) The Sea Cargo Manifest and Transshipment (Second Amendment) Regulations, 2025 published in Notification No. G.S.R. 209(E) in Gazette of India dated 28th March, 2025, together with an explanatory memorandum.
- (iv) The Export Entry (Post export conversion in relation to instrument based scheme) Regulations, 2025 published in Notification No. S.O. 1608(E) in Gazette of India dated 3rd April, 2025, together with an explanatory memorandum.
- (v) The Goods Imported (Conditions of Transshipment) Regulations, 2025 published in Notification No. S.O. 1858(E) in Gazette of India dated 24th April, 2025, together with an explanatory memorandum.
- (vi) The Sea Cargo Manifest and Transshipment (Third Amendment), Regulations, 2025 published in Notification No. G.S.R. 362(E) in Gazette of India dated 31st May, 2025, together with an explanatory memorandum.
- (vii) S.O.1210(E) published in Gazette of India dated 13th March, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (viii) S.O.1517(E) published in Gazette of India dated 28th March, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
- (ix) The Postal Import Regulation, 2025 published in Notification No. S.O. 1516(E) in Gazette of India dated 28th March, 2025, together with an explanatory memorandum, and corrigendum thereto published in Notification No. S.O. 1607(E) dated 3rd April, 2025.
- (x) S.O.1668(E) published in Gazette of India dated 8th April, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
- (xi) S.O.1726(E) published in Gazette of India dated 15th April, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
- (xii) S.O.1841(E) published in Gazette of India dated 23rd April, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
- (xiii) S.O.1947(E) published in Gazette of India dated 30th April, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.

- (xiv) S.O.2198(E) published in Gazette of India dated 15th May, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
 - (xv) S.O.2438(E) published in Gazette of India dated 30th May, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Gold, Silver, Brass-scrap and Areca Nuts based on international prices.
 - (xvi) S.O.2557(E) published in Gazette of India dated 11th June, 2025, together with an explanatory memorandum regarding revision of tariff value on edible Oils, Gold, Silver, Brass scrap and Areca Nuts based on international prices.
 - (xvii) S.O.2632(E) published in Gazette of India dated 13th June, 2025, together with an explanatory memorandum regarding revision of tariff Value on edible Oils, Gold, Silver, Brass scrap and Areca Nuts based on international prices.
 - (xviii) S.O.2901(E) published in Gazette of India dated 30th June, 2025, together with an explanatory memorandum regarding revision of tariff Value on edible Oils, Gold, Silver, Brass scrap and Areca Nuts based on international prices.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Export of Goods & Services) (Amendment) Regulations, 2025 published in Notification No. FEMA 23(R)/(6)/2025-RB in Gazette of India dated 24th June, 2025.

- (ii) The Foreign Exchange Management (Non-debt Instruments) (Amendment) Rules, 2025 published in Notification No. S.O. 2549(E) in Gazette of India dated 11th June, 2025.
 - (iii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Fourth Amendment) Regulations, 2024 published in Notification No. FEMA 10(R)/(4)/2024-RB in Gazette of India dated 19th November, 2024, together with a corrigendum thereto published in Notification No. FEMA 10(R)/(4)/2024-RB dated 28th February, 2025.
 - (iv) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Sixth Amendment) Regulations, 2025 published in Notification No. FEMA 10(R)/(6)/2024-RB in Gazette of India dated 29th April, 2025.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) G.S.R.129(E) published in Gazette of India dated 11th February, 2025, together with an explanatory memorandum appointing the date, mentioned in column 3 of the Notification on which the provisions of rules specified in column 2 of the said notification shall come into force.
 - (ii) G.S.R.174(E) published in Gazette of India dated 13th March, 2025, together with an explanatory memorandum making certain amendments in Notification No. GSR 609(E) dated 19th June, 2017.

- (iii) The Central Goods and Service Tax (Second Amendment) Rules, 2025 published in Notification No. G.S.R. 201(E) in Gazette of India dated 27th March, 2025, together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
- (i) The Income-tax (Sixth Amendment) Rules, 2025 published in Notification No. G.S.R. 193(E) in Gazette of India dated 25th March, 2025.
 - (ii) The Income-tax (Seventh Amendment) Rules, 2025 published in Notification No. G.S.R. 195(E) in Gazette of India dated 27th March, 2025.
 - (iii) The Income-tax (Eighth Amendment) Rules, 2025 published in Notification No. G.S.R. 207(E) in Gazette of India dated 28th March, 2025.
 - (iv) The Income-tax (Ninth Amendment) Rules, 2025 published in Notification No. G.S.R. 217(E) in Gazette of India dated 3rd April, 2025.
 - (v) The Income-tax (Tenth Amendment) Rules, 2025 published in Notification No. G.S.R. 221(E) in Gazette of India dated 7th April, 2025.
 - (vi) The Income-tax (Eleventh Amendment) Rules, 2025 published in Notification No. G.S.R. 252(E) in Gazette of India dated 22nd April, 2025.

- (vii) The Income-tax (Twelfth Amendment) Rules, 2025 published in Notification No. G.S.R. 271(E) in Gazette of India dated 29th April, 2025.
- (viii) The Income-tax (Thirteenth Amendment) Rules, 2025 published in Notification No. G.S.R. 279(E) in Gazette of India dated 30th April, 2025.
- (ix) The Income-tax (Fourteenth Amendment) Rules, 2025 published in Notification No. G.S.R. 286(E) in Gazette of India dated 2nd May, 2025.
- (x) The Income-tax (Fifteenth Amendment) Rules, 2025 published in Notification No. G.S.R. 287 (E) in Gazette of India dated 3rd May, 2025.
- (xi) The Income-tax (Sixteenth Amendment) Rules, 2025 published in Notification No. G.S.R. 290 (E) in Gazette of India dated 6th May, 2025.
- (xii) The Income-tax (Seventeenth Amendment) Rules, 2025 published in Notification No. G.S.R. 294 (E) in Gazette of India dated 7th May, 2025.
- (xiii) The Income-tax (Eighteenth Amendment) Rules, 2025 published in Notification No. G.S.R. 303 (E) in Gazette of India dated 9th May, 2025.
- (xiv) The Income-tax (Nineteenth Amendment) Rules, 2025 published in Notification No. G.S.R. 322 (E) in Gazette of India dated 19th May, 2025.

- (xv) S.O.2954(E) published in Gazette of India dated 1st July, 2025, making certain amendments in Notification No. S.O. 1790(E) dated 5th June, 2017.
- (xvi) S.O.3268(E) published in Gazette of India dated 17th July, 2025, making certain amendments in Notification No. S.O. 5323(E) dated 16th October, 2018.
- (11) A copy of the Annual Report (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the year 2024-2025.
- (12) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2024-2025 under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-
 - (i) The Pension Fund Regulatory and Development Authority (Employees' Service) (Amendment) Regulations, 2017 published in Notification No. PFRDA/05/1/0025/2017-HR in Gazette of India dated 9th June, 2025.
 - (ii) The Pension Fund Regulatory and Development Authority (Operationalisation of Unified Pension Scheme under National Pension System) Regulations, 2025 published in Notification No. PFRDA/12/01/0001/2023-LEGAL in Gazette of India dated 19th March, 2025.
- (14) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended March 31st, 2025, alongwith Audited Accounts.

- (15) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.03.2025.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 01.01.2025 to 31.03.2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2024-2025.
- (17) A copy of the Statement (Hindi and English versions) on half yearly review of the trends in receipts and expenditure in relation to the budget at the end of the financial year 2024-25 and Statement explaining deviation in meeting the obligations of the Government under the Fiscal Responsibility and Budget Management Act, 2023, under sub-section (1) of Section 7 and sub-section (3) (b) of Section 7 of the said Act.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table a copy of the Employees' Deposit-Linked Insurance (Amendment) Scheme, 2025 (Hindi and English versions) published in Notification No. G.S.R. 476(E) in Gazette of India dated 18th July, 2025 under Section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
 - (i) S.O.1721(E) published in Gazette of India dated 15th April, 2025, making certain amendments regarding Sri Lankamalleshwra Wildlife Sanctuary, Eco Sensitive Zone in the State of Andhra Pradesh.
 - (ii) S.O.1567(E) published in Gazette of India dated 2nd April, 2025, making certain amendments regarding Kambalakonda Wildlife Sanctuary, Eco Sensitive Zone in the State of Andhra Pradesh.
 - (iii) S.O.17(E) published in Gazette of India dated 2nd January, 2025, making certain amendments regarding Rajiv Gandhi National Park, in the State of Andhra Pradesh.

- (iv) S.O.5348(E) published in Gazette of India dated 11th December, 2024, making certain amendments regarding Great Indian Bustard Rollapadu Wildlife Sanctuary, Eco Sensitive Zone in the State of Andhra Pradesh.
- (v) S.O.1457(E) published in Gazette of India dated 26th March, 2024, making certain amendments regarding Nelapattu Bird Sanctuary, Eco Sensitive Zone in the State of Andhra Pradesh.
- (vi) S.O.5510(E) published in Gazette of India dated 20th December, 2024, making certain amendments regarding Udaipur Wildlife Sanctuary, Eco Sensitive Zone in the State of Bihar.
- (vii) S.O.5383(E) published in Gazette of India dated 13th December, 2024, making certain amendments regarding Goutam Buddha Wildlife Sanctuary, Eco Sensitive Zone in the State of Bihar.
- (viii) S.O.2124(E) published in Gazette of India dated 13th May, 2025, making certain amendments regarding KusheshwarAsthan Wildlife Sanctuary, Eco Sensitive Zone in the State of Bihar.
- (ix) S.O.1334(E) published in Gazette of India dated 20th March, 2025, making certain amendments regarding Pamed Wildlife Sanctuary, Eco Sensitive Zone in the State of Bihar.
- (x) S.O.1111(E) published in Gazette of India dated 10th March, 2025, notifying an area to an extent of zero to 8.3 kilometer from the boundary of the Boramdeo Wildlife Sanctuary in the State of Chhattisgarh as the Boramdeo Wildlife Sanctuary, Eco-sensitive Zone.

- (xi) S.O.1797(E) published in Gazette of India dated 17th April, 2025, making certain amendments in Notification No. S.O.69(E) dated 10th January, 2017.
- (xii) S.O.1375(E) published in Gazette of India dated 25th March, 2025, making certain amendments in Notification No. S.O.185(E) dated 18th January, 2017.
- (xiii) S.O.1570(E) published in Gazette of India dated 2nd April, 2025, making certain amendments in Notification No. S.O.2413(E) dated 4th September, 2015.
- (xiv) S.O.1575(E) published in Gazette of India dated 3rd April, 2025, making certain amendments in Notification No. S.O.2996(E) dated 3rd April, 2017.
- (xv) S.O.1506(E) published in Gazette of India dated 28th March, 2025, making certain amendments in Notification No. S.O.421(E) dated 9th February, 2015.
- (xvi) S.O.1507(E) published in Gazette of India dated 28th March, 2025, making certain amendments in Notification No. S.O.1653(E) dated 5th May, 2016.
- (xvii) S.O.1611(E) published in Gazette of India dated 4th April, 2025, making certain amendments in Notification No. S.O.1365(E) dated 4th April, 2017.
- (xviii) S.O.1559(E) published in Gazette of India dated 1st April, 2025, making certain amendments in Notification No. S.O.1865(E) dated 7th June, 2017.

- (xix) S.O.2136(E) published in Gazette of India dated 14th May, 2025, notifying an area with a extent up to 2 kilometers from the boundary of Halliday Island Wildlife Sanctuary, in South 24 Parganas District in the State of West Bengal as the Eco-sensitive Zone.
- (xx) S.O.2125(E) published in Gazette of India dated 13th May, 2025, making certain amendments in Notification No. S.O. 102(E) dated 1st February, 1989.
- (xxi) S.O.191(E) published in Gazette of India dated 10th January, 2025, making certain amendments in Notification No. S.O. 3100 (E) dated 30th September, 2016.
- (xxii) S.O.1612(E) published in Gazette of India dated 4th April, 2025, making certain amendments in Notification No. S.O. 1942(E) dated 20th June, 2017.
- (xxiii) S.O.1174(E) published in Gazette of India dated 13th March, 2025, making certain amendments in Notification No. S.O. 1485(E) dated 22nd April, 2016.
- (xxiv) S.O.1640(E) published in Gazette of India dated 7th April, 2025, making certain amendments in Notification No. S.O. 2149(E) dated 6th July, 2017.
- (xxv) S.O.148(E) published in Gazette of India dated 8th January, 2025, making certain amendments in Notification No. S.O. 3308(E) dated 26th October, 2016.
- (xxvi) S.O.704(E) published in Gazette of India dated 11th February, 2025, making certain amendments in Notification No. S.O. 3516(E) dated 23rd November, 2016.

- (xxvii) S.O.5534(E) published in Gazette of India dated 23rd December, 2024, making certain amendments in Notification No. S.O. 436(E) dated 14th February, 2017.
- (xxviii) S.O.1795(E) published in Gazette of India dated 17th April, 2025, making certain amendments in Notification No. S.O. 2404(E) dated 26th July, 2017.
- (xxix) S.O.2356(E) published in Gazette of India dated 27th May, 2025, notifying an area to an extent of zero to 3.26 kilometers from the boundary of Tral Wildlife Sanctuary in the Union territory of Jammu and Kashmir.
- (xxx) S.O.1722(E) published in Gazette of India dated 15th April, 2025, making certain amendments in Notification No. S.O. 1176(E) dated 13th April, 2017.
- (xxxi) S.O.1990(E) published in Gazette of India dated 2nd May, 2025, making certain amendments in Notification No. S.O. 1701(E) dated 26th May, 2017.
- (xxxii) S.O.1173(E) published in Gazette of India dated 13th March, 2025, making certain amendments in Notification No. S.O. 1815(E) dated 06th June, 2017.
- (xxxiii) S.O.1377(E) published in Gazette of India dated 25th March, 2025, making certain amendments in Notification No. S.O. 1857(E) dated 08th June, 2017.
- (xxxiv) S.O.556(E) published in Gazette of India dated 31st January, 2025, making certain amendments in Notification No. S.O. 2028(E) dated 28th June, 2017.

- (xxxv) S.O.491(E) published in Gazette of India dated 27th January, 2025, making certain amendments in Notification No. S.O. 2029(E) dated 28th June, 2017.
- (xxxvi) S.O.5494(E) published in Gazette of India dated 19th December, 2024, making certain amendments in Notification No. S.O. 2148(E) dated 6th July, 2017.
- (xxxvii) S.O.1122(E) published in Gazette of India dated 11th March, 2025, making certain amendments in Notification No. S.O. 2147(E) dated 6th July, 2017.
- (xxxviii) S.O.855(E) published in Gazette of India dated 17th February, 2025, making certain amendments in Notification No. S.O. 2733(E) dated 22nd August, 2017.
- (xxxix) S.O.1942(E) published in Gazette of India dated 30th April, 2025, making certain amendments in Notification No. S.O. 2993(E) dated 12th September, 2017.
- (xl) S.O.115(E) published in Gazette of India dated 7th January, 2025, making certain amendments in Notification No. S.O. 3084(E) dated 21st September, 2017.
- (xli) S.O.5226(E) published in Gazette of India dated 4th December, 2024, notifying an Eco-sensitive Zone around the boundary of Bhimgad Wildlife Sanctuary in the State of Karnataka.
- (xlii) S.O.2485(E) published in Gazette of India dated 4th June, 2025, notifying an area to an extent of 1 Kilometre to 4.30 kilometre, keeping the cadastral survey number as minimum unit from the boundary of Kappathagudda Wildlife Sanctuary in the State of Karnataka as Kappathagudda Wildlife Sanctuary Eco-sensitive Zone.

- (xliii) S.O.597(E) published in Gazette of India dated 3rd February, 2025, making certain amendments in Notification No. S.O. 4031(E) dated 14th December, 2016.
- (xliv) S.O.288(E) published in Gazette of India dated 15th January, 2025, making certain amendments in Notification No. S.O. 4027(E) dated 14th December, 2016.
- (xlv) S.O.5468(E) published in Gazette of India dated 18th December, 2024, making certain amendments in Notification No. S.O. 2811(E) dated 28th August, 2017.
- (xlvi) S.O.1674(E) published in Gazette of India dated 8th April, 2025, making certain amendments in Notification No. S.O. 2669(E) dated 17th August, 2017.
- (xlvii) S.O.1235(E) published in Gazette of India dated 18th March, 2025, making certain amendments in Notification No. S.O. 2605(E) dated 11th August, 2017.
- (xlviii) S.O.1515(E) published in Gazette of India dated 28th March, 2025 making certain amendments in Notification No. S.O. 3028(E) dated 13th September, 2017.
- (xlix) S.O.5471(E) published in Gazette of India dated 18th December, 2024, making certain amendments in Notification No. S.O. 230(E) dated 22nd January, 2016.
- (l) S.O.1357(E) published in Gazette of India dated 21st March, 2025, making certain amendments in Notification No. S.O. 837(E) dated 16th March, 2017.
- (li) S.O.1594(E) published in Gazette of India dated 3rd April, 2025, making certain amendments in Notification No. S.O. 1603(E) dated 17th May, 2017.

- (lii) S.O.1593(E) published in Gazette of India dated 3rd April, 2025, making certain amendments in Notification No. S.O. 1565(E) dated 15th May, 2017.
- (liii) S.O.324(E) published in Gazette of India dated 17th January, 2025, making certain amendments in Notification No. S.O. 1752(E) dated 31st May, 2017.
- (liv) S.O.1335(E) published in Gazette of India dated 20th March, 2025, making certain amendments in Notification No. S.O. 1221(E) dated 8th March, 2019.
- (lv) S.O.5441(E) published in Gazette of India dated 16th December, 2024, making certain amendments in Notification No. S.O. 3249(E) dated 11th September, 2019.
- (lvi) S.O.5293(E) published in Gazette of India dated 9th December, 2024, making certain amendments in Notification No. S.O. 654(E) dated 11th February, 2020.
- (lvii) S.O.5397(E) published in Gazette of India dated 13th December, 2024, making certain amendments in Notification No. S.O. 3030(E) dated 7th September, 2020.
- (lviii) S.O.1595(E) published in Gazette of India dated 3rd April, 2025, making certain amendments in Notification No. S.O. 3310(E) dated 26th October, 2016.
- (lix) S.O.1932(E) published in Gazette of India dated 29th April, 2025, making certain amendments in Notification No. S.O. 1816(E) dated 7th June, 2017.
- (lx) S.O.1794(E) published in Gazette of India dated 17th April, 2025, making certain amendments in Notification No. S.O. 2942(E) dated 6th September, 2017.

- (lxi) S.O.5323(E) published in Gazette of India dated 10th December, 2024, notifying an area to an extent varying from 0.10 kms to 8.7 kilometers around the boundary of Bhitarkanika National Park, Bhitarkanika Wildlife Sanctuary and Gahirmatha (Marine) Wildlife Sanctuary, in the State of Odisha as the Bhitarkanika National Park, Bhitarkanika Wildlife Sanctuary and Gahirmatha (Marine) Wildlife Sanctuary Eco-sensitive Zone
- (lxii) S.O.150(E) published in Gazette of India dated 9th January, 2025, making certain amendments in Notification No. S.O. 2480(E) dated 21 July, 2016.
- (lxiii) S.O.1337(E) published in Gazette of India dated 20th March, 2025, making certain amendments in Notification No. S.O. 2277(E) dated 1st July, 2016.
- (lxiv) S.O.1092(E) published in Gazette of India dated 5th March, 2025, making certain amendments in Notification No. S.O. 3597(E) dated 30th November, 2016.
- (lxv) S.O.1816(E) published in Gazette of India dated 22nd April, 2025, making certain amendments in Notification No. S.O. 350(E) dated 6th February, 2017.
- (lxvi) S.O.1476(E) published in Gazette of India dated 27th March, 2025, making certain amendments in Notification No. S.O. 839(E) dated 14th March, 2017.
- (lxvii) S.O.5377(E) published in Gazette of India dated 12th December, 2024, making certain amendments in Notification No. S.O. 1568(E) dated 15th May, 2017.
- (lxviii) S.O.1238(E) published in Gazette of India dated 18th March, 2025, making certain amendments in Notification No. S.O. 1173(E) dated 13th April, 2017.

- (lxix) S.O.1913(E) published in Gazette of India dated 28th April, 2025, making certain amendments in Notification No. S.O. 4047(E) dated 11th November, 2020.
- (lxx) S.O.875(E) published in Gazette of India dated 19th February, 2025, notifying an area to an extent from 1 kilometre to 17 kilometers from the boundary of Shergarh Wildlife Sanctuary, in the State of Rajasthan as Shergarh Wildlife Sanctuary Eco-Sensitive Zone.
- (lxxi) S.O.239(E) published in Gazette of India dated 13th January, 2025, making certain amendments in Notification No. S.O. 2166 (E) dated 27th August, 2014.
- (lxxii) S.O.4530(E) published in Gazette of India dated 15th October, 2024, making certain amendments in Notification No. S.O. 2167 (E) dated 27th August, 2014.
- (lxxiii) S.O.316(E) published in Gazette of India dated 17th January, 2025, making certain amendments in Notification No. S.O. 2168 (E) dated 27th August, 2014.
- (lxxiv) S.O.621(E) published in Gazette of India dated 6th February, 2025, making certain amendments in Notification No. S.O. 2169 (E) dated 27 August, 2014.
- (lxxv) S.O.4246(E) published in Gazette of India dated 27th September, 2023, making certain amendments in Notification No. S.O. 2170 (E) dated 27th August, 2014.
- (lxxvi) S.O.445(E) published in Gazette of India dated 24th January, 2025, making certain amendments in Notification No. S.O. 445 (E) dated 27th August, 2014.
- (lxxvii) S.O.4245(E) published in Gazette of India dated 27th September, 2023, making certain amendments in Notification No. S.O. 2172 (E) dated 27th August, 2014.

- (lxxviii) S.O.1333(E) published in Gazette of India dated 20th March, 2025, making certain amendments in Notification No. S.O. 2171 (E) dated 27th August, 2014.
- (lxxix) S.O.1380(E) published in Gazette of India dated 25th March, 2025, making certain amendments in Notification No. S.O. 2172 (E) dated 27th August, 2014.
- (lxxx) S.O.100(E) published in Gazette of India dated 6th January, 2025, making certain amendments in Notification No. S.O. 2173 (E) dated 27th August, 2014.
- (lxxxi) S.O.443(E) published in Gazette of India dated 24th January, 2025, making certain amendments in Notification No. S.O. 3596 (E) dated 30th November, 2016.
- (lxxxii) S.O.4702(E) published in Gazette of India dated 28th October, 2024, making certain amendments in Notification No. S.O. 1432 (E) dated 05th May, 2017.
- (lxxxiii) S.O.2681(E) published in Gazette of India dated 10th July, 2024, making certain amendments in Notification No. S.O. 1698 (E) dated 26th May, 2017.
- (lxxxiv) S.O.4548(E) published in Gazette of India dated 16th October, 2024, making certain amendments in Notification No. S.O. 1699 (E) dated 26th May, 2017.
- (lxxxv) S.O.290(E) published in Gazette of India dated 15th January, 2025, making certain amendments in Notification No. S.O. 3859 (E) dated 01st September, 2017.
- (lxxxvi) S.O.2028(E) published in Gazette of India dated 6th May, 2025, making certain amendments in Notification No. S.O. 1566 (E) dated 8th May, 2017.

- (lxxxvii) S.O.2354(E) published in Gazette of India dated 18th June, 2024, making certain amendments in Notification No. S.O. 2262 (E) dated 19th August, 2015.
 - (lxxxviii) S.O.2143(E) published in Gazette of India dated 29th May, 2024, making certain amendments in Notification No. S.O. 891 (E) dated 20th March, 2017.
 - (lxxxix) S.O.5132(E) published in Gazette of India dated 29th November, 2024, notifying an area to an extent varying from 1.0 kilometer to 17.0 kilometers from the boundary of Gorumara National Park, in Jalpaiguri District in the State of West Bengal as the Eco-sensitive Zone.
 - (xc) S.O.3013(E) published in Gazette of India dated 4th July, 2025, making certain amendments in Notification No. S.O. 20 (E) dated 6th January, 2019.
 - (xci) S.O.1336(E) published in Gazette of India dated 20th March, 2025, making certain amendments in Notification No. S.O. 840(E) dated 16th March, 2017.
 - (xcii) S.O.2126(E) published in Gazette of India dated 13th May, 2025, rescinding the order of the Government of India vide Notification No. S.O. 2125(E) dated 13th December, 2007.
 - (xciii) S.O.1377(E) published in Gazette of India dated 25th March, 2025, making certain amendments in Notification No. S.O. 1857(E) dated 8th June, 2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) to (xc) at (1) above.

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
- (i) The Environment Protection (End-of-Life Vehicles) Rules, 2025 published in Notification No. S.O.98(E) in Gazette of India dated 6th January, 2025.
 - (ii) The Battery Waste Management Amendment Rules, 2025 published in Notification No. S.O.958(E) in Gazette of India dated 24th February, 2025.
 - (iii) S.O.5210(E) published in Gazette of India dated 3rd December, 2024, making certain amendments in the Battery Waste Management Rules, 2022.
 - (iv) The Environment (Construction and Demolition) Waste Management Rules, 2025 published in Notification No. G.S.R.219(E) in Gazette of India dated 4th April, 2025.
 - (v) The Hazardous and Other Wastes (Management and Transboundary Movement), Amendment Rules, 2025 published in Notification No. G.S.R.438(E) in Gazette of India dated 1st July, 2025.
 - (vi) The Environment (Protection) Fifth Amendment Rules, 2025 published in Notification No. G.S.R. 482(E) in Gazette of India dated 21st July, 2025.
 - (vii) The Environment (Protection) Sixth Amendment Rules, 2025 published in Notification No. G.S.R. 487(E) in Gazette of India dated 22nd July, 2025.
 - (viii) The Environment (Protection) Fourth Amendment Rules, 2025 published in Notification No. G.S.R. 465(E) in Gazette of India dated 11th July, 2025.
 - (ix) The Environment (Protection) Third Amendment Rules, 2025 published in Notification No. G.S.R. 446(E) in Gazette of India dated 3rd July 2025.

- (x) The Environment (Protection) Second Amendment Rules, 2025 published in Notification No. G.S.R. 194(E) in Gazette of India dated 26th July 2025.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No (i) to (iii) of the (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Compensatory Afforestation Fund Management and Planning Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Compensatory Afforestation Fund Management and Planning Authority, New Delhi, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Cachar, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Cachar, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Palakkad, Palakkad, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Palakkad, Palakkad, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Palakkad, Palakkad, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2023-2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Jammu, Jammu, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Jammu, Jammu, for the year 2023-2024.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi for the year 2023-2024, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Bhopal, Bhopal for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Bhopal, Bhopal, for the year 2023-2024.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (1) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2025 published in Notification No. F.No. IBBI/2025-26/GN/REG123 in Gazette of India dated 3rd April, 2025.
- (2) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2025 published in Notification No. F.No. IBBI/2025-26/GN/REG124 in Gazette of India dated 3rd April, 2025.
- (3) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2025 published in Notification No. F.No. IBBI/2025-26/GN/REG125 in Gazette of India dated 19th May, 2025.
- (4) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2025 published in Notification No. F.No. IBBI/2025-26/GN/REG126 in Gazette of India dated 19th May, 2025.
- (5) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2025 published in Notification No. F.No. IBBI/2025-26/GN/REG127 in Gazette of India dated 26th May, 2025.

- (6) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2025 published in Notification No. F.No. IBBI/2025-26/GN/REG128 in Gazette of India dated 4th July, 2025.

4. Reports of Standing Committee on Energy

Shri Devusinh Chauhan presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Sixth Report on 'Action-taken by the Government on Observations/Recommendations contained in the First Report (Eighteenth Lok Sabha) on Demands for Grants (2024-25) of the Ministry of Power'.
- (2) Seventh Report on 'Action-taken by the Government on Observations/Recommendations contained in the Second Report (Eighteenth Lok Sabha) on Demands for Grants (2024-25) of the Ministry of New and Renewable Energy'.
- (3) Eighth Report on 'Action-taken by the Government on Observations/Recommendations contained in the Fourth Report (Eighteenth Lok Sabha) on Demands for Grants (2025-26) of the Ministry of Power'.
- (4) Ninth Report on 'Action-taken by the Government on Observations/Recommendations contained in the Fifth Report (Eighteenth Lok Sabha) on Demands for Grants (2025-26) of the Ministry of New and Renewable Energy'.

5. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Nineteenth Report on Action taken by the Government on the Observations/Recommendations contained in the Eighth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Public Enterprises and Investment and Public Asset Management).
- (2) Twentieth Report on Action taken by the Government on the Observations/Recommendations contained in the Ninth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Finance (Department of Revenue).
- (3) Twenty-first Report on Action taken by the Government on the Observations/Recommendations contained in the Tenth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of the Ministry of Corporate Affairs.
- (4) Twenty-second Report on Action taken by the Government on the Observations/Recommendations contained in the Eleventh Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of Ministry of Planning.
- (5) Twenty-third Report on Action taken by the Government on the Observations/Recommendations contained in the Twelfth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of Ministry of Statistics and Programme Implementation.
- (6) Twenty-fourth Report on Action taken by the Government on the Observations/Recommendations contained in the Thirteenth Report of the Standing Committee on Finance on 'Demands for Grants (2025-26)' of Ministry of Finance (Department of Financial Services).

6. Report of Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur presented the Eighth Report (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel on the subject 'Steel Scrap Recycling Policy' relating to the Ministry of Steel.

7. Statement by Minister

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid a statement regarding withdrawal made from Contingency Fund of India to meet out expenditure in an emergent case of 'New Service'/New Instrument of Service' – Pilot of new Mission on Urban Poverty Alleviation – Deendayal Jan Aajeevika Yojana (Shehari).

2.05 P.M

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri. Manish Jaiswal regarding need to conserve and connect Buddhist sites of archaeological importance in Chauparan block of Hazaribagh district, Jharkhand.
2. Dr. Bholu Singh regarding need to establish a CGHS Wellness Centre or Hospital in Bulandshahr district, Uttar Pradesh.
3. Dr. D. Purandeswari regarding need to collaborate with premier Agricultural and Scientific institutions for empowerment of farmers with region specific agricultural knowledge.
4. Smt. Kalaben Mohanbhai Delkar regarding repair and maintenance of roads in Dadra and Nagar Haveli Parliamentary Constituency.
5. Shri Gyaneshwar Patil regarding need for conservation and development of tourist destinations in Khandwa Parliamentary Constituency, Madhya Pradesh.

6. Shri Dharambir Singh regarding need to provide benefit of Old Pension Scheme to personnel of Paramilitary forces.
7. Shri Mukeshkumar Chandrakaant Dalal regarding need to promote Global Capability Centres along with high-value technological services in order to meet IT Sector Excellence in the Country.
8. Shri Gajendra Singh Patel regarding need to improve mobile telecommunication services in Khargon and Barwani districts of Madhya Pradesh.
9. Shri Raju Bista regarding need for development of Namoo Bharat Rapid Rail System connecting Siliguri in West Bengal with nearby places.
10. Shri Jagadambika Pal regarding need to run new trains from Gorakhpur to Delhi and Mumbai via Anandnagar-Siddharthnagar-Barhni-Gonda in Uttar Pradesh.
11. Shri Khagen Murmu regarding need to renovate Malda airport in West Bengal for defence purposes.
12. Shri Dilip Saikia regarding need for an effective policy to curb increasing incidents of drug abuse among youth in the country.
13. Shri P. P. Chaudhary regarding need to introduce a dedicated Rural Assistive Technology Scheme for Divyangjan through Community Health Centres, PHC dispensary and AMRIT Pharmacies.
14. Shri V. K. Sreekandan regarding need for upgradation and modernization of Kanjikode railway station in Palakkad, Kerala.
15. Shri Murari Lal Meena regarding need to establish a robust monitoring system to prevent children from harmful effects of online social media contents.
16. Shri Kodikunnil Suresh regarding need to include Sasthamkotta Lake in Kollam district, Kerala under the national plan for conservation of Aquatic Ecosystems and other rejuvenation schemes of Government.
17. Shri Bhajan Lal Jatav regarding need to expedite construction of railway line on Saramthura-Gangapur via Karauli route under second phase of Dholpur-Saramthura railway line project in Rajasthan.

18. Km. Sudha R. regarding need to fix the daily prices of Gold and Silver in transparent manner.
19. Smt. Krishna Devi Shivshankar Patel regarding non-availability of fertilizers to farmers in Banda Parliamentary Constituency, Uttar Pradesh.
20. Shri Mohibbullah regarding need to comply with the order of Supreme Court to constitute the Haj Committee as per Haj Act, 2002.
21. Shri Kirti Azad Jha regarding need to establish a Health and Wellness Centre in Durgapur, West Bengal.
22. Shri Kalipada Saren Kherwal regarding need to set up a full-fledged Aadhaar Facilitation Centre in Jhargram Parliamentary Constituency, West Bengal.
23. Shri Selvam G. regarding need to take necessary action for promoting export of Kanchipura sarees.
24. Shri G. M. Harish Balayogi regarding need to consider Konaseema district in Andhra Pradesh as a regular centre for entrance and recruitment examinations.
25. Shri Dinesh Chandra Yadav regarding need to establish a Post Graduate Institute of Medical Sciences in Saharsa or Madhepura in Bihar.
26. Shri Sanjay Haribhau Jadhav regarding need to take action against the practice of selling other non-required products along with fertilizers to the farmers by the fertilizer dealers/companies.
27. Shri Balya Mama Suresh Gopinath Mhatre regarding need to link Bhiwandi Road Railway Station with local train network in Maharashtra.
28. Dr. Rajkumar Sangwan regarding need to establish a sub-centre of AIIMS in Baghpat on the lines of a sub-centre of AIIMS in Jhajjar, Haryana.
29. Shri Tatkare Sunil Dattatrey regarding need to set up an inquiry into the import of sub-standard seamless pipes and tubes from China.

9. Statutory Resolution - Adopted

Shri Pankaj Chaudhary* on behalf of Smt. Nirmala Sitharaman# moved the following resolution:

“In pursuance of Section 8 of the Customs Tariff Act, 1975, this House hereby approves of notification No. 27/2025-Customs dated 30th April, 2025 [G.S.R. 277(E), dated 30th April, 2025], which seeks to amend the Second Schedule to the Customs Tariff Act, 1975 in order to align the specific entries with the changes made in the First Schedule to the Customs Tariff Act, 1975 vide Finance Act, 2025”.

The resolution was adopted.

2.14 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Tuesday, the 5th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

* Minister of State in the Ministry of Finance

Minister of Finance; and Minister of Corporate Affairs

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 5, 2025 / Sravana 14, 1947 (Saka)

No. 80

11.00 A.M

1. Obituary Reference

The Speaker made reference to the passing away of Shri Shibu Soren (Member, Seventh, Ninth, Tenth, Eleventh, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabha); Shri Tilakdhari Prasad Singh (Member, Eighth and Thirteenth Lok Sabha); and Shri Ram Rati Bind (Member, Thirteenth Lok Sabha).

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.03 A.M

2. Starred Questions

Starred Question Nos. 221 - 222 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.25 A.M.
and re-assembled at 2.00 P.M)*

Replies to Starred Question Nos. 223 - 240 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2531 – 2760 were laid on the Table.

2.00 P.M

4. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) A copy of the Notification No. S.O.2040(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 2025, making certain amendments in Notification No. S.O.3127(E) dated 14th September, 2020 issued under the Section 6 of the Industries (Development and Regulation) Act, 1951.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Fertiliser (Inorganic, Organic or Mixed) (Control) Fourth Amendment Order, 2025 published in Notification No. S.O.2346(E) in Gazette of India dated 26th May, 2025.

- (ii) The Fertiliser (Inorganic, Organic or Mixed) (Control) Fifth Amendment Order, 2025 published in Notification No. S.O.2539(E) in Gazette of India dated 10th June, 2025.
 - (iii) The Fertiliser (Inorganic, Organic or Mixed) (Control) Second Amendment Order, 2025 published in Notification No. S.O.1236(E) in Gazette of India dated 18th March, 2025.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2021-2022.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001:-
- (i) The Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2025 published in Notification No. G.S.R.440(E) in Gazette of India dated 2nd July, 2025.
 - (ii) The Protection of Plant Varieties and Farmers' Rights (Amendment) Regulations, 2025 published in Notification No. G.S.R.483(E) in Gazette of India dated 21st July, 2025.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 2022-2023.
- (ii) Annual Report of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Disaster Management National Crisis Management Committee (Procedure) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.489(E) in Gazette of India dated 23rd July, 2005 under Section 77 of the Disaster Management Act, 2005.
- (4) A copy of the 55th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2023-2024.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Audit Report (Hindi and English versions) on the Annual Accounts of National Cooperative Dairy Federation of India Limited, Anand, for the year 2024-2025.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Cooperative Dairy Federation of India Limited, Anand, for the year 2024-2025.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma laid) on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) A copy of the Review by the Government of the working of the National Divyangjan Finance and Development Corporation, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the National Divyangjan Finance and Development Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Products Development & Export Promotion Council, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Products Development & Export Promotion Council, Kolkata, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2023-2024.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

5. Reports of Public Accounts Committee

Dr. Nishikant Dubey to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2025-26):-

- (1) Twenty-ninth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 84th Report (17th Lok Sabha) on the subject 'Misappropriation of Public Money in Department of Posts'.
- (2) Thirtieth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 86th Report (17th Lok Sabha) on the subject 'Establishment and Operationalisation of Sagar Prahari Bal'.

- (3) Thirty-first Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 89th Report (17th Lok Sabha) on the subject 'Indo-Nepal Border Road Project'.
- (4) Thirty-second Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 140th Report (17th Lok Sabha) on the subject 'Manpower and Logistics Management in Delhi Police'.

6. Statement by Ministers

- I. The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid a statement regarding the status of implementation of the recommendations contained in the 68th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Promotion of Climate Resilient Farming' pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.
- II. The Minister of State in the Ministry of Rural Development (Shri Kamlesh Paswan) laid a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2024-2025) pertaining to the Department of Rural Development, Ministry of Rural Development.
- III. The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid a statement regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2025-2026) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.

2.04 P.M

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Roopkumari Choudhary regarding alleged irregularities in appropriation of compensation amount for acquisition of land for construction of roads in Chhattisgarh under Bharatmala Project.
2. Dr. K Sudhakar regarding need to expedite the process of land acquisition for Bengaluru Suburban Railway project in Karnataka.
3. Shri Arun Govil regarding need for effective implementation of Pradhan Mantri Poshan Yojana in the country.
4. Shri Atul Garg regarding need to develop Ghaziabad Railway Station, Uttar Pradesh as a world-class railway station.
5. Smt. Bharti Pardhi regarding need to establish a Railway Container Terminal in Balaghat district, Madhya Pradesh.
6. Shri Rajkumar Chahar regarding need to establish a Kendriya Vidyalaya in Fatehpur Sikri Parliamentary Constituency, Uttar Pradesh.
7. Dr. C M Ramesh regarding need to develop Pudimadaka in Anakapalli, Andhra Pradesh as a tourist destination.
8. Shri Vishweshwar Hegde Kageri regarding need to expedite construction of roads under Pradhan Mantri Gram Sadak Yojna in Uttara Kannada Parliamentary Constituency, Karnataka.
9. Shri Arun Kumar Sagar regarding need to release funds for construction of roads in Shahjahanpur Parliamentary Constituency, Uttar Pradesh under Central Road and Infrastructure Fund.
10. Shri Praveen Patel regarding need to bring Potato under MSP or to set up a mechanism to ensure appropriate price of potato to farmers in Uttar Pradesh.
11. Smt. Aparajita Sarangi regarding need for comprehensive measures to put in place the digital literacy programmes in Educational and Community Centres.

12. Dr Manna Lal Rawat regarding need to develop an eco-system of water and forest conservation promoting environmental balance and rural livelihood in Udaipur Parliamentary Constituency, Rajasthan.
13. Shri Gopal Jee Thakur regarding proposed establishment of Mega Coaching Complex in Shisho Railway Station in Darbhanga, Bihar.
14. Shri Manickam Tagore B regarding need to include Sivakasi Railway Station in Tamil Nadu under Atmanirbhar Bharat Station Scheme.
15. Shri Shafi Parambil regarding need to carry out the construction work on National Highway No. 66 across Vadakara in Kerala in scientific and technologically sound manner.
16. Md. Rakibul Hussain regarding need for comprehensive measures to address the dropout rates in schools of Assam.
17. Shri S. Supongmeren Jamir regarding need to expedite construction work on Dimapur- Tizit railway line in Nagaland.
18. Shri Ummeda Ram Beniwal regarding need to ensure transparency in the functioning of insurance companies under Pradhan Mantri Fasal Bimal Yojana.
19. Prof. Varsha Eknath Gaikwad regarding need to review the fee structure of Indian Institute of Management and provide fee concession to students belonging to Economically Weaker Sections.
20. Shri Chhotelal regarding need to ensure participation of local Member of Parliament for utilization of CSR fund.
21. Shri Pushpendra Saroj regarding need to declare the road connecting Pratapgarh, Kaushambi and Prayagraj districts in Uttar Pradesh as National Highway.
22. Smt Pratima Mondal regarding need to re-introduce the MP quota facility for admission of students in Kendriya Vidyalaya.
23. Shri Malaiyarasan D. regarding need to increase the allowance of Divyangjan from Rs. 300/- to Rs. 5000/-.
24. Shri Ravindra Dattaram Waikar regarding need to provide houses to people living in reserve forest area in Aarey Colony and Dindoshi in Mumbai under Pradhan Mantri Awas Yojana.

25. Smt. Shambhavi regarding need to establish a Kendriya Vidyalaya in Samastipur Parliamentary Constituency, Bihar.
26. Shri Balashowry Vallabhaneni regarding need to address the problems arising out of recent imposition of tariff on aqua exports by USA.
27. Shri Amra Ram regarding need to stop alleged privatization of power sector.
28. Shri Umeshbhai Babubhai Patel regarding need to provide benefits of 7th Pay Commission to lecturers of Polytechnic College in Daman as per the decision of CAT.
29. Shri N. K. Premchandran regarding need to expedite the process for development of Greenfield Highway 744 in Kollam Parliamentary Constituency, Kerala.

2.05 P.M

8. Government Bill – Passed

The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024.

Time Alloted: 2 Hrs.
Time Taken: 1 Hr. 56 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Arjun Ram Meghwal on 17th December, 2024 continued.

Shri Arjun Ram Meghwal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill, as amended, was passed.

2.15 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Wednesday, the 6th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 6, 2025 / Sravana 15, 1947 (Saka)

No. 81

11.00 A.M

1. *Reference by the Speaker

The Speaker made reference to the 80th anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945, respectively.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the victims of the nuclear holocaust in Japan.

11.02 A.M

2. Starred Questions

Starred Question No. 242 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 243 - 260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2761 – 2990 were laid on the Table.

* Original in Hindi. For details please see debates of the day.

12.00 Noon

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Karmayogi Bharat, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section 1(b) of Section 394 of the Companies Act, 2013.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 105 of the Consumer Protection Act, 2019:-

- (1) The National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Second Amendment) Rules, 2025 published in Notification No. G.S.R.436(E) in Gazette of India dated 1st July, 2025.
- (2) The National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Amendment) Rules, 2025 published in Notification No. G.S.R.378(E) in Gazette of India dated 11th June, 2025.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - (i) S.O. 1327(E) published in Gazette of India dated 19th March, 2025 notifying the M/s Mining Associates Private Limited under "Category

'A' Exploration Agencies" as per the guidelines for notification of accredited private exploration agencies, subject to certain conditions, mentioned therein.

- (ii) S.O. 1328(E) published in Gazette of India dated 19th March, 2025 notifying the M/s Geo Marine Solutions Private Limited under "Category 'A' Exploration Agencies" as per the guidelines for notification of accredited private exploration agencies, subject to certain conditions, mentioned therein.
- (iii) The Mineral Conservation and Development (Amendment) Rules, 2025 published in Notification No. G.S.R.232(E) in Gazette of India dated 16th April, 2025.
- (iv) S.O. 1764(E) published in Gazette of India dated 16th April, 2025 notifying the M/s Hindmetal Exploration Services Private Limited under "Category 'A' Exploration Agencies" as per the guidelines for notification of accredited private exploration agencies, subject to certain conditions, mentioned therein.
- (v) The Mineral (Auction) Amendment Rules, 2025 published in Notification No. G.S.R.255(E) in Gazette of India dated 23rd April, 2025.
- (vi) The Minerals (Evidence of Mineral Contents) Amendment Rules, 2025 published in Notification No. G.S.R.382(E) in Gazette of India dated 12th June, 2025.
- (vii) S.O. 2744(E) published in Gazette of India dated 19th June, 2025, making certain amendments in Notification No. G.S.R.169(E) dated 2nd March, 2022.
- (viii) S.O. 2745(E) published in Gazette of India dated 19th June, 2025, making certain amendments in Notification No. G.S.R.284(E) dated 7th April, 2022.
- (ix) S.O. 3326(E) published in Gazette of India dated 18th July, 2025,

making certain amendments in Notification No. G.S.R.285(E) dated 7th April, 2022.

- (x) S.O. 3327(E) published in Gazette of India dated 18th July, 2025, making certain amendments in Notification No. S.O.4038(E) dated 29th August, 2022.
 - (xi) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Amendment) Rules, 2025 published in Notification No. G.S.R.486(E) in Gazette of India dated 21st July, 2025.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the Offshore Areas Minerals (Development and Regulation) Act, 2002:-
- (i) S.O.1806(E) published in Gazette of India dated 21st April, 2025, making certain amendments in Notification No. S.O.4819(E) dated 5th November, 2024.
 - (ii) The Offshore Areas Atomic Minerals Operating Right Rules, 2025 published in Notification No. G.S.R.468(E) in Gazette of India dated 14th July, 2025.
 - (iii) The Offshore Areas Mineral (Auction) Amendment Rules, 2025 published in Notification No. G.S.R.311(E) in Gazette of India dated 14th May, 2025.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table a copy of the Unified Waqf Management, Empowerment, Efficiency and Development Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.442(E) in Gazette of India dated 3rd July, 2025 under sub-section (3) of Section 108B of the Unified Waqf Management, Empowerment, Efficiency and Development, Act 1995.

5. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Basavaraj Bommai presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-first Report (Seventeenth Lok Sabha) on 'The Employees State Insurance Corporation - Applicability and Benefits under ESI Scheme, Functioning of ESI Hospitals and Management of Corpus Fund' relating to the Ministry of Labour and Employment.
- (2) Eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-third Report (Seventeenth Lok Sabha) on 'Development and Promotion of Jute Industry' relating to the Ministry of Textiles.
- (3) Ninth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-sixth Report (Seventeenth Lok Sabha) on 'Implementation of Skill Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Project' relating to the Ministry of Skill Development and Entrepreneurship.
- (4) Tenth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Skill Development and Entrepreneurship.

6. Statement by Minister

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2024-2025) pertaining to the Ministry of Coal.

7. The Manipur Budget

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) of estimated receipts and expenditure of the State of Manipur for the year 2025-26.

*(Due to interruptions, Lok Sabha adjourned at 12.05 P.M.
and re-assembled at 2.00 P.M)*

2.00 P.M

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Dr. Jayanta Kumar Roy regarding establishment of Proton Beam Therapy Unit at Chittaranjan National Cancer Institute in Kolkata.
2. Shri Vijay Kumar Dubey regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
3. Shri Ravi Kishan regarding need to confer Bharat Ratna on Bhikari Thakur, Bhojpuri language poet, folk artist and social activist.
4. Shri Dushyant Singh regarding need to ensure equitable distribution of CSR Funds among aspirational and backward districts including Jhalawar and Baran in Rajasthan.
5. Smt. D. K. Aruna regarding need to provide stoppage to Hundry intercity Express at Malakpet railway station in Hyderabad.

6. Shri Parbhubhai Nagarbhai Vasava regarding need to construct underpass on NH-53 (Hazira- Dhulia) in Bardoli Parliamentary Constituency, Gujarat.
7. Smt. Malvika Devi regarding need for legislation to provide employment to more number of local people in industrial establishments.
8. Shri Mitesh Patel Bakabhai regarding need to widen the service road beneath the Vasad bridge in Anand district, Gujarat.
9. Shri Mansukhbhai Dhanjibhai Vasava regarding railway related issues of Bharuch Parliamentary Constituency, Gujarat.
10. Shri Ashish Dubey regarding need to introduce Metro Rail Service in Jabalpur City, Madhya Pradesh.
11. Shri Kali Charan Singh regarding need to accelerate the pace of work on Chirmiri Railway Line Project in Jharkhand.
12. Shri Dulu Mahato regarding production of coal from Parbatpur coal block in Bokaro district, Jharkhand.
13. Shri Captain Brijesh Chowta regarding need to reclassify the districts in Dakshina Kannada and other Western Ghat districts of Karnataka as hilly terrain and accordingly relax the norms under PMGSY-IV for road connectivity therein.
14. Shri Rajiv Pratap Rudy regarding need for comprehensive urban reform policy to ensure sustainable and inclusive development in towns and cities of the country.
15. Shri Balwant Baswant Wankhade regarding need to provide adequate funds for implementation of Jal Jeevan Scheme in Amravati district, Maharashtra.
16. Shri Kishori Lal regarding need to ensure the surveillance of communicable diseases in the country in view of the decision to do away with the National Polio Surveillance Network.
17. Adv Dean Kuriakose regarding need for reopening of Nehru Yuva Kendra at Thodupuzha in Idukki Parliamentary Constituency, Kerala.
18. Shri Rahul Kaswan regarding alleged irregularities in recently conducted SSC examination.

19. Shri Brijendra Singh Ola regarding need to establish Indoor Stadium under 'Khelo India Programme' in Jhunjhunu Parliamentary Constituency, Rajasthan.
20. Shri Virendra Singh regarding acquisition of land of farmers for widening of road in Chandauli district, Uttar Pradesh.
21. Shri Sanatan Pandey regarding need to enact a new law for prevention of cruelty to Animals.
22. Smt. June Maliah regarding need to address the human-elephant conflict in Junglemahal region of West Bengal.
23. Shri Khalilur Rahaman regarding alleged incidents of harassment meted out to civilians by BSF jawans in Shasthitala village of Mithipur Panchayat, Murshidabad, West Bengal.
24. Thiru Thanga Tamilselvan regarding need to provide status of national importance to Keeladi excavation site in Tamil Nadu.
25. Shri C. N. Annadurai regarding need to expedite completion of Tindivanam- Tiruvannamalai broad gauge railway line Project in Tamil Nadu.
26. Shri G. Lakshminarayana regarding enhancement in allocation of MPLADS Funds and exemption of MPLADS Projects from GST.
27. Dr. Alok Kumar Suman regarding need to develop and modernize Thawe Junction Railway Station in Gopalganj, Bihar under Amrit Bharat Station Scheme.
28. Shri Maddila Gurumoorthy regarding need to make CGHS Wellness Centres in Tirupati, Andhra Pradesh functional.
29. Shri Raja Ram Singh regarding Minimum Support Price.
30. Shri Chandra Prakash Choudhary regarding railway services in Jharkhand.

2.06 P.M

9. Government Bill – Passed

The Merchant Shipping Bill, 2024

Time Allotted: 2 hrs.
Time Taken: 20 mins.

The motion for consideration of the Bill was moved by Shri Sarbananda Sonowal.

The following members took part in the debate:-

1. Shri Captain Brijesh Chowta
2. Shri Mukeshkumar Chandrakaant Dalal

Shri Sarbananda Sonowal replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clauses 7 and 8 were adopted.

Clauses 9 and 10 were adopted.

Clauses 11 to 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 17 were adopted.

Clauses 18 to 19 were adopted.

Clause 20 was adopted.

Clauses 21 to 27 were adopted.

Clauses 28 to 37 were adopted.

Clauses 38 to 44 were adopted.

Clauses 45 to 47 were adopted.

Clauses 48 to 70 were adopted.

Clauses 71 to 88 were adopted.

Clauses 89 to 94 were adopted.

Clauses 95 to 262 were adopted.

Clauses 263 to 323 were adopted.

Clause 324 was adopted.

Clause 325 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sarbananda Sonowal.

The motion was adopted and the Bill, as amended, was passed.

2.26 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Thursday, the 7th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 7, 2025 / Sravana 16, 1947 (Saka)

No. 82

11.00 A.M

1. Starred Questions

Starred Question No. 261 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.12 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 262 - 280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991 – 3220 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy of the Electricity (Transmission System Planning, Development and Recovery of Inter-State Transmission Charges) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.414(E) in Gazette of India dated 26th June, 2025 under Section 179 of the Electricity, Act 2003.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) on behalf of the Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

- (1) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
 - (i) The Cashless Treatment of Road Accident Victims Scheme, 2025 published in Notification No. S.O.2015(E) in Gazette of India dated 5th May, 2025.
 - (ii) S.O. 2489(E) dated 5th June, 2025, notifying the Guidelines to the Cashless Treatment of Road Accident Victims Scheme, 2025.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 9 of the National Highways Act, 1956:-
 - (i) The National Highways Fee (Determination of Rates and Collection) (Second Amendment) Rules, 2025 published in Notification No. G.S.R.437(E) in Gazette of India dated 1st July, 2025.
 - (ii) The National Highways Fee (Determination of Rates and Collection) (Amendment) Rules, 2025 published in Notification No. G.S.R.388(E) in Gazette of India dated 18th June, 2025.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.1348(E) published in Gazette of India dated 21st March, 2025, regarding user fee notification for the project of 2/4 lane section of Nhavara-Choufula Section from design Km. 00.000 to Km. 24.037 of NH-548DG in the State of Maharashtra.
 - (ii) S.O.1349(E) published in Gazette of India dated 21st March, 2025, regarding user fee notification for the project of two lane with paved shoulders of Lingasugur – Mudbal& Maski City limit Section from design Km. 112.750 to Km. 148.720 of NH-150A in the State of Karnataka on EPC mode.

- (iii) S.O.1365(E) published in Gazette of India dated 24th March, 2025, regarding user fee notification for the project of 2/4 lane Section of Kathipudi to Gurajanapalli (end of Kakinada bypass) from design Km. 0.000 to Km. 46.725 (existing Km. 000.000 to Km. 41.161) of NH-216 (old NH-214) in the State of Andhra Pradesh.
- (iv) S.O.1491(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of Bareilly- Sitapur Section from Km. 262.000 to Km. 419.590 (existing Km. 262.000 to Km. 413.200) of NH-30 (Old NH-24) in the State of Uttar Pradesh.
- (v) S.O.1492(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of Gandhidham (Kandla) to Mundra Port Section from Km. 0.000 to Km. 71.400 of NH-41 in the state of Gujarat on ToT basis.
- (vi) S.O.1493(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of Four lane Muzzaffarnagar – Haridwar Section from Km. 166.000 to Km. 209.120 of Old NH-58 (New NH-334 and NH-34) Section in the State of Uttarakhand on ToT basis.
- (vii) S.O.1494(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of Four lane Muzzaffarnagar – Haridwar Section from Km. 130.560 to Km. 166.000 of Old NH-58 (New NH-334) Section in the States of Uttar Pradesh and Uttarakhand on ToT basis.
- (viii) S.O.1495(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of Four lane Raipur to Simga Section from Km. 0.000 to Km. 48.580 of NH-30 (Old NH-200) in the State of Chhattisgarh on ToT basis.
- (ix) S.O.1496(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of (InvIT) Ranasthalam to Hanumanthavaka, Visakhapatnam Section from Km.

- 634.000 to Km. 700.544 (Total Project length 66.544 Km.) of NH-16 in the State of Andhra Pradesh on ToT basis.
- (x) S.O.1497(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of TN/AP Border – Nalagampalli – AP/Karnataka Border Section from Km. 134.980 to Km. 219.687 (Total Project length 84.797) of NH-04 in the State of Andhra Pradesh on ToT basis.
 - (xi) S.O.1498(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of Six lane Anandapuram=Pendurthi-Ankapalli from design Km. 682.980 to Design Km. 731.585 of NH-16 in the State of Andhra Pradesh on ToT basis.
 - (xii) S.O.1499(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of six lane Narasannapeta – Ranasthalam Section from Km. 580.671 to Km. 634.861 of NH-16 in the State of Andhra Pradesh on ToT basis.
 - (xiii) S.O.1500(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of four lane Simga Bilaspur Section from Km. 48.580 to Km. 126.525 of NH-200 (New NH-130 & 49) in the State of Chhattisgarh on ToT basis.
 - (xiv) S.O.1501(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of four lane Gundugolanu – Devarapalli-Kovvuru from Design Km. 15.320 to Design Km. 85.204 of NH-16 in the State of Andhra Pradesh on ToT basis.
 - (xv) S.O.1502(E) published in Gazette of India dated 27th March, 2025, regarding user fee notification for the project of Chittoor – Mallavaram Section from Km. 0.000 to Km. 61.128 (Total Project length 61.128 Km.) of National Highway No. 140, in the State of Andhra Pradesh on ToT basis.

- (xvi) S.O.1621(E) published in Gazette of India dated 4th April, 2025, regarding user fee notification for the project of four lane of Sillod-Fardapur Section from Km. 60.630 to Km. 99.660 of NH-753F in the State of Maharashtra.
- (xvii) S.O.1622(E) published in Gazette of India dated 4th April, 2025, regarding user fee notification for the project of four lane of Fradapur – Jalgaon section from Km. 99.660 to Km. 147.380 of NH-753F in the State of Maharashtra.
- (xviii) S.O.1647(E) published in Gazette of India dated 8th April, 2025, regarding user fee notification for the project of four or more lane of Jalandhar to Amritsar Section from Km. 387.100 to Km. 456.00 of NH-3 (Old NH-1) in the State of Punjab.
- (xix) S.O.1677(E) published in Gazette of India dated 9th April, 2025, regarding user fee notification for the project of Bijapur – Hubli Section from design Km. 153.000 to Km. 193.350 of NH-218 (New NH-52) in the State of Karnataka.
- (xx) S.O.1678(E) published in Gazette of India dated 9th April, 2025, regarding user fee notification for the project of two lane with paved shoulders of Charichhak – Bhanjanagar section from design Chainage Km. 0.000 to Km. 86.330 & from Km. 86.615 to Km. 119.000 of NH-157 in the State of Odisha.
- (xxi) S.O.1679(E) published in Gazette of India dated 9th April, 2025, regarding user fee notification for the project of four or more lane of Aurangabad – Sillod Section from Km. 0.000 to Km. 21.000, Km. 26.300 to 47.500 and Km. 47.500 to 54.500 of NH-753F in the State of Maharashtra.

- (xxii) S.O.1680(E) published in Gazette of India dated 9th April, 2025, regarding user fee notification for the project of for the use of two lane with paved shoulder section of Paithan – Shirur Section design chainage from Km.0.000 to Km. 55.937 of NH-752E in the State of Maharashtra.
- (xxiii) S.O.1681(E) published in Gazette of India dated 9th April, 2025, regarding user fee notification for the project of two lane with paved shoulders of Sagwara-Garhi-Partapur-Wajwana-Talwada-Banswara Section from design Km. 208.550 to Design Km. 256.700 (existing Km. 207.700 to existing Km. 275.000) of NH-927A in the State of Rajasthan.
- (xxiv) S.O.1888(E) published in Gazette of India dated 25th April, 2025, regarding user fee notification for the project of two lane with paved shoulder section of Nanded to Jalkot Section from design chainage from Km. 0.000 to Km. 65.952 of NH-50 in the State of Maharashtra on EPC mode.
- (xxv) S.O.1889(E) published in Gazette of India dated 25th April, 2025, regarding user fee notification for the project of 2/4 lane Section of Bhokar to Sarsam Section from design chainage from Km. 0.000 to Km. 33.000 of NH-161A in the state of Maharashtra on EPC mode.
- (xxvi) S.O.1996(E) published in Gazette of India dated 25th April, 2025, regarding user fee notification for the project of two lanes with paved shoulder Section of Katra – Pilibhit section from Km. 114.000 to Km. 183.380 (starting at 114.000 Km. distance and ending at Km. 183.380 on NH-730C, NH-730B & NH-731K) in the State of Uttar Pradesh on EPC mode.

- (xxvii) S.O.1997(E) published in Gazette of India dated 2nd May, 2025, regarding user fee notification for the project of four or more lane section of Adhelai Village to Nari Junction section from design km. 136.000 to Km. 169.308 (existing Km. 136.025 to Km. 169.328) of NH-751 in the State of Gujarat on Hybrid Annuity Mode.
- (xxviii) S.O.2004(E) published in Gazette of India dated 2nd May, 2025, regarding user fee notification for the project of 2/4 lane Section of Ujjain – Badnawar Section from Design Ch. 26.900 to Ch. 96.000 of NH-752D in the State of Madhya Pradesh on HAM mode.
- (xxix) S.O.2005(E) published in Gazette of India dated 2nd May, 2025, regarding user fee notification for the project of four or more lane Section of Bhangbar (near Ranital) to Kangra Bypass up to intersection with NH-154, NH section from Design Km. 175.270 to Km. 193.400 of NH-88 (New NH-303, 503) in the State of Himachal Pradesh.
- (xxx) S.O.2053(E) published in Gazette of India dated 8th May, 2025, regarding user fee notification for the project of two lane with paved shoulder section of Jharsuguda – Bhojpur section from design chainage Km. 269.300 to Km. 325.900 (existing chainage from km. 269.300 to Km. 328.200) of NH-49 (Old NH-200) in the State of Odisha.
- (xxxi) S.O.2054(E) published in Gazette of India dated 8th May, 2025, regarding user fee notification for the project of 2/4 lane section of Mulakalacheruvu to Madanpalle section from design Km. 202.050 to Km. 244.813 (existing from Km. 202.050 to Km. 244.930) (Length of 42.763 Km.) of NH-42 in the State of Andhra Pradesh.

- (xxxii) S.O.2134(E) published in Gazette of India dated 14th May, 2025, regarding user fee notification for the project of two lane with paved shoulder section of Vijayapura –Sankeshwar Section of National Highway No. NH-548B from design Km. 0.000 to Km. 79.700 in the State of Karnataka on Hybrid Annutiy Mode.
- (xxxiii) S.O.2135(E) published in Gazette of India dated 14th May, 2025, regarding user fee notification for the project of section from Km. 0.000 to Km. 84.709 (Sardar Patel Ring Road to Adhelai Village) of National Expressway No. NE-8 in the State of Gujarat on EPC mode.
- (xxxiv) S.O.2147(E) published in Gazette of India dated 14th May, 2025, regarding user fee notification for the project of four or more lane section of NH-341 from Bhimasar, Junction of NH-41 to Anjar-Bhuj upto Airport Junction, Km. 0.000 to Km. 65.478 (excluding portion between Km. 54.680 to Km. 60.620) of NH-341 in the State of Gujarat.
- (xxxv) S.O.2236(E) published in Gazette of India dated 19th May, 2025, regarding user fee notification for the project of for the use of section from Km. 0.000 to Km. 228.748 (starting at 0.00 Km. and ending at Fee Plaza at Ch. 228.748) (length 228.748 Km.) of NH No. NE-4 in the States of Haryana and Rajasthan.
- (xxxvi) S.O.2213(E) published in Gazette of India dated 23rd May, 2025, regarding user fee notification for the project of Six lane of Jhanki to Sabbavaram, passing through Jhanki, Sargi, Basanwahi, Marang cpuri, Dhanara, Hatibena, Badakumari, Karki, Kaliagura, Baunsagar, Baraja, Kandili, Aluru, Jakkuva, Korlam Kantakapalle & Sabbavaram (Ch. 0.000 to Ch. 464.662) under Raipur – Visakhapatnam Economic Corridor (NH-130CD) on HAM under Bharatmala Pariyojna in the States of Chattisgarh, Odisha and Andhra Pradesh.

- (xxxvii) S.O.2363(E) published in Gazette of India dated 28th May, 2025, regarding user fee notificationfor the project of four lane or above of Link Road from NH-66 to Mopa Airport section from Chainage Km. 0.00 to Km. 6.58 of NH-166S in the State of Goa on EPC mode.
- (xxxviii) S.O.2364(E) published in Gazette of India dated 28th May, 2025, regarding user fee notificationfor the project of 4-lane of End of Hardoi District to Lucknow with paved shoulder from Km. 229.070 to 260.800 of NH-731 in the State of Uttar Pradesh on EPC basis.
- (xxxix) S.O.2366(E) published in Gazette of India dated 28th May, 2025, regarding user fee notificationfor the project of two lane with paved shoulder of Jintur to shirad Shahpur design chainage from km. 0.000 to Km. 48.000 of NH-752I in the State of Maharashtra on EPC basis.
- (xl) S.O.2382(E) published in Gazette of India dated 30th May, 2025, regarding user fee notificationfor the project of two lane with paved shoulder section of Sarsam to Kothari section from design chainage from Km. 33.000 to Km. 90.000 of National Highway No. 161A in the State of Maharashtra on EPC basis.
- (xli) S.O.2383(E) published in Gazette of India dated 30th May, 2025, regarding user fee notificationfor the project of four lane or above section of Patradevi to Zuari Bridge Package-3 section from Chainage Km. 475.000 to Km. 535.600 (Excluding Km. 508.000 to Km. 513.150) of National Highway No. 66 (Old NH-17) in the State of Goa.
- (xlii) S.O.2384(E) published in Gazette of India dated 30th May, 2025, regarding user fee notificationfor the project of two lane with paved shoulders Himayatnagar to Fulsawangi design chainage from Km. 64.700 to Km. 103.713 of National Highway No. 752I in the State of Maharashtra on EPC mode.

- (xliii) S.O.2490(E) published in Gazette of India dated 5th June, 2025, regarding user fee notificationfor the project of four or more lane of Madanapalle – Pileru section from design Km. 0.000 to Km. 55.900 (existing Km. 0.000 to Km. 59.250) of National Highway Number 71 in the State of Andhra Pradesh under Bharatmala Pariyojna on Hybrid Annuity Mode.
- (xliv) S.O.2491(E) published in Gazette of India dated 5th May, 2025, regarding user fee notificationfor the project of Thirumangalam – Vadugapatti Section from design Km. 0.000 to Km. 36.000 of National Highways number 744 (existing Km. 231.600 of NH-208 to Km.197.000 of NH-208) & Vadugapatti – Therkuvanganallur Section from design Km. 36.000 to Km.71.600 of National Highways Number 744 (existing Km. 197.000 of NH-208 to Km. 163.000 of NH-208) in the State of Tamil Nadu.
- (xlv) S.O.2559(E) published in Gazette of India dated 11th June, 2025, regarding user fee notificationfor the project of two lane with paved shoulder section of Kadapa/Nellore Border to CS Puram section from Design Chainage Km. 58.635 to 99.409 (existing Km. 16.200 to 59.114) of National Highway number 167B in the State of Andhra Pradesh on EPC mode.
- (xlvi) S.O.2684(E) published in Gazette of India dated 16th June, 2025, regarding user fee notificationfor the project of four or more lane section of Govindpur – Rajura Section from Km. 32.910 to Km. 89.011 in the State of Maharashtra on Hybrid Annuity Mode.
- (xlvii) S.O.2711(E) published in Gazette of India dated 17th June, 2025, regarding user fee notificationfor the project of four or more lane section of Taddipatri to Jammalamadugu via Muddanur from Km. 482.000 to Km. 554.800 (existing from Km. 476.700 to Km. 545.150) of NH-67 in the State of Andhra Pradesh on EPC mode.

- (xlviii) S.O.2712(E) published in Gazette of India dated 17th June, 2025, regarding user fee notification for the project of four or more lane section of 0.000 to Km. 71.000 of NE-7 (along with 0.700 Km. approach towards NH-207 with interchange on NH-4 at Start Point) of Bangalore to Bethamangala Section of NE-7 on Hybrid Annuity Mode under Bharatmala Pariyojna in the State of Karnataka.
- (xlix) S.O.2850(E) published in Gazette of India dated 25th June, 2025, regarding user fee notification for the project of two lane with paved shoulder section of Ghagariya – Munabao Section from Km. 69.910 to Km. 126.355 of NH-25 Extn. in the State of Rajasthan on EPC mode.
- (l) S.O.2851(E) published in Gazette of India dated 25th June, 2025, regarding user fee notification for the project of 2 lane with paved shoulder section from Km. 0.000 to Km. 57.425 including Rajgarh Bypass (Design Km. 0.000 to Km. 5.400), & Pilani Bypass (Design Km. 35.840 to Km. 43.120) of NH-709 Extn. on EPC mode in the State of Rajasthan.
- (li) S.O.2852(E) published in Gazette of India dated 25th June, 2025, regarding user fee notification for the project of four or more lane of Palladam – Kurukathi Section from design Km. 26.500 to Km. 81.300 of new National Highway number 81 in the State of Tamil Nadu on EPC mode.
- (lii) S.O.2869(E) published in Gazette of India dated 26th June, 2025, regarding user fee notification for the project of 2/4 lane of Sirsala to Parli Section from design chainage from Km. 115.000 to Km. 136.700 & Parli to Gangakhed section from design chainage from Km. 137.700 to Km. 168.100 of National Highway No.361F in the State of Maharashtra on EPC mode.

- (liii) S.O.2870(E) published in Gazette of India dated 26th June, 2025, regarding user fee notificationfor the project of four or more lane section of Gohana to Sonapat section from design Km. 40.601 to Km. 78.837 of National Highway Number 352A in the State of Haryana under BharatmalaPariyojna on Hybrid Annuity Mode.
- (liv) S.O.3022(E) published in Gazette of India dated 7th July, 2025, regarding user fee notificationfor the project of two lane with paved shoulders of Ardhapur to Himayatnagar design chainage from Km. 0.000 to Km. 64.700 of National Highway No.752I in the State of Maharashtra on EPC mode.
- (lv) S.O.3023(E) published in Gazette of India dated 7th July, 2025, regarding user fee notificationfor the project of Ambala-KalaAmb Section from design Km. -0.800 to Km. 33.015 of NH-72 (Part of New NH-344 & NH-7) near Banaundi village in Ambala district of State Haryana on Hybrid Annuity Mode.
- (lvi) S.O.3024(E) published in Gazette of India dated 7th July, 2025, regarding user fee notificationfor the project of four or more lane of Neelambur to Walayar section from Km. 144.680 to Km. 183.010 of National Highway No.544 in the State of Tamil Nadu.
- (lvii) S.O.3206(E) published in Gazette of India dated 14th July, 2025, regarding user fee notificationfor the project of 2/4 lane section of Kharwandi to Rajuri section from design chainage from Km. 0.000 to Km. 36.900 of National Highway No.361F in the State of Maharashtra on EPC mode.
- (lviii) S.O.3207(E) published in Gazette of India dated 14th July, 2025, regarding user fee notificationfor the project of two lane with paved shoulder of Macherla to Dachepalli Section from km. 0.000 to Km. 43.659 of National Highway 167AD in the State of Andhra Pradesh on EPC mode.

- (lix) S.O.3208(E) published in Gazette of India dated 14th July, 2025, regarding user fee notification for the project of use of section from Design Km. 0.000 (Starting at design Km. 31.650 of Delhi-Dehradun Economic Corridor (Phase-I), near Vill-Mavikala) to Design Km. 119.700 (Merging at Saharanpur Bypass near Vill-Latifpur) on National Highway No. NH-344G in the State of Uttar Pradesh on EPC mode.
- (lx) S.O.3254(E) published in Gazette of India dated 16th July, 2025, regarding user fee notification for the stretch from Km. 936.141 to Km. 1032.991 (starting at 936.141 Km. and ending at Fee Plaza at Ch. 1032.991) (length 96.850 Km.) Vadodara – Mumbai Section on National Highway No. NE-4 in the State of Gujarat.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Delhi Development Authority, Chief Security Officer, Security Officer, Assistant Security Officer, Head Security Guard and Security Guard, (Group 'A', 'B' and 'C' Posts) Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.182(E) in Gazette of India dated 20th March, 2025 under Section 58 of the Delhi Development Act, 1957.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 6th August, 2025 agreed without any amendments to the Carriage of Goods by Sea Bill, 2025, as passed by Lok Sabha.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2025-26):-

- (1) Fourth Report on the subject 'Reservation for Scheduled Castes and Scheduled Tribes in the services and in the allotment of commercial and residential accommodation of Delhi Development Authority (DDA)' pertaining to the Ministry of Housing and Urban Affairs.
- (2) Fifth Report on the subject 'Role of autonomous bodies/educational Institutions like Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes in socio-economic development and implementation of reservation policy for Scheduled Castes and Scheduled Tribes with specific reference to University of Delhi' pertaining to the Ministry of Education (Department of Higher Education).

6. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste laid on the Table a copy of Study visit Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Dharamshala, Shimla and Chandigarh from 5th June, 2025 to 11th June, 2025.

7. Reports of Standing Committee on Defence

Shri Radha Mohan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Eleventh Report (18th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the First Report (18th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2024-25 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'.
- (2) Twelfth Report (18th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (18th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2024-25 on 'Army, Navy, Air Force, Joint Staff and Ex-Servicemen Contributory Health Scheme (Demand Nos. 20 and 21)'.
- (3) Thirteenth Report (18th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Third Report (18th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2024-25 on 'Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.

- (4) Fourteenth Report (18th Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report (18th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2024-25 on 'Directorate of Ordnance (Coordination and Services) – New DPSUs and Defence Research and Development Organisation (Demand Nos. 20 and 21)'.

8. Final Action Taken Statements of Standing Committee on Defence

Shri Radha Mohan Singh laid the Final Action Taken Statements (Hindi and English versions) of the Government on the Recommendations contained in Chapter I and V of the following Reports of the Committee:-

- (1) Thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2019-20) on Demands for Grants of the Ministry of Defence for the Year 2019-20 on 'Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 and 20)'.
- (2) Sixteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2019-20) on Demands for Grants of the Ministry of Defence for the Year 2020-21 on 'Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 and 20)'.

- (3) Thirty-second Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-seventh Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2021-22) on Demands for Grants of the Ministry of Defence for the year 2022-23 on 'Army, Navy, Air Force, Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)'.
- (4) Thirty-third Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-eighth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2021-22) on Demands for Grants of the Ministry of Defence for the year 2022-23 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 21)'.
- (5) Thirty-fourth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-ninth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2021-22) on Demands for Grants of the Ministry of Defence for the year 2022-23 on 'Directorate of Ordnance (Coordination and Services)-New DPSUs, Defence Research and Development Organisation (DRDO), Directorate General of Quality Assurance (DGQA) and National Cadet Corps (NCC) (Demand Nos. 20 and 21)'.

- (6) Fortieth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence(2021-22) on Demands for Grants of the Ministry of Defence for the year 2022-23 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'.
- (7) Forty-first Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-first Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on 'Assessment of Welfare Measures available to war widows/Families in Armed Forces'.
- (8) Forty-third Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2023-24) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-fifth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Demands for Grants of the Ministry of Defence for the year 2023-24 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'.

- (9) Forty-fourth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2023-24) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-sixth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Demands for Grants of the Ministry of Defence for the year 2023-24 on 'Army, Navy, Air Force, Joint Staff, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)'.
- (10) Forty-fifth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2023-24) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-seventh Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Demands for Grants of the Ministry of Defence for the year 2023-24 on 'Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.
- (11) Forty-sixth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2023-24) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-eighth Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2022-23) on Demands for Grants of the Ministry of Defence for the year 2023-24 on 'Directorate of Ordnance (Coordination and Services)–New DPSUs, Defence Research and Development Organisation and National Cadet Corps (Demand Nos. 20 and 21)'.

- (12) Fifth Report (Eighteenth Lok Sabha) of the Standing Committee on Defence (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Forty-second Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2023-24) on 'A review of the Working of the Defence Research and Development Organisation (DRDO)'.
- (13) Sixth Report (Eighteenth Lok Sabha) of the Standing Committee on Defence (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Forty-seventh Report (Seventeenth Lok Sabha) of the Standing Committee on Defence (2023-24) on 'A Review of Functioning of Zila Sainik Boards in the Country'.

9. Report of Standing Committee on External Affairs

Shri Arun Govil presented the Seventh Report (Hindi and English versions) of the Standing Committee on External Affairs (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Committee on External Affairs on 'Demands for Grants of the Ministry of External Affairs for the year 2024-2025'.

10. Statement of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy laid the action taken statement (Hindi and English versions) on Action Taken by the Government on Recommendations/Observations contained in Chapter I of the Fourth Report (Eighteenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/Observations contained in the First Report (Eighteenth Lok Sabha) of the Committee on 'Demands for Grants (2024-25) of the Ministry of Housing and Urban Affairs'.

11. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) Sixteenth Report on 'Action Taken by the Government on the Recommendations contained in the 6th Report on Demands for Grants (2025-26)' pertaining to the Department of Land Resources (Ministry of Rural Development).
- (2) Seventeenth Report on 'Pradhan Mantri Gram Sadak Yojana (PMGSY)' pertaining to the Department of Rural Development (Ministry of Rural Development).

12. Statements by Ministers

- I. The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Energy on Demands for Grants (2024-2025) pertaining to the Ministry of Power.

II. The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Water Resources on Demands for Grants (2024-2025) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.
- (2) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Water Resources on Demands for Grants (2025-2026) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.

III. The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) on behalf of the Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid a statement regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Water Resources on 'Groundwater: A Valuable but Diminishing Resource' pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.

12.07 P.M

13. Government Bill - Introduced

The Manipur Goods and Services Tax (Amendment) Bill, 2025.

14. Statement regarding Ordinance

Smt. Nirmala Sitharaman* laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Manipur Goods and Services Tax (Amendment) Ordinance, 2025 (No.1 of 2025).

*(Due to interruptions, Lok Sabha adjourned at 12.10 P.M.
and re-assembled at 2.00 P.M)*

2.00 P.M

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Smita Uday Wagh regarding need to make Rashtriya Gokul Mission, National Livestock Mission and Animal Husbandry Infrastructure Development Fund favourable for small and marginal Farmers in Maharashtra.
2. Shri Jugal Kishore regarding railway related issues of Jammu Parliamentary constituency.
3. Dr. Anand Kumar regarding need to frame guidelines and ensure transparency in ventilators usage by private hospitals.
4. Smt. Manju Sharma regarding need to set up special teams to investigate cases of cyber frauds.
5. Shri Anurag Singh Thakur regarding need for investigation into alleged mismanagement of National Health Mission funds in Himachal Pradesh.

* Minister of Finance; and Minister of Corporate Affairs

6. Shri Lumbaram Choudhary regarding need to establish Sainik Schools in Jalore Parliamentary Constituency, Rajasthan.
7. Dr. Vinod Kumar Bind regarding need to set up a ESIC hospital in Bhadohi Parliamentary Constituency, Uttar Pradesh.
8. Shri Bidyut Baran Mahato regarding construction of roads under Bharat Mala project in Jharkhand.
9. Shri Janardan Mishra regarding need to provide details of expenditure incurred on treatment of patients under PM Jan Arogya Yojana at the time of discharge from the hospital.
10. Shri Balabhadra Majhi regarding need for establishment of a medical college/Super Specialty Hospital in Malkangiri district of Odisha.
11. Shri Ramvir Singh Bidhuri regarding need to renew the lease of plots and houses granted to people in Delhi who came as refugees during Partition in 1947.
12. Shri Janardan Singh Sigiwal regarding implementation of 'Rural Prosperity and Resilience Programme' in Maharajganj Parliamentary Constituency, Bihar.
13. Shri Rao Rajendra Singh regarding need to address the problem of pollution of river Sutlej due to untreated sewage and industrial effluents from Punjab.
14. Ms. Praniti Sushilkumar Shinde regarding need to ensure efficient implementation of Jal Jeevan Mission in all parts of country.
15. Ms. S. Jothimani regarding need to exclude crop and education loans from the ambit of credit scores as a criteria to avail loans from Banks.

16. Shri Sukhjinder Singh Randhawa regarding need to develop and beautify Shri Achaleshwar Mahadev Temple in Gurdaspur Parliamentary Constituency, Punjab under PRASHAD scheme.
17. Dr. Prashant Yadaorao Padole regarding water and air pollution in Bhandara -Gondiya Parliamentary Constituency, Maharashtra.
18. Dr. Amar Singh regarding need to ensure fair compensation on agricultural land proposed to be acquired from farmers in Punjab.
19. Shri G Kumar Naik regarding need for establishment of AIIMS in Raichur district, Karnataka.
20. Shri Neeraj Maurya regarding issues pertaining to Opium cultivators in Aonla Parliamentary Constituency, Uttar Pradesh.
21. Shri Aditya Yadav regarding merger of Government Schools in Uttar Pradesh.
22. Shri Eswarasamy K. regarding need to provide stoppage to Mangalore - Coimbatore Intercity Express and Ernakulam-Karaikal Express at Podanur Junction.
23. Shri Sunil Kumar regarding need to promote production of Jaggery (Gur) in Valmikinagar Parliamentary Constituency, Bihar.
24. Shri Sanjay Dina Patil regarding problems being faced by people due to Privatization of hospitals in Mumbai, Maharashtra.
25. Smt. Supriya Sule regarding need to provide fair pension to Senior Citizens by revising the pension calculation formula under Employees' Pension Scheme (EPS).

26. Shri Bhumare Sandipanrao Asaram regarding need to restore the route of Nanded-Mumbai Vande Bharat Express from Chhatrapati Sambhajanagar to Mumbai in Maharashtra.
27. Shri Abhay Kumar Sinha regarding need to confer Bharat Ratna on Jagdev Prasad who laid down his life fighting for the rights of depressed classes.
28. Shri Hanuman Beniwal regarding need to set up posts for checking of vehicles at specific points on National Highways.

2.02 P.M

- 16. (I) Statutory Resolution – Not moved**
- (II) The Manipur Goods and Services Tax (Amendment) Bill, 2025 – Passed**

Time Taken: 9 mins.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 38 were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

2.12 P.M

- 17. (i) General Discussion on the Budget for the State of Manipur for 2025-26; and**
- (ii) Demands for Grants for the State of Manipur for the year 2025-26**

Combined discussion on the following items for business was taken up together:-

- (i) General Discussion on the Budget for the State of Manipur for 2025-26
- (ii) Demands for Grants for the State of Manipur for the year 2025-26

Smt. Nirmala Sitharaman spoke on the combined discussion.

General discussion on the Budget for the State of Manipur for 2025-26 was concluded.

Demand Nos.1 to 50 (both Revenue Account and Capital Account) for amounts shown under column 3 of the Order Paper (State of Manipur) for 2025-26 were voted in full.

18. Government Bill – Introduced

The Manipur Appropriation (No.2) Bill, 2025

19. Government Bill – Passed

The Manipur Appropriation (No.2) Bill, 2025

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

2.25 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Friday, the 8th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 8, 2025 / Sravana 17, 1947 (Saka)

No. 83

11.00 A.M

1. Obituary Reference

The Speaker made reference to the passing away of Shri Satya Pal Malik (Member, Ninth Lok Sabha).

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed soul.

2. *Reference by the Speaker

The Speaker made reference to the 83rd anniversary of the "Quit India" Movement under the leadership of Mahatma Gandhi and urged the members to rededicate to the high ideals of the freedom fighters.

11.04 A.M

3. Starred Questions

Starred Question Nos. 281, 283 and 284 were orally answered. Starred Question Nos. 282 and 285 were taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.23 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 282, 285 - 300 were laid on the Table.

* Original in Hindi. For details, please see debates of the day.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3221 – 3450 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-
 - (i) The Medical Institutions (Qualifications of Faculty) Regulations, 2025 published in Notification No. F.No. N-P051(12)/18/2024-PGMEB-NMC in Gazette of India dated 30th June, 2025.
 - (ii) The National Medical Commission Registered Medical Practitioner (Professional Conduct) Regulations, 2023 published in Notification No. R-12013/01/2022/Ethics in Gazette of India dated 3rd August, 2023.
 - (iii) The Guidelines for Under Graduate Courses under Establishment of New Medical Institutions, Starting of New Medical Courses, Increase of Seats for Existing Courses & Assessment and Rating Regulations, 2023 published in Notification No. U. 11022/3/2023-UGMEB in Gazette of India dated 16th August, 2023, together with an amendment thereto published in Notification No. CDN-19012/2/2025-Coordination-NMC dated 4th July, 2025.
 - (iv) The National Medical Commission Registered Medical Practitioners (Professional Conduct) (Amendment) Regulations, 2023 published in Notification No. R-12013/01/2022/Ethics in Gazette of India dated 24th August, 2023.

- (v) The "Maintenance of Standards of Medical Education Regulations, 2023" published in Notification No. N-P016/1/2023-PGMEB-NMC in Gazette of India dated 21st September, 2023.
 - (vi) The Post-Graduate Medical Education Regulations, 2023, published in Notification F.No.CDN-19012/5/2023-Coord-NMC in Gazette of India dated 1st January, 2024.
 - (vii) The National Medical Commission (Recognition of Medical Qualification) Regulations, 2023 published in Notification No.CDN-19012/5/2023-Coord-NMC(i) in Gazette of India dated 1st January, 2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Cosmetics (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 513(E) in Gazette of India dated 29th July, 2025 under Section 38 of the Drugs and Cosmetics Act, 1940.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table a copy of the Ministry of Defence, Defence Research and Development Organisation, Senior Administrative Assistant and Administrative Officer (Group 'B' posts) Recruitment (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. S.R.O.6 in weekly Gazette of India dated 8th March, 2025 under Article 309 of the Constitution.

The Minister of State in the Ministry of Women and Child Development (Shrimati Savitri Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

6. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 7th August, 2025 agreed without any amendments to the Coastal Shipping Bill, 2025, as passed by Lok Sabha.

7. Report of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the following Action Taken Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2024-25):-

- (1) Eighth Report on Action Taken by the Government on the Observations/Recommendation contained in the Sixth Report (18th Lok Sabha) of the Committee (2024-25) on the subject 'Implementation of various measures/schemes for Welfare of OBCs under the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment)'.
- (2) Ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report (18th Lok Sabha) of the Committee (2024-25) on the subject 'Formulation and implementation of Reservation Policy for OBCs in the posts and services under Government of India and Union Territories and Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments /Organisations/Institutions under the Department of Personnel and Training (DoPT) pertaining to the Ministry of Personnel, Public Grievances and Pensions'.

8. Report of Standing Committee on Education, Women, Children, Youth and Sports

Shri Brijmohan Agrawal laid the 368th Report (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on Review of functioning of National Council for Teacher Education (NCTE) and initiatives taken to support training of teachers in light of NEP 2020's thrust on Capacity Building of Teachers.

9. Reports of Standing Committee on Industry

Shri Konda Vishweshwar Reddy laid the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 329th Report on Action taken by the Government on the recommendations/observations contained in the 326th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Heavy Industries.
- (2) 330th Report on Action taken by the Government on the recommendations/observations contained in the 327th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Micro, Small and Medium Enterprises.

10. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Shri Trivendra Singh Rawat laid the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

- (1) 394th Report on Action Taken by the Government on the recommendations/observations contained in the 387th Report on the Demands for Grants (2025-26) of the Department of Atomic Energy.

- (2) 395th Report on Action Taken by the Government on the recommendations/observations contained in the 388th Report on the Demands for Grants (2025-26) of the Department of Biotechnology.
- (3) 396th Report on Action Taken by the Government on the recommendations/observations contained in the 389th Report on the Demands for Grants (2025-26) of the Department of Scientific and Industrial Research.
- (4) 397th Report on Action Taken by the Government on the recommendations/observations contained in the 390th Report on the Demands for Grants (2025-26) of the Department of Science and Technology.
- (5) 398th Report on Action Taken by the Government on the recommendations/observations contained in the 391st Report on the Demands for Grants (2025-26) of the Department of Space.
- (6) 399th Report on Action Taken by the Government on the recommendations/observations contained in the 392nd Report on the Demands for Grants (2025-26) of the Ministry of Environment, Forest and Climate Change.
- (7) 400th Report on Action Taken by the Government on the recommendations/observations contained in the 393rd Report on the Demands for Grants (2025-26) of the Ministry of Earth Sciences.

11. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Smt. Manju Sharma laid the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 152nd Report on Action Taken on 140th Report of the Committee on the subject 'Appointment of Notaries' pertaining to Department of legal affairs (Ministry of Law and Justice).
- (2) 153rd Report on Action Taken on 132nd Report of the Committee on 'Specific Aspects of Election Process and their Reform' pertaining to Legislative Department (Ministry of Law and Justice).
- (3) 154th Report on Action Taken on 131st report of the Committee on the subject 'Review of Functioning of Recruitment Organisations of Government of India' pertaining to Department of Personnel and Training (Ministry of Personnel, Public Grievances and Pensions).

12. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the remaining part of the 5th Session of 18th Lok Sabha.

12.08 P.M

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Sangeeta Kumari Singh Deo regarding need to formulate comprehensive policies for sustainable repurposing of mine voids in the country.
2. Smt. Shobhanaben Mahendrasinh Baraiya regarding need to commence functioning of Kendriya Vidyalaya in Aravalli district, Gujarat.
3. Shri Buntly Vivek Sahu regarding need to restart operation of Dadadham Express (train no 22111/12) between Bhusaval and Nagpur via Khandwa.
4. Shri Vishnu Dayal Ram regarding need to construct a Greenfield four lane road from Garhwa to Panduka bridge in Jharkhand.
5. Shri Yogender Chandolia regarding need to provide benefits of 'SVAMITVA' Scheme and 'PM UDAY' Scheme to residents of villages in Delhi.
6. Dr. Rajesh Mishra regarding need to provide compensation of land acquired for setting up power plant in Sidhi district, Madhya Pradesh as per the provisions contained in Land Acquisition, Rehabilitation and Resettlement Act, 2013.
7. Shri Rodmal Nagar regarding need to set up Water Sports Complex and Boat Club at Mohanpura dam site in Rajgarh Parliamentary Constituency, Madhya Pradesh.
8. Shri Darshan Singh Choudhary regarding need to provide benefit of 'Scheme of Fund for Regeneration of Traditional Industries' to Bronze and Brass industry in Chichli in Hoshangabad Parliamentary Constituency, Madhya Pradesh.
9. Dr. Nishikant Dubey regarding requirement of land for the proposed Military Station at Deoghar, Jharkhand.

10. Smt. Mahima Kumari Mewar regarding need to take remedial action to prevent frequent accidents occurring on N.H 162-E in Rajsamand Parliamentary Constituency, Rajasthan.
11. Smt. Geniben Nagaji Thakor regarding need to run Bhuj-Bandra Terminus weekly SF Express (train no. 12960 and 12966) on daily basis.
12. Dr. Shashi Tharoor regarding need for an Integrated Framework to address maritime issues including situations arising out of accidents of vessels carrying hazardous cargo.
13. Shri Gaurav Gogoi regarding alleged transfer of tribal and community owned land in 6th schedule areas in Assam to private companies.
14. Adv Adoor Prakash regarding need to expedite completion of Muthalapozhi Fishing Harbor project in Kerala.
15. Shri Shyamkumar Daulat Barve regarding need to confer Padma Award on Baba Jhumdev, social reformer of Maharashtra.
16. Dr. Shivaji Bandappa Kalge regarding delay in implementation of schemes under Jal Jeevan Mission.
17. Shri Lalji Verma regarding need to establish Departments of cancer and cardiology in Government Medical College Ambedkar Nagar, Uttar Pradesh.
18. Shri Devesh Shakya regarding need to include Hamlets in Etah Parliamentary Constituency, Uttar Pradesh under Pradhan Mantri Gram Sadak Yojana based on realistic population data.
19. Dr. T Sumathy alias Thamizhachi Thangapandian regarding need to expedite publication of Keezhadi Excavations Report.
20. Shri Lavu Sri Krishna Devarayalu regarding need to sanction birth waiting halls in all the tribal Primary Health Centres in Palanadu, Andhra Pradesh.
21. Shri Rajabhau Parag Prakash Waje regarding need to provide budgetary support for railway infrastructure development in Nashik, Maharashtra in view of Sinhastha Kumbh Mela proposed to be held in the state.

22. Dr. M P Abdussamad Samadani regarding safety and security of minorities.
23. Adv. Chandra Shekhar regarding need to restore Old Pension Scheme.

*(Due to interruptions, Lok Sabha adjourned at 12.10 P.M.
and re-assembled at 3.00 P.M)*

3.00 P.M

14. Government Bill – Withdrawn

The Income-Tax Bill, 2025, as reported by Select Committee

3.05 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Monday, the 11th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 11, 2025 / Sravana 20, 1947 (Saka)

No. 84

11.00 A.M

1. Starred Questions

Starred Question Nos. 301, 304 were orally answered. Starred Question Nos. 302, 303, 305 were taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.14 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 302, 303 and 305 – 320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3451 – 3680 were laid on the Table.

2.00 P.M

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2023-2024.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958: -
 - (i) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument "Gate of Old Fort, Bishnupur, District-Bankura, West Bengal.
 - (ii) The National Monuments Authority Heritage bye-laws 2025 of Protected Monuments "Nadan Mahal and The Tomb known as "Ibrahim Chishti's Tomb" situated in the immediate neighborhood of the Nadan Mahal at Yahyaganj, Tahsil and District-Lucknow, Uttar Pradesh".
 - (iii) The National Monuments Authority Heritage bye-laws 2025 of Protected Monuments "Dandeswar Temple, Kotli and Gandhak Gunth (Chandhok), Tehsil Bhanoli, District Almora, Uttarakhand".
 - (iv) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monuments "Hamsesvari and Vasudeva temples together with adjacent land compromised in survey plot Nos. 1733, 1734 and part of survey plot Nos. 1732 and 1735, Bansberia, District – Hooghly, West Bengal".

- (v) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monuments "The Ruins of a large Chandella Temple, the Sanctum is gone entirely, but the Mandapa remains and a Priest's House, close to the Temple No – 238, Ramnagar, Tehsil – Mau, District – Chitrakut, Uttar Pradesh".
- (vi) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monuments "Madanmohan (Temple), Bishnupur, District – Bankura, West Bengal".
- (vii) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monuments "Town Hall alias Gandhi Bhawan, Shivpuri, District – Shivpuri, Madhya Pradesh".
- (viii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monuments "Old Mughal Kos Minars adjoining the North-Western Railway in the Sonapat Tahsil (now known as Sonipat), Haryana".
- (ix) The National Monuments Authority Heritage Bye-laws 2025 of the Protected Monuments "Ancient Remains Rock Engravings and Saivite Temple at Bhojpur, District Raisen, Bhopal, Madhya Pradesh".
- (x) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monuments "Jore-Bungla (Temple), Bishnupur, District – Bankura, West Bengal".
- (xi) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Dalmadal gun and the platform on which it is mounted, Bishnupur, District – Bankura, West Bengal".

- (xii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Rashamancha, Bishnupur, District – Bankura, West Bengal".
- (xiii) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monument "Gurhgaon Raja's Palace District-Sivasagar, Assam".
- (xiv) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monument "Remains of Sixteen Temples, Adbadri, District-Garhwal (now in Chamoli), Uttarakhand".
- (xv) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monument "The fort with walls and ruins of dwelling houses inside it and with flights of steps, Chandpur Fort in pargana Chandpur, Chamoli, Uttarakhand".
- (xvi) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Small gateway of Fort, Bishnupur, District – Bankura, West Bengal".
- (xvii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Radhashyam Temple, Bishnupur, District – Bankura, West Bengal".
- (xviii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Nanda Lal Temple, Jora Mandir, Radhagobinda Temple, Radhamadhab Temple and Kala Chand Temple, Bishnupur, District-Bankura, West Bengal".

- (xix) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument "Amleshwar alias Mamleshwar group of temples including Kaleshwar temple together with adjacent land comprised in part of survey plot No. 19/I, Godadpura, District – Khandwa, Madhya Pradesh".
- (xx) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Awantiswami temple together with adjacent land comprised in survey plot Nos. 2800 and 2804, Locality Awantipura, Tehsil-Pulwama, District-Anantanag, Jammu and Kashmir".
- (xxi) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monument "Three temples of the Indo-Aryan Sikhra type known as Lakshmi Narayan, Rakhshas Deval and Satya Narayan', Taili Hat, Garur Tehsil, Bageshwar District, Uttarakhand".
- (xxii) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monument "Three temples of the Indo-Aryan Sikhra type known as Lakshmi Narayan, Rakhshas Deval and Satya Narayan', Taili Hat, Garur Tehsil, Bageshwar District, Uttarakhand".
- (xxiii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Rudernath Temple together with adjacent land comprised in Survey Plot Nos. 161 and 163 & A trident of iron with a shaft, 16 high with one ancient and three modern inscriptions, situated in the compound of a fine old temple which was repaired by Amar Sinha Thapa, Gopeshwar, District-Chamoli, Uttarkhand".

- (xxiv) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument "The Dargah of Zafar Khan Ghazi, Tribeni, District – Hooghly, West Bengal".
- (xxv) The National Monuments Authority Heritage bye-laws 2025 of the Protected Monument - "Tomb of Mohammed Ghaus, Tomb of Tansen; and two mosques situated in plot No. 200 together with all the land comprised in plot Nos. 199 and 200 and enclosed by a compound wall, Gwalior, Madhya Pradesh".
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajya Shiksha Kendra Madhya Pradesh (Samagra Shiksha Abhiyan), Bhopal, for the year 2023-2024, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajya Shiksha Kendra Madhya Pradesh, (Samagra Shiksha Abhiyan), Bhopal, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board, (Samagra Shiksha, Uttar Pradesh), Lucknow, for the year 2023-2024, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board, (Samagra Shiksha, Uttar Pradesh), Lucknow, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Kerala, (STARS), Thiruvananthapuram, for the year 2023-2024.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Kerala, (STARS), Thiruvananthapuram, for the year 2023-2024.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rajya Shiksha Kendra, School Education Department, Madhya Pradesh, (STARS), Bhopal, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajya Shiksha Kendra, School Education Department, Madhya Pradesh, (STARS), Bhopal, for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy each of the Annual Reports (Hindi and English versions) of the Odisha School Education Programme Authority, (STARS Scheme), Bhubaneswar, for the years 2022-2023 and 2023-2024.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Odisha School Education Programme Authority, (STARS Scheme), Bhubaneswar, for the years 2022-2023 and 2023-2024.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of School Education, (Samagra Shiksha), Gandhinagar, for the year 2023-2024.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Council of School Education, (Samagra Shiksha), Gandhinagar, for the year 2023-2024.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/239 in Gazette of India dated 27th March, 2025.

- (ii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/240 in Gazette of India dated 1st April, 2025.
- (iii) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/241 in Gazette of India dated 22nd April, 2025.
- (iv) The Securities and Exchange Board of India (Credit Rating Agencies) (Second Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/242 in Gazette of India dated 22nd April, 2025.
- (v) The Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/248 in Gazette of India dated 21st May, 2025.
- (vi) The Securities and Exchange Board of India (Issue and Listing of Securitised Debt Instruments and Security Receipts) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/247 in Gazette of India dated 5th May, 2025.
- (vii) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/236 in Gazette of India dated 20th March, 2025.

- (viii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/243 in Gazette of India dated 28th April, 2025.
 - (ix) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/244 in Gazette of India dated 29th April, 2025.
 - (x) F.No. SEBI/LAD-NRO/GN/2025/234 published in Gazette of India dated 4th March, 2025, containing corrigendum to the Notification No. SEBI/LAD-NRO/GN/2025/230 in Gazette of India dated 17th February, 2025.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii) to (x) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-
- (i) The Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Amendment Order, 2025 published in Notification No. G.S.R. 71(E) in Gazette of India dated 23rd January, 2025.
 - (ii) S.O.1729(E) published in Gazette of India dated 16th April, 2025, declaring the substances, salts and preparations thereof, mentioned therein, to be manufactured drugs.

- (iii) S.O.1730(E) published in Gazette of India dated 16th April, 2025, making certain amendments in Notification No. S.O.785(E) dated 26th October, 1992.
- (iv) S.O.1731(E) published in Gazette of India dated 16th April, 2025, making certain amendments in Notification No. S.O.1055(E) dated 19th October, 2001.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
 - (i) The Coinage (Issue of Commemorative Coin on the occasion of 105th Birth Anniversary of Acharya Shri Mahapragya) Rules, 2025 published in Notification No. G.S.R.493(E) in Gazette of India dated 24th July, 2025.
 - (ii) The Coinage (Issue of Commemorative Coin on the occasion of 1000 Years of Naval Expedition of Emperor Rajendra Chola-I) Rules, 2025 published in Notification No. G.S.R.494(E) in Gazette of India dated 24th July, 2025.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Financing Infrastructure and Development, Mumbai, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Financing Infrastructure and Development, Mumbai, for the year 2024-2025.

- (7) A copy of the Obligatory Cession for the financial year 2025-26 (Hindi and English versions) published in Notification No. F.No. IRDAI/RI/6/213/2025 in Gazette of India dated 27th February, 2025 under sub-section (3) of Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2024-2025.
- (10) A copy of the General Insurance (Employees') Pension (Amendment) Scheme, 2025 (Hindi and English versions) published in Notification No. S.O. 3470(E) in Gazette of India dated 28th July, 2025 undersub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (11) A copy of the State Bank of India General (Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. OP & SP/SK/2025-26/04 in Gazette of India dated 28th April, 2025 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.
- (12) A copy of the Income-tax (Twentieth Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 503(E) in Gazette of India dated 28th July, 2025 under Section 296 of the Income-tax Act, 1961.

- (13) A copy of the Statement (Hindi and English versions) on Market Borrowings by Central Government during 2024-2025.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 62 of the Biological Diversity Act, 2002:-
- (i) The Biological Diversity (Access to Biological Resources and Knowledge Associated thereto and Fair and Equitable Sharing of Benefits), Regulations, 2025 published in Notification No. F.No. NBA/Tech/EC/9/14/32 in Gazette of India dated 30th April, 2025.
- (ii) The Biological Diversity (Amendment) Rules, 2025 published in Notification No. G.S.R. 295(E) in Gazette of India dated 7th May, 2025.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Lucknow, Lucknow, for the year 2023-2024, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Lucknow, Lucknow, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Agartala, Agartala, for the year 2023-2024.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Agartala, Agartala, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai for the year 2023-2024.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2023-2024, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2023-2024.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 2023-2024.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Institute of Hindi, Agra, for the year 2023-2024.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2023-2024.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2023-2024.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sambalpur, Sambalpur, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sambalpur, Sambalpur, for the year 2023-2024.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of the Section 43 of the Central Universities Act, 2009:-
- (i) The Notification No. H.N.B.G.U./Academic/2025/113 published in Gazette of India dated 11th April, 2025 making ordinance, mentioned therein, for appointment, and other terms and conditions of Librarian in Hemvati Nandan Bahuguna Garhwal University.

- (ii) The HNB Garhwal University Ordinances for Award of The Doctor of Philosophy (PH.D.) Degree published in Notification No. H.N.B.G.U./Academic/2025/114 in Gazette of India dated 11th April, 2025.
 - (iii) The Regulations Governing Self Financing Programme, 2023 published in Notification No. F.No. CUJ/Regulation/04/2010/Vol.II published in Gazette of India dated 27th February, 2025 relating to Central University of Jharkhand.
 - (iv) Notification No. CUPB/24/Ord./4063 published in Gazette of India dated 26th July, 2024 making amendments, mentioned therein, for Ordinances No. III, XXXIII and XXXIV relating to Central University of Punjab.
 - (v) Notification No. H.N.B.G.U./Academic/2025/115 published in Gazette of India dated 11th April, 2025 making amendments, mentioned therein, for Constitution, Quorum, Meetings, Power and Functions of the Examination Committee in Hemvati Nandan Bahuguna Garhwal University, Uttarakhand.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos (iii) & (iv) of (14) above.
- (16) A copy of the University Grants Commission (Minimum Standards of Instruction for the Grant of Undergraduate Degree and Postgraduate Degree) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No.1-3/2021/QIP/Multiple Entry-Exit in Gazette of India dated 2nd April, 2025 together with a corrigendum thereto published in Notification No. 489 (in Hindi version only) dated 8th July, 2025 under Section 28 of the University Grants Commission Act, 1956.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2023-2024.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

4. *Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (No.2) Bill, 2025 and the Manipur Goods and Services Tax (Amendment) Bill, 2025, passed by the Lok Sabha on the 7th August, 2025.

5. Report of Standing Committee on External Affairs

Shri Arun Govil presented the Eighth Report (Hindi and English versions) of the Standing Committee on External Affairs (Eighteenth Lok Sabha) on the subject 'Evaluation of India's Indian Ocean Strategy'.

6. Report of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Finance on the subject 'Evolving Role of Competition Commission of India in the Economy, particularly the Digital Landscape'.

7. Reports of Standing Committee on Railways

Dr. C.M. Ramesh presented the following Reports (Hindi and English versions) of the Standing Committee on Railways (2024-25):-

* At 4.05 P.M

- (1) 4th Report on the subject 'Construction and maintenance of Rail tunnels and Bridges including Road Over Bridges/Road Under Bridges'.
- (2) 5th Report on Action Taken by the Government on the Observations/Recommendations contained in the Third Report of the Standing Committee on Railways (18th Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Railways.

8. Reports of Standing Committee on Water Resources

Shri Pratap Chandra Sarangi presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Sixth Report on Action Taken by the Government on the Observations / Recommendations contained in the First Report on 'Demands for Grants (2024-25)' of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.
- (2) Seventh Report on Action Taken by the Government on the Observations / Recommendations contained in the Second Report on 'Demands for Grants (2024-25)' of the Ministry of Jal Shakti - Department of Water Resources, River Development and Ganga Rejuvenation.
- (3) Eighth Report on Action Taken by the Government on the Observations / Recommendations contained in the Third Report on 'Demands for Grants (2025-26)' of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.
- (4) Ninth Report on Action Taken by the Government on the Observations / Recommendations contained in the Fourth Report on 'Demands for Grants (2025-26)' of the Ministry of Jal Shakti - Department of Water Resources, River Development and Ganga Rejuvenation.

9. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Raju Bista presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) Eighteenth Report on 'Clean and Green Village: Role of Panchayats' pertaining to the Ministry of Panchayati Raj.
- (2) Nineteenth Report on 'Action Taken by the Government on the Recommendations contained in the 5th Report on 'Demands for Grants (2025-26)' pertaining to the Department of Rural Development (Ministry of Rural Development).

10. Reports of Standing Committee on Social Justice and Empowerment

Shri Anoop Pradhan Valmiki presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2024-25):-

- (1) Ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report on 'Demands for Grants (2024-25)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (2) Tenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report on 'Demands for Grants (2024-25)' of the Ministry of Tribal Affairs.
- (3) Eleventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs.

11. Report of Standing Committee on Education, Women, Children, Youth and Sports

Shri Darshan Singh Choudhary laid the 362nd Report (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Recommendations contained in the Three Hundred Fifty-sixth Report on 'Implementation of the National Education Policy, 2020 in Higher Education'.

12. Statements by Ministers

I. The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Finance on 'Strengthening Credit Flows to the MSME Sector' pertaining to the Department of Financial Services, Ministry of Finance.
- (2) the status of implementation of the recommendations contained in the 59th Report of the Standing Committee on Finance on 'Cyber Security and Rising Incidence of Cyber/White Collar Crimes' pertaining to the Department of Financial Services, Ministry of Finance.
- (3) the status of implementation of the recommendations contained in the 66th Report of the Standing Committee on Finance on 'Performance Review and Regulation of Insurance Sector' pertaining to the Department of Financial Services, Ministry of Finance.

II. The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2024-2025) pertaining to the Ministry of Corporate Affairs.
- (2) the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2025-2026) pertaining to the Ministry of Corporate Affairs.

2.07 P.M

13. Government Bills – Introduced

- (i) *The Income – tax (No.2) Bill, 2025*
- (ii) *The Taxation Laws (Amendment) Bill, 2025*
- (iii) *The Mines and Minerals (Development and Regulation) Amendment Bill, 2025*

2.09 P.M

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Captain Brijesh Chowta regarding need to impress upon the Government of Karnataka to implement Ayushman Bharat Scheme in the State.
2. Shri Sukanta Kumar Panigrahi regarding need to expedite approval for establishment of a 50-bedded ESIC hospital in Kandhamal, Odisha alongwith upgrading the existing dispensaries in the district.
3. Shri Arun Govil regarding need to promote and establish 'Jaivik Haat' in every district and town in the country.

4. Shri Ravi Kishan regarding need to establish Indian Institute of Management in Gorakhpur, Uttar Pradesh.
5. Shri Dharambir Singh regarding need to include people belonging to 'Heri' community in the list of Scheduled Tribes/Scheduled Castes.
6. Shri Ramesh Awasthi regarding construction of ESIC hospital in Pandu Nagar, Kanpur, Uttar Pradesh.
7. Shri Lumbaram Choudhary regarding need to start construction of ropeway in Jalore Fort in Rajasthan and take measures for inclusion of the Fort in the list of UNESCO World Heritage Sites.
8. Shri Rajkumar Chahar regarding demarcation of boundary of Chambal Sanctuary along Chambal river in Fatehpur Sikri Parliamentary Constituency, Uttar Pradesh.
9. Shri Rudra Narayan Pany regarding construction and development of roads in Odisha.
10. Smt. D K Aruna regarding establishment of IIM and NIT in Mahabubnagar district headquarters, Telangana.
11. Shri Manish Jaiswal regarding need to restrict use of pesticides and promote bio-farming.
12. Shri P.C. Mohan regarding need for establishment of Regional Rapid Transit System (RTS) Corridor in Bengaluru.
13. Shri G K Naik regarding need to facilitate States to participate and contribute in the process of development of National Quantum Mission.
14. Shri Shyamkumar Daulat Barve regarding compensation for land, rehabilitation and employment for displaced persons in lieu of land acquired by WCL.
15. Shri Kodikunnil Suresh regarding need to establish AYUSH Medical College in the Employees State Insurance Corporation (ESIC) Hospital at Ezhukone, Kollam, Kerala.
16. Shri Manickam Tagore B regarding need to review decision to drop the proposed ROB at Level Crossing No. 367 between Madurai and Tirupparankundram in Tamil Nadu.

17. Ms. Iqra Choudhary regarding need for overbridge/underbridge and to remove accident-prone dark spots at the junction of Panipat-Khatima NH and Delhi-Yamnotri road near Balwa village in Shamli district, Uttar Pradesh.
18. Shri Rajeev Rai regarding need to increase employability and productivity in unorganized sector.
19. Shri Azad Kirti Jha regarding proposed cutting of trees by Damodar Valley Corporation.
20. Smt. June Maliah regarding alleged arrest of individuals for speaking 'Bengali' in Delhi.
21. Shri C. N. Annadurai regarding need to exempt import duty on materials used in manufacturing of Agarvatti in the country.
22. Shri Lavu Sri Krishna Devarayalu regarding need for establishment of Ekalavya Model Residential School (EMRS) in Palnadu district, Andhra Pradesh.
23. Dr. Alok Kumar Suman regarding need to start operation of flight services from Sabeya Airport in Gopalganj district, Bihar.
24. Shri Rajabhau Parag Prakash Waje regarding need for a comprehensive action plan to address drug menace in the country especially in Nashik district, Maharashtra.
25. Dr. Amol Ramsing Kolhe regarding need for comprehensive legislation to control online gaming and gambling.
26. Shri Maddila Gurumoorthy regarding need to take comprehensive measures to safeguard the interest of aqua farmers in Andhra Pradesh in view of situation after imposition of tariff by USA.
27. Shri E.T. Mohammed Basheer regarding need for an inclusive Education System in the country.
28. Adv. K. Francis George regarding need for approval to the Project – Eco-Restoration of Vembanad wetlands-Environment friendly approaches for Flood and Salinity management in Kuttanad, Kerala.

2.10 P.M

15. Government Bills – Passed

- (i) *The National Sports Governance Bill, 2025.*
- (ii) *The National Anti-Doping (Amendment) Bill, 2025.*

Time Allotted: 8 hrs.
Time Taken: 34 mts.

The motion for consideration of the Bills was moved by Dr. Mansukh Mandaviya.

The following members took part in the combined debate:-

1. Shri Kesineni Sivanath
2. Shri Ganesh Singh

Dr. Mansukh Mandaviya replied to the combined debate.

- (i) *The National Sports Governance Bill, 2025.*

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted, as amended.

Clauses 16 to 38 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Mansukh Mandaviya.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The National Anti-Doping (Amendment) Bill, 2025.*

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Mansukh Mandaviya.

The motion was adopted and the Bill was passed.

*(Due to interruptions, Lok Sabha adjourned at 2.44 P.M.
and re-assembled at 4.00 P.M.)*

4.00 P.M

16. Government Bills – Passed

(i) *The Income – tax (No.2) Bill, 2025*

(ii) *The Taxation Laws (Amendment) Bill, 2025*

Time taken: 4 mts.

The motion for consideration of the Bills was moved by Smt. Nirmala Sitharaman.

(i) *The Income – tax (No.2) Bill, 2025*

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 536 were adopted.

Schedule I to XVI were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Taxation Laws (Amendment) Bill, 2025

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Schedule I to XVI were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

4.05 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Tuesday, the 12th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 12, 2025 / Sravana 21, 1947 (Saka)

No. 85

11.00 A.M

1. Starred Questions

Starred Question Nos. 321 to 325 and 327 were taken up. Starred Question No. 326 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.08 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 321 to 325 and 327 – 340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681 – 3910 were laid on the Table.

12.00 Noon

3. *Announcement by the Speaker

The Speaker made an announcement admitting a motion for presenting an address to Hon'ble President of India for removal of Justice Yashwant Varma, Allahabad High Court and constituting a Committee for the purpose of making an investigation into the grounds on which the removal of Justice Yashwant Varma is prayed for, consisting of the following three members:-

- i) Hon'ble Justice Aravind Kumar, Supreme Court of India
- ii) Hon'ble Justice Manindra Mohan Shrivastava, Chief Justice of Madras High Court; and
- iii) Shri B.V. Acharya, Senior Advocate, Karnataka High Court

* Original in Hindi. For details, please see debates of the day.

12.11 P.M

4. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table: -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (8) of Section 18 of the Explosives Act, 1884: -
 - (i) The Ammonium Nitrate (Amendment) Rules, 2025 published in Notification No. G.S.R.377(E) in Gazette of India dated 9th June, 2025.
 - (ii) The Ammonium Nitrate (Amendment) Rules, 2025 published in Notification No. G.S.R.239(E) in Gazette of India dated 17th April, 2025.
 - (iii) The Explosives (Amendment) Rules, 2025 published in Notification No. G.S.R.284(E) in Gazette of India dated 1st May, 2025.
 - (iv) The Gas Cylinders (Amendment) Rules, 2025 published in Notification No. G.S.R.386(E) in Gazette of India dated 16th June, 2025.
 - (v) The Static and Mobile Pressure Vessels (Unfired) Amendment Rules, 2025 published in Notification No. G.S.R.283(E) in Gazette of India dated 1st May, 2025.
 - (vi) The Static and Mobile Pressure Vessels (Unfired) (Amendment) Rules, 2025 published in Notification No. G.S.R.374(E) in Gazette of India dated 6th June, 2025.
 - (vii) The Static and Mobile Pressure Vessels (Unfired) (Amendment) Rules, 2025 published in Notification No. G.S.R.422(E) in Gazette of India dated 27th June, 2025.
 - (viii) The Gas Cylinders (Amendment) Rules, 2025 published in Notification No. G.S.R.225(E) in Gazette of India dated 11th April, 2025.

- (ix) The Gas Cylinders (Third Amendment) Rules, 2025 published in Notification No. G.S.R.501(E) in Gazette of India dated 28th July, 2025.
- (2) A copy each of the following Notifications (Hindi and English versions) issued sub-section (1) of Section 6 of the Explosives Act, 1884: -
 - (i) S.O.1563(E) published in Gazette of India dated 2nd April, 2025, regarding prohibiting the manufacture possession and import of the electric detonator (explosive of Class 6 Division 3 or UN Class 1 Division 1) throughout the country with effect from 1st day of July, 2025 instead of 1st day of April, 2025.
 - (ii) S.O.2920(E) published in Gazette of India dated 1st July, 2025, notifying that the manufacture, possession and import of the electric detonator (explosive of Class 6 Division 3 or UN Class 1 Division 1) is prohibited throughout the country with effect from 1st day of July, 2025, subject to certain conditions, mentioned therein.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 16 of the Bureau of Indian Standards Act, 2016: -
 - (i) The Copper Product (Quality Control) Amendment Order, 2025 published in Notification No. S.O.884(E) in Gazette of India dated 19th February, 2025.
 - (ii) The Hinges (Quality Control) Order, 2025 published in Notification No. S.O.1368(E) in Gazette of India dated 24th March, 2025.
 - (iii) The Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Amendment Order, 2025 published in Notification No. S.O.1815(E) in Gazette of India dated 22nd April, 2025.

- (iv) The Aluminum and Aluminum Alloy Products (Quality Control) Order, 2025 published in Notification No. S.O.2021(E) in Gazette of India dated 6thMay, 2025, together with corrigenda thereto published in Notification Nos. S.O. 2682(E) (in English version only) and S.O. 2683(E) (in Hindi version only) both dated 16th June, 2025.
- (v) The Safety of Household, Commercial and Similar Electrical Appliances (Quality Control) Order, 2025 published in Notification No. S.O.2232(E) in Gazette of India dated 19thMay, 2025.
- (vi) The Electrical Appliances for Commercial Dispensing and Vending (Quality Control) Order, 2025 published in Notification No. S.O.2283(E) in Gazette of India dated 21stMay, 2025.
- (vii) The Hand Tools (Quality Control) Order, 2025 published in Notification No. S.O. 3385(E) in Gazette of India dated 24thJuly, 2025.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Andhra Pradesh, Guntur, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Andhra Pradesh, Guntur, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992: -
- (i) S.O.2863(E) published in Gazette of India dated 25th June, 2025, regarding amendment in import policy of specific items covered under Chapter 71 of ITC (HS) 2022 of Schedule – I (Import Policy).
 - (ii) S.O.2887(E) published in Gazette of India dated 27th June, 2025, regarding Port restriction on import of certain goods from Bangladesh to India under ITC (HS), 2022 Schedule 1 (Import Policy).
 - (iii) S.O.2951(E) published in Gazette of India dated 1st June, 2025, regarding continuation of imposition of Quantitative Restriction on import of Low Ash Metallurgical Coke under Chapter 27 of ITC (HS) 2022, Schedule – I (Import Policy).
 - (iv) S.O.2952(E) published in Gazette of India dated 1st July, 2025, extension in Minimum Import Price (MIP) Condition on Import of Soda Ash covered under Chapter 28 of ITC (HS) 2022, Schedule-I (Import Policy).
 - (v) S.O.3290(E) in Gazette of India dated 18th July, 2025, containing Corrigendum to Notification No. 21/2025-26 dated 27th June, 2025 on Port restriction on import of certain goods from Bangladesh to India under ITC (HS), 2022 Schedule 1 (Import Policy).
 - (vi) S.O.3459(E) in Gazette of India dated 25th July, 2025, containing Corrigendum to Notification No. 40/2024-25 dated 26th November, 2024.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution: -

- (1) Report of the Comptroller and Auditor General of India-Union Government (4 of 2025) on Accounts of the Union Government (Financial Audit), Ministry of Finance, for the year 2022-23.
- (2) Report of the Comptroller and Auditor General of India-Union Government (7 of 2025) - Economic and Service Ministries (Compliance Audit – Civil) for the period ended March 2022.
- (3) Report of the Comptroller and Auditor General of India-Union Government (8 of 2025) on the Activities of Indian National Centre for Ocean Information Services (Compliance Audit – Civil), Ministry of Earth Sciences.
- (4) Report of the Comptroller and Auditor General of India - Union Government (9 of 2025) - (Railway Finances), Ministry of Railways, for the year ended March 2023.
- (5) Report of the Comptroller and Auditor General of India-Union Government (11 of 2025) (Compliance Audit) – Department of Revenue (Indirect Taxes – Customs), for the year ended March 2022.
- (6) Report of the Comptroller and Auditor General of India – Union Government (12 of 2025)– Performance Audit Report on E-Way Bill System under GST - Indirect Taxes – Goods and Services Tax, Department of Revenue, for the year ended March 2024.
- (7) Report of the Comptroller and Auditor General of India-Union Government (13 of 2025) on Solar Parks and Ultra Mega Solar Power Projects (Performance Audit) – Ministry of New and Renewable Energy.

- (8) Report of the Comptroller and Auditor General of India-Union Government (16 of 2025) on Accounts of the Union Government (Financial Audit), Ministry of Finance, for the year 2023-2024.
- (9) Union Government-Appropriation Accounts of Defence Services for the year 2023-2024.
- (10) Appropriation Accounts - Part I – Review, Ministry of Railways (Railways Board), for the year 2023-24.
- (11) Appropriation Accounts - Part II – Detailed Appropriation Accounts, Ministry of Railways (Railway Board) for the year 2023-24.
- (12) Appropriation Accounts - Part II – Detailed Appropriation Accounts (Annexure – G), Ministry of Railways (Railways Board), for the year 2023-24.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy each of the Annual Report (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.
(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2022-2023 and 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968: -

- (1) The Insecticides (First Amendment) Rules, 2025 published in Notification No. G.S.R.368(E) in Gazette of India dated 4th June, 2025.
- (2) The Insecticides (Amendment) Rules, 2025 published in Notification No. G.S.R.367(E) in Gazette of India dated 4th June, 2025.
- (3) S.O.2703 (E) published in Gazette of India dated 17th June, 2025, making certain amendments in the Schedule to the Insecticides Act, 1968; mentioned therein.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table: -

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2024-2025.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table: -

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Coastal Aquaculture Authority Act, 2005: -
 - (i) The Coastal Aquaculture Authority Rules, 2024 published in Notification No. G.S.R.33(E) in Gazette of India dated 9th January, 2024.
 - (ii) The Coastal Aquaculture Authority (Amendment) Rules, 2024 published in Notification No. G.S.R.750(E) in Gazette of India dated 4th December, 2024.

- (iii) The Coastal Aquaculture Authority Regulations, 2008 published in Notification No. 10 in weekly Gazette of India dated 14th March, 2008.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on Friday, the 8th August, 2025, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint one Member to the Joint Committee on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 in the vacancy caused by the resignation of Shri P. Wilson from the membership of the Rajya Sabha and also communicate the name of Shri P. Wilson who had been appointed to the said Joint Committee to fill the vacancy.
- (ii) That at its sitting held on the 11th August, 2025, Rajya Sabha agreed without any amendment to the Merchant Shipping Bill, 2025, as passed by Lok Sabha.
- (iii) That at its sitting held on the 11th August, 2025, Rajya Sabha agreed without any amendment to the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2025, as passed by Lok Sabha.

6. Reports of Committee on Public Undertakings

Shri Kaushalendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (18th Lok Sabha): -

- (1) Thirteenth Report on Audit Report(s)/Para(s) referred to COPU for final decision related to 'Shipping Corporation of India Limited'.
- (2) Fourteenth Report on Audit Based examination of Para No. 4.2 of Report No.16 of 2023 on setting up of 25,000 Wi-Fi Hotspots in BSNL Rural Telephone Exchanges.
- (3) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report (18th Lok Sabha) of the Committee on Public Undertakings on Bharat Sanchar Nigam Limited.
- (4) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (18th Lok Sabha) of the Committee on Public Undertakings on Bharat Heavy Electricals Limited.
- (5) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report (18th Lok Sabha) of the Committee on Public Undertakings on Indian Railway Finance Corporation Limited.

7. Report of Public Accounts Committee

Shri K.C. Venugopal presented the Thirty-third Report (Hindi and English versions) (Eighteenth Lok Sabha) of the Public Accounts Committee (2025-26) on the subject 'Levy and regulation of fees, tariffs, user charges etc. on public infrastructure and other public utilities' - MoRTH and NHAI.

8. Reports of Standing Committee on Petroleum and Natural Gas

Shri Sunil Dattatrey Tatkare presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Third Report on the Action Taken by the Government on the recommendations/observations contained in the First Report (18th LS) of the Standing Committee on Petroleum and Natural Gas (2024-25) on 'Demands for Grants (2024-25)' of the MoPNG.
- (2) Fourth Report on the Action Taken by the Government on the recommendations/observations contained in the Twenty-fourth Report (17thLS) of the Standing Committee on Petroleum and Natural Gas (2023-24) on the subject 'Litigations Involving Oil PSUs'.
- (3) Fifth Report on the Action Taken by the Government on the recommendations/observations contained in the Twenty-third Report (17th LS) of the Standing Committee on Petroleum and Natural Gas (2023-24) on the subject 'Review of Policy on Import of Crude Oil'.

9. Reports of Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Ninth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 1st Report (Eighteenth Lok Sabha) on Demands for Grants (2024-25) relating to the Ministry of Coal.

- (2) Tenth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 2nd Report (Eighteenth Lok Sabha) on Demands for Grants (2024-25) relating to the Ministry of Mines.
- (3) Eleventh Report on Action Taken by the Government on the Observations/ Recommendations contained in the 3rd Report (Eighteenth Lok Sabha) on Demands for Grants (2024-25) relating to the Ministry of Steel.

10. Reports of Standing Committee on Commerce

Shri Shreyas M. Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 191st Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Eighty-ninth Report on Demands for Grants (2025-26) (Demand No. 10) of Department of Commerce, Ministry of Commerce and Industry.
- (2) 192nd Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Ninetieth Report on Demands for Grants (2025-26) (Demand No. 11) of Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- (3) 193rd Report on 'Indian Leather Industry: Current Analysis and Future Prospects'.
- (4) 194th Report on 'Performance Evaluation and Review of some Commodity Boards'.

11. Report of Standing Committee on Education, Women, Children, Youth and Sports

Dr. Hemang Joshi presented the 367th Report (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Recommendations contained in the Three Hundred Fifty-eighth Report on 'Research based Education and Anusandhan scenario in Sciences and related fields'.

12. Statements by Ministers

- I. The Minister of Agriculture and Farmers Welfare; and Minister of Rural Development (SHRI SHIVRAJ SINGH CHOUHAN) laid a Statement (i) correcting the reply given on 11.03.2025 to Starred Question No. 165 (English version) by Dr. Kalyan Vaijinathrao Kale, MP, regarding 'Beneficiaries under IGNDPS' and (ii) giving reasons for delay in correcting the reply.
- II. The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid a statement regarding the status of implementation of the recommendations contained in the 190th Report of the Standing Committee on Commerce on Demands for Grants (2025-2026) (Demand No. 11) pertaining to the Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- III. The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid the following statements regarding:-
 - (1) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2024-2025) pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

- (2) the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2025-2026) pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

13. Motion regarding the Report of the Joint Committee on the 'Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024' – Extension of Time

Shri P P Chaudhary moved the following motion:-

“That this House do extend time for the presentation of the Report of the Joint Committee on the 'Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024' upto the first day of last week of the Winter Session, 2025”.

The motion was put to vote and adopted.

12.19 P.M

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Atul Garg regarding hassle-free resolution of discrepancies under GST.
2. Shri Ashish Dubey regarding need to promote MICE tourism in Jabalpur, Madhya Pradesh.
3. Shri Damodar Agrawal regarding need to start air services under RCS-UDAN Scheme at Hamirgarh airstrip in Bhilwara, Rajasthan.
4. Shri Haribhai Patel regarding need to establish a Kendriya Vidyalaya at BSF campus in Mahesana Parliamentary Constituency, Rajasthan.

5. Shri Mansukhbhai Dhanjibhai Vasava regarding need to increase green cover in the cities.
6. Shri Vishnu Dayal Ram regarding need to provide employment to people displaced due to Rajhara coal mines in Palamu Parliamentary Constituency, Jharkhand and also resume mining activities therein.
7. Shri Dilip Saikia regarding need to restore stoppage of trains at railway stations in Darrang-Udalgiri Parliamentary Constituency, Assam.
8. Shri Praveen Patel regarding need to develop 'Acupressure Shodh Prashikshan Evam Upchar Sansthan' in Prayagraj, Uttar Pradesh as a Centre of Excellence.
9. Shri Rodmal Nagar regarding need to sanction construction of Ujjain-Jhalawar railway line.
10. Shri Naveen Jindal regarding Central University Status to Kurukshetra University in Haryana.
11. Smt. Manju Sharma regarding need to appoint an agency for monitoring and ensuring safety and security of public parks in cities.
12. Smt. Sanjna Jatav regarding railway related issues of Bharatpur Parliamentary Constituency, Rajasthan.
13. Adv. Dean Kuriakose regarding need to review decision to do away with the 'Registered Post' system in the country.
14. Dr. Bachhav Shobha Dinesh regarding need to develop Eco-Tourism Infrastructure in Dhule, Maharashtra under Swadesh Darshan 2.0.
15. Shri V.K. Sreekandan regarding need to ensure payment of Minimum Support Price (MSP) guaranteed to farmers under Paddy Procurement Policy in Kerala especially in Palakkad district.

16. Shri Satpal Brahamchari regarding need to build a 'Dwar'(Gate) on Haryana-Delhi border in honour of Pandit Lakhmichand, a poet of Haryanvi language.
17. Shri Harendra Singh Malik regarding need to build hospitals equipped with modern facilities in Muzaffarnagar and Shamli districts in Uttar Pradesh.
18. Shri Devesh Shakya regarding alleged irregularities in Public Distribution System.
19. Thiru Arun Nehru regarding need for establishment of a modern cold storage with larger capacity in Musiri, Tamil Nadu.
20. Shri Krishna Prasad Tenneti regarding need for infrastructure facilities and technological upgrading in Industrial Training Institutes (IITs) in Bapatla Parliamentary Constituency, Andhra Pradesh.
21. Shri Rajesh Verma regarding need to expedite construction of airport in Bhagalpur, Bihar.
22. Shri Amra Ram regarding acute shortage of water in Sikar district, Rajasthan.
23. Shri Sudhakar Singh regarding alleged forceful acquisition of land without payment of compensation under Bharatmala Project in Aurangabad district, Bihar.
24. Shri Rajesh Ranjan regarding need to establish a Rashtriya Makhana Vikas Board in Purnia district, Bihar.
25. Shri Vishaldada Prakashbapu Patil regarding need to establish a Sub-Regional Office of the Employees' State Insurance Corporation (ESIC) at Sangli or Kolhapur in Maharashtra.

*(Due to interruptions, Lok Sabha adjourned at 12.20 P.M.
and re-assembled at 3.01 P.M.)*

3.01 P.M

15. Government Bill - Passed

The Indian Ports Bill, 2025

Time Allotted: 3 hrs.

Time Taken: 23 mts.

The motion for consideration of the Bill was moved by Shri Sarbananda Sonowal.

The following members took part in the combined debate:-

1. Shri Dilip Saikia
2. Shri Sribharat Mathukumilli
3. Shri Darshan Singh Choudhary

Shri Sarbananda Sonowal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 85 were adopted.

First Schedule to Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sarbananda Sonowal.

The motion was adopted and the Bill was passed.

*(Due to interruptions, Lok Sabha adjourned at 3.24 P.M.
and re-assembled at 4.30 P.M.)*

4.30 P.M

16. Government Bill – Passed

The Mines and Minerals (Development and Regulation) Amendment Bill, 2025

Time Taken: 30 mts.

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy.

The following members took part in the combined debate:-

1. Smt. Malvika Devi
2. Shri G Lakshminarayana
3. Shri Maddila Gurumoorthy
4. Shri Brijmohan Agrawal
5. Smt. Sangeeta Kumari Singh Deo

Shri G. Kishan Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

5.00 P.M

17. Government Bill – Introduced

The Insolvency and Bankruptcy Code (Amendment) Bill, 2025.

18. Motion - Adopted

Smt. Nirmala Sitharaman moved the following motion:-

“That the Bill further to amend the Insolvency and Bankruptcy Code, 2016, be referred to a Select Committee of the House.

The names of the members of the Committee will be decided by Hon’ble Speaker.

The terms and conditions regarding the Committee will be decided by Hon’ble Speaker.

The Committee shall make a report by the first day of the next session.”

The motion was put to vote and adopted.

5.06 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Monday, the 18th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 18, 2025 / Sravana 27, 1947 (Saka)

No. 86

11.00 A.M

1. Starred Questions

Starred Question Nos. 341, 342 and 345 were taken up. Starred Question Nos. 343, 344 and 346 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.16 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 341, 342, 345 and 347 - 360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911 – 4140 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tibet House, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tibet House, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth, Seventeenth and Eighteenth Lok Sabhas: -

FIFTEENTH LOK SABHA

- | | |
|---------------------|-----------------------|
| 1. Statement No. 35 | Seventh Session, 2011 |
| 2. Statement No. 36 | Ninth Session, 2011 |

SIXTEENTH LOK SABHA

- | | |
|---------------------|----------------------------|
| 3. Statement No. 28 | Twelfth Session, 2017 |
| 4. Statement No. 21 | Fifteenth Session, 2018 |
| 5. Statement No. 21 | Sixteenth Session, 2018-19 |
| 6. Statement No. 18 | Seventeenth Session, 2019 |

SEVENTEENTH LOK SABHA

- | | |
|----------------------|--------------------------|
| 7. Statement No. 27 | First Session, 2019 |
| 8. Statement No. 22 | Fifth Session, 2021 |
| 9. Statement No. 21 | Sixth Session, 2021 |
| 10. Statement No. 15 | Seventh Session, 2021 |
| 11. Statement No. 15 | Eighth Session, 2022 |
| 12. Statement No. 13 | Ninth Session, 2022 |
| 13. Statement No. 11 | Eleventh Session, 2023 |
| 14. Statement No. 9 | Twelfth Session, 2023 |
| 15. Statement No. 9 | Fourteenth Session, 2023 |
| 16. Statement No. 7 | Fifteenth Session, 2024 |

EIGHTEENTH LOK SABHA

- | | |
|---------------------|----------------------|
| 17. Statement No. 6 | Second Session, 2024 |
| 18. Statement No. 5 | Third Session, 2024 |
| 19. Statement No. 3 | Fourth Session, 2025 |

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table: -

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rajya Shiksha Kendra, School Education Department, Madhya Pradesh(STARS Scheme),for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajya Shiksha Kendra, School Education Department, Madhya Pradesh (STARS Scheme), for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Tamil Nadu, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Tamil Nadu, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table: -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976: -
 - (i) S.O.1625(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Chaitanya Godavari Grameena Bank, Andhra Pragathi Grameena Bank, Saptagiri Grameena Bank and Andhra Pradesh Grameena Vikas Bank as Andhra Pradesh Grameena Bank.

- (ii) S.O.1626(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Dakshin Bihar Gramin Bank and Uttar Bihar Gramin Bank as Bihar Gramin Bank.
- (iii) S.O. 1627(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Baroda Gujarat Gramin Bank and Saurashtra Gramin Bank as Gujarat Gramin Bank.
- (iv) S.O. 1628(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of J&K Grameen Bank and EllaquaiDehati Bank as Jammu and Kashmir Grameen Bank.
- (v) S.O. 1629(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Karnataka Vikas Grameena Bank and Karnataka Gramin Bank as Karnataka Grameena Bank.
- (vi) S.O. 1630(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Madhya Pradesh Gramin Bank and Madhyanchal Gramin Bank as Madhya Pradesh Gramin Bank.
- (vii) S.O. 1631(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Maharashtra Gramin Bank and Vidharbha Konkan Gramin Bank as Maharashtra Gramin Bank.
- (viii) S.O. 1632(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Odisha Gramya Bank and Utkal Grameen Bank as Odisha Grameen Bank.
- (ix) S.O. 1633(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Rajasthan Marudhara Gramin Bank and Baroda Rajasthan Kshetriya Gramin Bank as Rajasthan Gramin Bank.
- (x) S.O. 1634(E) published in Gazette of India dated 7thApril 2025, regarding amalgamation of Baroda U.P. Bank, Aryavart Bank and Prathama U.P. Gramin Bank as Uttar Pradesh Gramin Bank.

- (xi) S.O. 1635(E) published in Gazette of India dated 7th April 2025, regarding amalgamation of Bangiya Gramin Vikash Bank, Paschim Banga Gramin Bank and Uttarbanga Kshetriya Gramin Bank as West Bengal Gramin Bank.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975: -
 - (i) G.S.R.528(E) published in Gazette of India dated 4th August, 2025, together with an explanatory memorandum seeking to continue imposition of Anti-dumping duty on "Black Toner in powder form" originating in or exported from China PR, Malaysia and Taiwan for a period of 5 years, in pursuance of sunset review final findings issued by DGTR.
 - (ii) G.S.R.535(E) published in Gazette of India dated 6th August, 2025, together with an explanatory memorandum seeking to extend anti-dumping duty on imports of "Woven Fabric (having more than 50% flax content) commonly known as Flax Fabric" from China PR and Hong Kong till 9th February 2026.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962: -
 - (i) S.O.3235(E) published in Gazette of India dated 15th July, 2025 together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001, mentioned therein.
 - (ii) S.O.3540(E) published in Gazette of India dated 31st July, 2025 together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001, mentioned therein.
- (4) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970/1980:-

- (i) Report on the working and activities of the Union Bank of India for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Punjab National Bank for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab & Sind Bank for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the UCO Bank for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Canara Bank for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Indian Overseas Bank for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Bank of Baroda for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Bank of Maharashtra for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Bank of India for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Indian Bank for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Central Bank of India for the year 2024-2025, alongwith Accounts and Auditor's Report thereon.

- (5) A copy each of the Review (Hindi and English versions) by the Government of the working of the Banks mentioned at item No. (4) above for the year 2024-2025.
- (6) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of India for the year 2024-2025, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985.
- (7) A copy of the Review (Hindi and English versions) by the Government of the working of the State Bank of India for the year 2024-2025.
- (8) A copy each of the following Reports (Hindi and English versions) under Article 151(1) of the Constitution: -
 - (i) Report of the Comptroller and Auditor General of India-Union Government (14 of 2025) on Direct Taxes – Compliance Audit (Civil), Department of Revenue, for the year ended March, 2023.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government(No. 19 of 2025) on Compliance of the Fiscal Responsibility and Budget Management Act, 2003, Department of Economic Affairs, Ministry of Finance, for the year 2023-24.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table: -

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the years 2021-2022 and 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the years 2021-2022 and 2022-2023.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table: -

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Agartala, Agartala, for the year 2023-2024, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2023-2024, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2023-2024, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 12th August, 2025, Rajya Sabha agreed without any amendment to the National Sports Governance Bill, 2025, as passed by Lok Sabha.
- (ii) That at its sitting held on the 12th August, 2025, Rajya Sabha agreed without any amendment to the National Anti-Doping (Amendment) Bill, 2025, as passed by Lok Sabha.
- (iii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Income-tax Bill, 2025 passed by the Lok Sabha on the 11th August, 2025.
- (iv) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Taxation Laws (Amendment) Bill, 2025 passed by the Lok Sabha on the 11th August, 2025.

12.03 P.M

5. Government Bills – Introduced

- (i) *The Jan Vishwas (Amendment of Provisions) Bill, 2025.*
- (ii) *The Indian Institutes of Management (Amendment) Bill, 2025.*

6. Motion

Shri Piyush Goyal moved the following motion:-

“That the Bill to amend certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and doing business, be referred to a Select Committee of the Lok Sabha consisting of the Members to be nominated by the Hon’ble Speaker.

The terms and conditions regarding the Committee will be decided by Hon’ble Speaker.

The Committee shall make a report by the first day of the next session.”

The motion was put to vote and adopted.

12.05 P.M

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Ramvir Singh Bidhuri regarding need to de-seal shops in Delhi to boost employment and revenue.
2. Shri Atul Garg regarding proposal for setting up of Trader Welfare Board to oversee GST disputes and accountability.
3. Dr. K Sudhakar regarding need to ensure efficient functionality of Nandi Medical College and Research Institute at Chikkaballapur in Karnataka.
4. Smt. Anita Subhadarshini regarding need to provide financial assistance for Pipalapanka Dam project on river Rushikulya and Adangi Nalla in Ganjam district, Odisha.
5. Shri Manish Jaiswal regarding need to develop Maa Chhinnamasta Temple complex in Hazaribagh Parliamentary Constituency as a religious tourism corridor.
6. Shri Raju Bista regarding demand for formation of separate State of 'Gorkhaland'.
7. Shri Kamakhya Prasad Tasa regarding increasing trend of cancer in Assam.
8. Shri Jagdambika Pal regarding request to reinstall relics of Lord Buddha at Kapilvastu Museum, Siddharthnagar.
9. Shri Yaduveer Wadiyar regarding establishment of regional sports academies in Mysore and Kodagu, Karnataka to promote indigenous traditional games.

10. Shri Naveen Jindal regarding demand for a Centralized Real-Time Prescription Drug Monitoring System.
11. Smt. Manju Sharma regarding need to set up Waste Disposal Plants in the Country.
12. Smt. Mala Rajya Laxmi Shah regarding need for enhanced compensation and relief for cloudburst victims in Uttarkashi district, Uttarakhand.
13. Shri Janardan Singh Sigriwal regarding need to establish a medical college in Maharajganj Parliamentary Constituency, Bihar.
14. Shri Varun Chaudhry regarding bidding process of tenders in MSME.
15. Shri Suresh Kumar Shetkar regarding need for financial assistance to develop agricultural infrastructure in Zaheerabad Parliamentary Constituency, Telangana.
16. Shri M K Raghavan regarding need for comprehensive measures to control stray dog menace in Kerala.
17. Shri Benny Behanan regarding need to rename International Container Transshipment Terminal (ICTT) at Vallarpadam, Kochi and NH 966A in the name of Dr. Manmohan Singh, former Prime Minister.
18. Shri Anto Antony regarding timely execution of Sabarimala Airport in Kerala.
19. Shri Utkarsh Verma Madhur regarding request for inclusion of the Banjara Community in the List of Scheduled Tribes.
20. Shri Neeraj Maurya regarding need for High Level inquiry into alleged irregularities under Jal Jeevan Mission.

21. Smt. Kanimozhi Karunanidhi regarding need to ensure proportionate and timely contribution of Central Government share in centrally sponsored schemes implemented in Tamil Nadu.
22. Shri G M Harish Balayogi regarding establishment of a second campus of the National Institute of Water Sports in Konaseema district, Andhra Pradesh.
23. Smt. Lovely Anand regarding development of religious and tourist sites in Sheohar Parliamentary Constituency under "PRASAD" Scheme.
24. Shri Sanjay Dina Patil regarding need to review decision to privatize the public hospitals in Mumbai, Maharashtra.
25. Smt. Supriya Sule regarding need to attach additional coaches to DEMU trains running from Daund to Pune and from Baramati to Pune in Maharashtra.
26. Shri Y S Avinash Reddy regarding need to provide stoppage to all enroute express trains at Muddanuru Railway Station in Andhra Pradesh.
27. Shri Amra Ram regarding need for one time loan waiver to farmers to reduce debt burden.
28. Shri Rajkumar Roat regarding need for improvement in National Overseas Scholarship Scheme for the students of Scheduled Tribes Community.

*(Due to interruptions, Lok Sabha adjourned at 12.06 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M

8. Special discussion on India's First Astronaut aboard the International Space Station – Critical role of space programme for 'Viksit Bharat by 2047'

Time taken: 31 mts.

The Speaker made an observation* on the subject.

Thereafter, Dr. Jitendra Singh# initiated the discussion.

The discussion was not concluded.

2.31 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Tuesday, the 19th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

* Original in Hindi. For details, please see debates of the day.

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 19, 2025 / Sravana 28, 1947 (Saka)

No. 87

11.00 A.M

1. * Announcement by the Speaker

The Speaker made an announcement regarding simultaneous interpretation of proceedings in twenty two official languages in the House.

11.02 A.M

2. Starred Questions

Starred Question Nos. 361 - 363 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.22 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 364 - 380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4141 – 4370 were laid on the Table.

* Original in Hindi. For details, please see debates of the day.

12.00 Noon

4. Papers laid on the Table

The Minister of State in the Ministry of Cooperation (Shri Krishan Pal) laid on the Table: -

- (1) A copy of the Notification No. S.O.3003 (E) (Hindi and English versions) published in Gazette of India dated 4th July, 2025 making certain amendments in the Second Schedule, mentioned therein, of the Multi-State Co-operative Societies Act, 2002, under sub-section (2) of Section 116 of the said Act.
- (2) A copy of the "Tribhuvan" Sahkari University Statutes, 2025 (Hindi and English versions) published in Notification No. S.O.3087 (E) in Gazette of India dated 11th July, 2025 under sub-section (2) of Section 50 of the "Tribhuvan" Sahkari University Act, 2025.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Ministry of Home Affairs, Central Reserve Police Force, Assistant Commandant (Matron), Group 'A' Post, Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.478 (E) in Gazette of India dated 18th July, 2025 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

The Minister of State in the Ministry of Finance (Shri Pankaj Choudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) laid* on the Table a copy of the Notification No. 35/2025-Customs (Hindi and English versions) published in Gazette of India dated 18th August, 2025, together with an explanatory memorandum seeking to exempt cotton classified under 5201 from import duty of 11% from 19th August, 2025 till 30th September, 2025 under Section 159 of the Customs Act, 1962.

* At 2.00 P.M.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 18th August, 2025, Rajya Sabha agreed without any amendment to the Indian Ports Bill, 2025, as passed by Lok Sabha.
- (ii) That at its sitting held on the 31st July, 2025, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of Other Backward Classes (OBCs) and also communicated the names of the following ten members of Rajya Sabha who have been elected to the said Committee:-

- 1. Shri Masthan Rao Yadav Beedha
- 2. Shri Rajendra Gehlot
- 3. Shri Subhasish Khuntia
- 4. Shri Mayankkumar Nayak
- 5. Shri K.R.N. Rajeshkumar
- 6. Dr. Kalpana Saini
- 7. Shri C. Ve Shanmugam
- 8. Shri Ashok Singh
- 9. Dr. Bhim Singh
- 10. Dr. V. Sivadasan

6. Reports of Committee on Petitions

Shri Chandra Prakash Joshi presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Second Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Forty-third Report on the representation of Shri Praveen Kumar regarding Promotion and Development of Tourism in Lakshadweep and other important issues related therewith.

- (2) Third Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Forty-sixth Report on the representation of Shri B.S Narasimhan regarding revision of SAIL Pension Scheme and other issues related therewith.

7. Report of Committee on Absence of Members from the sittings of the House

Shri Biplab Kumar Deb presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Reports of Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) First Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (17th Lok Sabha) of the Committee on Subordinate Legislation.
- (2) Second Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-second Report (17th Lok Sabha) of the Committee on Subordinate Legislation.
- (3) Third Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fifth Report (17th Lok Sabha) of the Committee on Subordinate Legislation.

- (4) Fourth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-sixth Report (17th Lok Sabha) of the Committee on Subordinate Legislation.

9. Report of Joint Committee on Offices of Profit

Shri Eatala Rajender presented the Second Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Eighteenth Lok Sabha) regarding eligibility of a sitting MP to be considered for the post of Chairperson, National Commission for Protection of Child Rights (NCPCR).

10. Reports of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2024-25):-

- (1) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighth Report (18th Lok Sabha) on 'Demands for Grants (2025-26)' relating to the Ministry of Communications (Department of Telecommunications).
- (2) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninth Report (18th Lok Sabha) on 'Demands for Grants (2025-26)' relating to the Ministry of Electronics and Information Technology.

- (3) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Tenth Report (18th Lok Sabha) on 'Demands for Grants (2025-26)' relating to the Ministry of Communications (Department of Posts).
- (4) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eleventh Report (18th Lok Sabha) on 'Demands for Grants (2025-26)' relating to the Ministry of Information and Broadcasting.
- (5) Twentieth Report on the Subject 'Real Estate Management in the Department of Posts' relating to the Ministry of Communications (Department of Posts).

11. Report of Standing Committee on Finance

Dr. K. Sudhakar presented the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Finance on the subject 'Roadmap for Indian economic growth in light of global economic and geopolitical circumstances'.

12. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Vijay Kumar Dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) Twentieth Report on 'Effective functioning of DISHA Committees' pertaining to the Department of Rural Development (Ministry of Rural Development).

- (2) Twenty-first Report on 'Gram Urja Swaraj: Promoting Renewable Energy in Rural Areas' pertaining to the Ministry of Panchayati Raj.

13. Statement of Standing Committee on Rural Development and Panchayati Raj

Shri Vijay Kumar Dubey laid the Statement (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on the Fourth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Thirty-seventh Report (Seventeenth Lok Sabha) on 'Rural Employment through Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) – An insight into wage rates and other matters relating thereto (2023-24)' of Department of Rural Development (Ministry of Rural Development).

14. Statements by Ministers

- I. The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) on behalf of the Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying (Shri Rajiv Ranjan Singh Alias Lalan Singh) laid the following statements (Hindi & English versions) regarding:-
 - (1) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2024-2025) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.
 - (2) the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2025-2026) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

- II. The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid a statement (Hindi & English versions) regarding the status of implementation of the observations/recommendations contained in the 1st Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants (2024-2025) pertaining to the Ministry of Housing and Urban Affairs.

15. Motion for election of two members to the Central Advisory Committee for the National Cadet Corps

Shri Sanjay Seth moved the following motion:-

“That in pursuance of clause (i) of sub-section (1) and sub-section (1A) of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

12.08 P.M

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Bharti Pardhi regarding need to redevelop various railway stations in Balaghat Parliamentary Constituency under Amrit Bharat Station Scheme.
2. Shri Dilip Saikia regarding need to deport Bangladeshi infiltrators from Assam.

3. Shri Arun Kumar Sagar regarding need to review the proposal to close down Railway Mail Service in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.
4. Dr. Manna Lal Rawat regarding need to expand the operation of National Mineral Exploration Trust and also provide financial assistance to Bharat Earth Movers Limited and Bharat Heavy Electricals Limited.
5. Shri Vishnu Dayal Ram regarding need to provide special financial assistance for people affected due to heavy rains in Jharkhand.
6. Smt. D. K. Aruna regarding need for inclusion of Gor-Boli language of Banjara community in the 8th Schedule to the Constitution.
7. Shri P. P. Chaudhary regarding need to formulate an integrated water reallocation and transmission framework to ensure supply of water to water-scarce districts of Western Rajasthan.
8. Shri Brijmohan Agrawal regarding need to make public the study report by NEERI, Nagpur on environmental issues within Raipur, Chhattisgarh.
9. Smt. Sangeeta Kumari Singh Deo regarding need to ensure mandatory attendance of Block Development Officers (BDOs) in District Development Coordination and Monitoring committee (DISHA) meetings.
10. Shri Anurag Singh Thakur regarding need for installation of adequate number of community centric decentralized Automatic Weather forecasting Stations in hilly regions of the country including Himachal Pradesh.
11. Shri Bhartruhari Mahtab regarding need to revise Indian Easement Act, 1882 and formulate a legislation for equitable and sustainable use of groundwater in the country.
12. Shri Damodar Agrawal regarding need to establish CGHS Wellness Centre in Bhilwara, Rajasthan.

13. Shri Rudra Narayan Pany regarding need to set up a high-level committee to probe the killing of Vedanta Kesari Swami Laxmanananda Saraswati in 2008 and also release a postal stamp in his honour.
14. Shri Kodikunnil Suresh regarding need to accord special heritage status to Kottarakkara in Kerala, the birthplace of Kathakali dance and establish a National Kathakali Cultural Centre and Museum therein.
15. Shri Ujjwal Raman Singh regarding need to make permanent the services of contractual employees appointed under National Tuberculosis Elimination Programme in Uttar Pradesh.
16. Shri Chamala Kiran Reddy regarding need to expedite approval to the Bill providing 42% reservations to Other Backward Classes (OBCs) in Telangana.
17. Shri Sukhjinder Singh Randhawa regarding need to construct a permanent bridge on Beas River at Makora Pattan in Gurdaspur Parliamentary Constituency, Punjab.
18. Ms. S Jothimani regarding need for publication of Keezhadi excavations in Tamil Nadu.
19. Shri Devesh Shakya regarding need to construct dams in Etah Parliamentary Constituency, Uttar Pradesh to prevent annual floods in the region.
20. Shri Rajeev Rai regarding need to establish educational Institute on the land of closed down Swadeshi Cotton Mill in Mau city, Uttar Pradesh.
21. Shri Jagadish Chandra Barma Basunia regarding need for construction of an ROB at Ghughumari in West Bengal.
22. Thiru Thanga Tamilselvan regarding need to expedite laying of new railway line from Dindigul to Sabarimala via Theni.
23. Shri Bastipati Nagaraju regarding need to provide financial assistance under Khelo India Scheme to Andhra Pradesh for strengthening Sports infrastructure in the State.

24. Shri Ravindra Dattaram Waikar regarding need for computation of orphaned children in upcoming Census.
25. Smt. Shambhavi regarding need to provide stoppage of Garib Rath Express (train no. 12211/12212) at Samastipur Railway Junction, Bihar.
26. Dr. M P Abdussamad Samadani regarding need to restore the deleted chapter on Mughal empire and Tipu Sultan in NCERT textbooks.
27. Sh. Chandan Chauhan regarding need to combat the negative impact of social media and internet.
28. Shri Chandra Prakash Choudhary regarding abduction of Indian migrants by armed gunmen in Niger.
29. Adv. Chandra Shekhar regarding lack of transparency in recruitment of Professors in IITs and other institutes of national importance.

*(Due to interruptions, Lok Sabha adjourned at 12.09 P.M.
and re-assembled at 2.00 P.M.)*

2.01 P.M

17. Further Special Discussion on India's first Astronaut aboard the International Space Station – Critical role of Space Programme for 'Viksit Bharat by 2047'

Time taken: 39 mts.

Further Special Discussion on India's first Astronaut aboard the International Space Station – Critical role of Space Programme for 'Viksit Bharat by 2047' continued.

Dr. Nishikant Dubey took part in the discussion.

The discussion was not concluded.

*(Due to interruptions, Lok Sabha adjourned at 2.09 P.M.
and re-assembled at 4.01 P.M.)*

4.01 P.M

18. Government Bill – Passed

The Indian Institutes of Management (Amendment) Bill, 2025.

Time taken: 07 mts.

The motion for consideration of the Bill was moved by Shri Dharmendra Pradhan.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dharmendra Pradhan.

The motion was adopted and the Bill was passed.

4.08 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Wednesday, the 20th August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 20, 2025 / Sravana 29, 1947 (Saka)

No. 88

11.00 A.M

1. Starred Questions

Starred Question No. 381 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 381 - 400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4371 – 4600 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table: -

- (1) A copy of the statement regarding Review* (Hindi and English versions) by the Government of the working of the Karmyogi Bharat, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (1) The Food Safety and Standards (Packaging) First Amendment Regulations, 2025 published in Notification No. F.No. STD/SP-20/T(Recycled plastics-N) in Gazette of India dated 28th March, 2025.
- (2) The Food Safety and Standards (Alcoholic Beverages) first Amendment Regulations, 2025 published in Notification No. F.No. STD/SP-21/T(Alcohol-6) in Gazette of India dated 23rd June, 2025.
- (3) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2025 published in Notification No. F.No. STD/43-FA-Notifications/2024 in Gazette of India dated 14th July, 2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy of the Report of the Comptroller and Auditor General of India (Hindi and English versions)-Union Government (15 of 2025) on Cleanliness and Sanitation in long distance trains in Indian Railways – Performance Audit (Railways), Ministry of Railways, under Article 151(1) of the Constitution.

* Annual Report and Audited Accounts were laid on 06th August 2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009: -

- (1) (i) The Legal Metrology (General) Third Amendment Rules, 2025 published in Notification No. G.S.R.498(E) in Gazette of India dated 28th July, 2025.
- (ii) G.S.R. 500(E) (in Hindi version only) published in Gazette of India dated 28th July, 2025 containing Corrigendum to the Legal Metrology (General) Second Amendment Rules, 2025, mentioned therein.
- (iii) The Legal Metrology (General) Fourth Amendment Rules, 2025 published in Notification No. G.S.R.525(E) in Gazette of India dated 4th August, 2025.
- (iv) The Legal Metrology (General) Fifth Amendment Rules, 2025 published in Notification No. G.S.R.536(E) in Gazette of India dated 7th August, 2025.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table a copy of the Targeted Public Distribution System (Control) Amendment Order, 2025 (Hindi and English versions) published in Notification No. G.S.R.488(E) in Gazette of India dated 22nd July, 2025 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) that at its sitting held on the 19th August, 2025, Rajya Sabha agreed without any amendment to the Mines and Minerals (Development and Regulation) Amendment Bill, 2025, as passed by Lok Sabha.
- (ii)* that at its sitting held on the 20th August, 2025, Rajya Sabha agreed without any amendment to the Indian Institutes of Management (Amendment) Bill, 2025, as passed by Lok Sabha.

* At 5.00 P.M

5. Leave of Absence of Members from the sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

1.	Shri Shahu Shahaji Chhatrapati	10.03.2025 to 04.04.2025
2.	Shri Chh. Udayan Raje Bhonsle	24.07.2025 to 12.08.2025
3.	Shri Sudip Bandyopadhyay	21.07.2025 to 12.08.2025 & 18.08.2025 to 21.08.2025
4.	Shri Amritpal Singh	31.01.2025 to 13.02.2025 & 10.03.2025 to 04.04.2025 & 21.07.2025 to 08.08.2025
5.	Shri Ajay Kumar Mandal	21.07.2025 to 12.08.2025
6.	Shri P.V. Midhun Reddy	21.07.2025 to 12.08.2025 & 18.08.2025 to 21.08.2025

6. Report of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Charanjit Singh Channi presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25):-

- (1) Fourteenth Report on the subject 'Role of NDDB for Protection and Development of Indigenous Cattle Breeds' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

- (2) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the 66th Report (17th Lok Sabha) on the subject 'Spread of Lumpy Skin Disease in Cattle in the Country and issues related therewith' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (3) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the 2nd Report (18th Lok Sabha) on the Demands for Grants (2024-25) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (4) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations contained in the 8th Report (18th Lok Sabha) on the Demands for Grants (2025-26) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (5) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the 67th Report (17th Lok Sabha) on the subject, 'Scheme for Creation/Expansion of Food Processing and Preservation Capacities (CEFPPC) – An Evaluation' pertaining to the Ministry of Food Processing Industries.
- (6) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the 6th Report on the Demands for Grants (2024-25) (18th Lok Sabha) pertaining to the Ministry of Cooperation.

- (7) Twentieth Report on the subject, 'Development and Modernization of Fishing Harbours' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (8) Twenty-first Report on the subject, "Initiatives taken in the Food Processing Sector under 'Make in India' Program" pertaining to the Ministry of Food Processing Industries.

7. Statement of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Charanjit Singh Channi laid the Statement (Hindi and English versions) showing further action taken by the Government on the 13th Report on action taken by the Government on the observations/recommendations contained in the 70th Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2023-24) on the subject 'Employment Generation and Revenue Earning Potential of Fisheries Sector' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

8. Reports of Standing Committee on Chemicals and Fertilizers

Dr. Kalyan Vaijinathrao Kale presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2024-25):-

- (1) Ninth Report on 'Action Taken by the Government on the Observations/Recommendations contained in the Third Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

- (2) Tenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (3) Eleventh Report on 'Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (4) Twelfth Report on 'Matters pertaining to disinvestment of fertilizer PSUs - A review' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (5) Thirteenth Report on 'Health Hazards due to use of compromised/substandard quality of food-grade plastics and their exposure to extreme Indian climatic conditions' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

9. Report of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy presented the Sixth Report (Hindi and English versions) on Action Taken by the Government on the Recommendations/Observations contained in the Third Report of the Standing Committee on Housing and Urban Affairs (2024-25) on the subject, 'Demands for Grants (2025-2026)' of the Ministry of Housing and Urban Affairs.

10. Report of Standing Committee on Home Affairs

Shri Satish Kumar Gautam laid the 254th Report (Hindi and English versions) of the Standing Committee on Home Affairs on 'Cyber Crime – Ramifications, Protection and Prevention'.

11. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Shri Kamakhya Prasad Tasa laid the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (1) 369th Report on 'Review of functioning and performance of Sports Authority of India (SAI) and Khelo India' pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.
- (2) 370th Report on 'Implementation of Article 15(5) of Indian Constitution regarding Special Provision for Reservation to SCs/STs and OBCs in Educational Institutions including Private Educational Institutions' pertaining to the Department of Higher Education, Ministry of Education.

12. Report of Standing Committee on Transport, Tourism and Culture

Shri Vishweshwar Hegde Kageri laid the 380th Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the subject, 'Overall Review of Safety in the Civil Aviation Sector'.

13. Statements by Ministers

1. The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid the following statements (Hindi & English versions) regarding:-
 - (i) withdrawal of funds from Contingency Fund of India for expenditure in respect of SATCOM Monitoring Facility Project by Department of Telecommunications of the Ministry of Communications.
 - (ii) withdrawal of funds from Contingency Fund of India for servicing Interest on Sovereign Guarantee Bonds raised by Mahanagar Telephone Nigam Limited, Department of Telecommunications of the Ministry of Communications.
2. The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid the following statements (Hindi & English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on 'Demands for Grants (2024-2025)' pertaining to the Department of Consumer Affairs of the Ministry of Consumer Affairs, Food and Public Distribution.
 - (ii) the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on 'Demands for Grants (2025-2026)' pertaining to the Department of Consumer Affairs of the Ministry of Consumer Affairs, Food and Public Distribution.

3. Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid a statement (Hindi & English versions) regarding the status of implementation of the recommendations/observations contained in the 5th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2024-2025)' pertaining to the Ministry of Food Processing Industries.
4. The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid following statements (Hindi & English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on 'Demands for Grants (2024-2025)' pertaining to the Department of Food and Public Distribution of the Ministry of Consumer Affairs, Food and Public Distribution.
 - (ii) the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on 'Demands for Grants (2025-2026)' pertaining to the Department of Food and Public Distribution of the Ministry of Consumer Affairs, Food and Public Distribution.
 - (iii) the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on 'Functioning of Warehousing Development and Regulatory Authority (WDRA)' pertaining to the Department of Food and Public Distribution of the Ministry of Consumer Affairs, Food and Public Distribution.

- (iv) the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on 'Transforming Fair Price Shops' pertaining to the Department of Food and Public Distribution of the Ministry of Consumer Affairs, Food and Public Distribution.

12.11 P.M

14. Government Bill – Introduced

The Promotion and Regulation of Online Gaming Bill, 2025.

12.12 P.M

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Smita Uday Wagh regarding need to establish a 100-bedded ESIC hospital in Jalgaon district, Maharashtra.
2. Shri Mansukhbhai Dhanjibhai Vasava regarding need to provide irrigation facilities to people living in Tribal areas of Bharuch Parliamentary Constituency, Gujarat.
3. Shri Ravi Kishan regarding training of NCC (Air Wing) in schools and colleges in Gorakhpur, Uttar Pradesh.
4. Shri Yogender Chandolia regarding development of water bodies in North West Delhi Parliamentary Constituency.
5. Shri Anup Sanjay Dhotre regarding need to expedite completion of Phase III railway tunnel project at Maharashtra – Madhya Pradesh border.
6. Shri Bibhu Prasad Tarai regarding need to take comprehensive measures to empower the young mass of Jagatsinghpur district in Odisha as skilled micro entrepreneurs.

7. Shri Prabhubhai Nagarbhai Vasava regarding compensation to farmers in lieu of loss incurred by them due to power transmission lines passing over their agriculture fields in Bardoli Parliamentary Constituency, Gujarat.
8. Shri Sukanta Kumar Panigrahi regarding need to establish a Haldi Board Satellite Office in Kandhamal district, Odisha.
9. Shri Lumba Ram Choudhary regarding need to rollback the hike in rate of Toll Tax for residents living in the surroundings of Uthaman Toll Plaza between Sheoganj and Sirohi district headquarters in Rajasthan.
10. Shri Manish Tewari regarding need to review the decision on enhanced conversion charges for leasehold to freehold properties in Chandigarh.
11. Shri Ramasahayam Raghuram Reddy regarding need for technical and financial assistance for revival and modernization of Kothagudem Thermal Power Station in Telangana.
12. Shri Rahul Kaswan regarding need to develop a fast-track mechanism to bring back mortal remains of Indian Citizens who die in foreign countries.
13. Prof. Varsha Eknath Gaikwad regarding alleged irregularities in Municipal Corporation of Mumbai and other Government establishments.
14. Ms Iqra Choudhary regarding need to set up departments for different medical science disciplines in Shaikh-UI-Hind Maulana Mahmood Hasan Medical College in Saharanpur, Uttar Pradesh.
15. Shri Virendra Singh regarding need to take action on the proposals sent by Legislative Assemblies for inclusion of certain Castes in the list of Scheduled Castes.
16. Thiru Arun Nehru regarding problems being faced by the Micro, Small and Medium Enterprises (MSMEs) in the country.
17. Shri S Jagathratchakan regarding need to allocate 5% of the total amount earmarked as capital expenditure to Tamil Nadu for development of railway infrastructure in the State.
18. Dr. Alok Kumar Suman regarding construction of a Pit Line at Thawe Junction railway station, Gopalganj district, Bihar.

19. Shri Omprakash Bhupalsinh alias Pavan Rajenimbalkar regarding issues faced by farmers with wind energy project setups on their land in Maharashtra.
20. Shri Vishaldada Prakashbapu Patil regarding alleged rise in drug manufacturing and trafficking in Sangli district, Maharashtra.

*(Due to interruptions, Lok Sabha adjourned at 12.15 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M

16. Government Bills – Introduced

- (i) *The Constitution (One Hundred and Thirtieth Amendment) Bill, 2025.*
- (ii) *The Government of Union Territories (Amendment) Bill, 2025.*
- (iii) *The Jammu and Kashmir Reorganisation (Amendment) Bill, 2025.*

S/Shri Asaduddin Owaisi, Manish Tewari, N.K Premachandran, K.C. Venugopal and Dharmendra Yadav opposed the introduction of the Bills and sought clarification from the Minister.

The Minister of Home Affairs (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

*(Due to interruptions, Lok Sabha adjourned at 2.15 P.M.
and re-assembled at 3.00 P.M.)*

The motion was adopted and the Bills were introduced.

3.03 P.M

17. Motion – Adopted

Shri Amit Shah moved the following motion:-

“That the Bill further to amend the Constitution of India; the Bill further to amend the Government of Union Territories Act, 1963 and the Bill further to amend the Jammu and Kashmir Reorganisation Act, 2019 be referred to a Joint Committee of the Houses consisting of 21 Members of this House to be nominated by the Hon’ble Speaker and

10 Members of Rajya Sabha to be nominated by Hon'ble Deputy Chairman;

that in order to constitute a sitting of the Joint Committee the quorum shall be, as near as may be, one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respect, the Rules of Procedure and Conduct of Business of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of the members to be appointed by Rajya Sabha to the Joint Committee."

The motion was put to vote and adopted.

*(Due to interruptions, Lok Sabha adjourned at 3.05 P.M.
and re-assembled at 5.00 P.M.)*

5.03 P.M

18. Government Bill – Passed

The Promotion and Regulation of Online Gaming Bill, 2025.

Time taken: 06 mts.

The motion for consideration of the Bill was moved by Shri Ashwini Vaishnaw.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ashwini Vaishnaw.

The motion was adopted and the Bill was passed.

5.09 P.M

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M
on Thursday, the 21st August, 2025)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 21, 2025 / Sravana 30, 1947 (Saka)

No. 89

11.00 A.M

1. Starred Questions

Starred Question No. 401 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 401 - 420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4601 – 4830 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992: -

- (1) The Securities and Exchange Board of India (Research Analysts) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/252 in Gazette of India dated 5th August, 2025.

- (2) The Securities and Exchange Board of India (Investment Advisers) (Amendment) Regulations, 2025 published in Notification No. F.No. SEBI/LAD-NRO/GN/2025/253 in Gazette of India dated 5th August, 2025.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table: -

- (1) A copy of the Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Engineering and Tradesmen Cadre (Group 'C' Posts) Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 524(E) in Gazette of India dated 1st August, 2025 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.
- (2) A copy of the Notification No. S.O.2013(E) (Hindi and English versions) published in Gazette of India dated 5th May, 2025 specifying the land ports, mentioned therein, as integrated check posts under Section 36 of the Land Ports Authority of India Act, 2010.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table a copy of the Environment Protection (Management of Contaminated Sites) Rules, 2025 (Hindi and English versions) published in Notification No. S.O. 3401(E) in Gazette of India dated 24th July, 2025 under Section 26 of the Environment (Protection) Act, 1986.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table a copy of the Inland Vessels (Survey and Certification) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 517(E) in Gazette of India dated 1st August, 2025 under sub-section (1) of Section 113 of the Inland Vessels Act, 2021.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.1564(E) published in Gazette of India dated the 2nd April, 2025, entrusting the stretches, mentioned therein, of new National Highway No. 21A to National Highways Authority of India in the State of Haryana.
 - (ii) S.O.1881(E) and S.O. 1882(E) published in Gazette of India dated 25th April, 2025 declaring highways, mentioned therein, as new National Highways in the State of Sikkim.
 - (iii) S.O.1885(E) published in Gazette of India dated the 25th April, 2025, entrusting the stretches, mentioned therein, of National Highways to National Highways Authority of India in the State of Tamil Nadu.
 - (iv) S.O.1886(E) published in Gazette of India dated the 25th April, 2025, entrusting the stretches, mentioned therein, of new National Highways to National Highways Authority of India in the State of West Bengal.
 - (v) S.O.1887(E) published in Gazette of India dated the 25th April, 2025, entrusting the stretches, mentioned therein, of new National Highway No. 110 (old NH-55) to National Highways Authority of India in the State of West Bengal.
 - (vi) S.O.1954(E) and S.O.1955(E) published in Gazette of India dated 1st May, 2025 declaring highways, mentioned therein, as new National Highways in the State of Madhya Pradesh.

- (vii) S.O.2415(E) published in Gazette of India dated the 30th May, 2025, entrusting the stretches, mentioned therein, of new National Highway Nos. 52 (New NH-15); 515 (Old NH-52) and 6 (Old NH-40) to National Highways Authority & Infrastructure Development Corporation Limited in the States of Assam, Arunachal Pradesh and Meghalaya.
- (viii) S.O.2416(E) published in Gazette of India dated the 30th May, 2025, entrusting the stretches, mentioned therein, of new National Highways to National Highways Authority of India in the States of Assam and Arunachal Pradesh.
- (ix) S.O.2417(E) published in Gazette of India dated the 30th May, 2025, making certain amendments in the Notification No. S.O.539(E) dated 17th February, 2015.
- (x) S.O.2419(E) published in Gazette of India dated the 30th May, 2025, rescinding Notification No. S.O.878(E) dated 31st March, 2015.
- (xi) S.O.2631(E) published in Gazette of India dated the 13th June, 2025, entrusting the stretches, mentioned therein, of new National Highway No. 210 to National Highways & Infrastructure Development Corporation Limited in the State of Sikkim.
- (xii) S.O.2958(E) published in Gazette of India dated the 2nd July, 2025, declaring Highway No. 151A as new National Highway in the State of Gujarat.
- (xiii) S.O.3079(E) published in Gazette of India dated 10th July, 2025, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xiv) S.O.3483(E) published in Gazette of India dated 29th July, 2025, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

- (xv) S.O.3495(E) published in Gazette of India dated 29th July, 2025 declaring highway NE 9 as new National Highways in the State of Bihar.
 - (xvi) S.O.3291(E) published in Gazette of India dated the 18th July, 2025, entrusting the stretches, mentioned therein, of new National Highways to National Highways & Infrastructure Development Corporation Limited in the State of Tripura.
 - (xvii) S.O.3292(E) published in Gazette of India dated the 18th July, 2025, rescinding Notifications, mentioned therein.
 - (xviii) S.O.3293(E) published in Gazette of India dated the 18th July, 2025, making certain amendments in the Notification No.S.O.539(E) dated 17th February, 2015.
 - (xix) S.O.3376(E) published in Gazette of India dated the 23rd July, 2025, entrusting the stretches, mentioned therein, of new National Highway No. 275K to National Highways Authority of India in the State of Karnataka.
 - (xx) S.O.3377(E) published in Gazette of India dated the 23rd July, 2025, making certain amendments in the Notification No.S.O.1096(E) dated 4th August, 2005.
 - (xxi) S.O.3478(E) published in Gazette of India dated the 29th July, 2025, making certain amendments in the Notification No.S.O.1096(E) dated 04th August, 2005.
 - (xxii) S.O.3294(E) published in Gazette of India dated the 18th July, 2025, making certain amendments in the Notification No.S.O.1096(E) dated 04th August, 2005.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-
- (i) S.O.1883(E) published in Gazette of India dated the 25th April, 2025, entrusting the stretches, mentioned therein, of new National Highway Nos. 136, 383 and 544 to National Highways Authority of India in the State of Tamil Nadu.
 - (ii) S.O.1884(E) published in Gazette of India dated the 25th April, 2025, making certain amendments in the Notification No. S.O.465(E) dated 26th April, 2002.
 - (iii) S.O.3078(E) published in Gazette of India dated the 10th July, 2025, entrusting the stretches, mentioned therein, of new National Highway Nos. 75 and 39 (OldNH-75) in the State of Jharkhand.
 - (iv) S.O.3376(E) published in Gazette of India dated the 23rd July, 2025, entrusting the stretches, mentioned therein, of new National Highway No. 275K to National Highways Authority of India in the State of Karnataka.
 - (v) S.O.3477(E) published in Gazette of India dated the 29th July, 2025, entrusting the stretches, mentioned therein, of National Highways No. 9, (10 Old) 44 1 & 2 (Old) and 148A (236 Old) to National Highways Authority of India in the NCT of Delhi.
 - (vi) S.O.3479(E) published in Gazette of India dated 29th July, 2025, making certain amendments in the Notification No. S.O.78(E) dated 4th February, 1999.
 - (vii) S.O.3480(E) published in Gazette of India dated the 29th July, 2025, rescinding Notification No. S.O.5421(E) dated 13th December, 2024.
 - (viii) S.O.3481(E) published in Gazette of India dated 29th July, 2025, making certain amendments in the Notification No. S.O.3140(E) dated 8th July, 2022.

- (ix) S.O.3482(E) published in Gazette of India dated the 29th July, 2025, entrusting the stretches, mentioned therein, of new National Highway No. 347B to National Highways Authority of India in the State of Madhya Pradesh.
- (x) S.O.2418(E) published in Gazette of India dated the 30th May, 2025, making certain amendments in the Notification No. S.O.78(E) dated 4th February, 1999.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table a copy of the following Notifications (Hindi and English versions) under sub-section (2) of Section 46 of the Manipur University Act, 2005:-

- (1) Notification No. F.No.MU/1-10/2022 published in Gazette of India dated 22nd July, 2025, relating to publication of the Ordinances Nos. A-5, A-6, A-7, A-8, A-9, A-10, A-11, A-12, A-13, B-1, B-2, B-4, B-6, B-7, B-8, B-9, B-10, C-3, C-4, C-9, C-11, D-10, D-11, D-12, D-13, D-15, E-3, E-4, E-10, E-11, F-1, F-4, F-6, G-3 and G-6 (for general information).
- (2) Notification No. MU/2-2/2025 published in Gazette of India dated 21st July, 2025, making certain amendments in the Statutes 15(1), mentioned therein, of the Manipur University Act, 2005.
- (3) Notification No. MU/2-2/2025 published in Gazette of India dated 21st July, 2025, making certain amendments in the Statutes 19(2), mentioned therein, of the Manipur University Act, 2005.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -
 - (i) Statement regarding Review by the Government of the working of the AI Engineering Services Limited, New Delhi, for the year 2023-2024.

- (ii) Annual Report of the AI Engineering Services Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Minutes of Committee on Absence of Members from the Sittings of the House

Shri Biplab Kumar Deb laid the Minutes (Hindi and English versions) of the Second sitting of the Committee on Absence of Members from the sittings of the House held on 18.08.2025.

5. Reports of Standing Committee on Social Justice and Empowerment

Shri Gajendra Singh Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2024-25):-

- (1) Twelfth Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Department of Social Justice and Empowerment (Ministry of Social Justice and Empowerment).
- (2) Thirteenth Report on the Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Department of Empowerment of Persons with Disabilities (Ministry of Social Justice and Empowerment).

12.04 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Kishori Lal regarding need to expedite the construction of Amin Nagar Tendua railway halt station on Lucknow-Raebareli-Amethi-Varanasi section.
2. Shri Hibi Eden regarding need for compensation to victims of maritime disasters off Kerala coast and to ensure comprehensive regulations to effectively address such tragedies.
3. Adv. Dean Kuriakose regarding need to expedite completion of various National Highway development projects in Kerala.
4. Ms. Praniti Sushilkumar Shinde regarding need to ensure inclusion of all eligible villages in Solapur district, Maharashtra under Pradhan Mantri Gram Sadak Yojana.
5. Shri Vijay Kumar alias Vijay Vasanth regarding need to expedite approval for establishment of Airport in Kanniyakumari district, Tamil Nadu.
6. Shri V.K. Sreekandan regarding need to do away with the hidden charges imposed by Banks on account holders.
7. Shri Lalji Verma regarding need to install lift for convenience of passengers at Akbarpur railway station in Uttar Pradesh.
8. Thiru D.M. Kathir Anand regarding restoration of Registered Post Services in the country.
9. Shri Sunil Kumar regarding need to extend the benefit of 'Rashtriya Chhatravriti Yojana' to the students of Government Degree College, Bagaha in Valmikinagar Parliamentary Constituency, Bihar.
10. Dr. Shrikant Eknath Shinde regarding need to set up book stalls dedicated to Marathi literature in all the railway stations in Maharashtra.
11. Shri N.K. Premachandran regarding approval for development of National Highway No. 183 alongwith other National Highway Projects in Kerala.

12.05 P.M.

7. *Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Fifth Session of the Eighteenth Lok Sabha.

12.11 P.M.

8. National Song

The National Song was played.

12.12 P.M.

(Lok Sabha adjourned sine-die at 12.12 P.M.)

UTPAL KUMAR SINGH
Secretary General

* Original in Hindi. For details, please see the debates of the day.